

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

IN

ORIGINAL APPLICATION No. 88 OF 2020 (SZ)

IN THE MATTER OF: -

Meenava Thanthai K.R. Selvaraj Kumar, Meenavar Nala

Sangam

.....Applicant(s)

VERSUS

Union of India & Ors.

.... Respondent(s)

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1, MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

MOST RESPECTFULLY SHOWETH: -

I, Dr.C.Palpandi, S/o P.Chendurpandi, aged about 40 years working as Scientist 'D' in the Integrated Regional Office of the Ministry of Environment, Forest & Climate Change (MoEF&CC) at Chennai, the deponent herein do hereby solemnly affirm and state on oath as under:-

1. That I am duly authorized and competent to swear the present reply affidavit on behalf of Ministry of Environment, Forest and Climate Change (hereinafter referred as MoEF&CC).
2. That the contents of the application, unless specifically admitted, are denied to the extent that they are inconsistent with submissions made hereinafter.
3. That the instant reply is being filed by the Answering Respondent without prejudice to his right to file a fuller and more detailed reply at a later stage, if so necessary.
4. It is submitted that this Hon'ble Tribunal vide order dated 25.05.2022, inter-alia, observed the following:



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Scientist "D"**

Government of India

Min. of Environment Forest and Climate Change

Integrated Regional Office

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Nungambakkam, Chennai - 600 006.

"(...)3. Further, it is also seen from the report that there was manufacturing of certain new product have been included after 1994 and whether they had obtained necessary Environmental Clearance (EC) even as per the Notification 1994 is not clear from the report submitted.

5. The Ministry of Environment, Forests and Climate Change is also directed to clarify this aspect especially, when M/s Sun Pharma Industries Limited (Sun Pharma) is situated within Vedanthangal Lake/ Bird Sanctuary itself."

5. That it is humbly submitted that as per available information the Tamil Nadu Pollution Control Board (hereinafter referred to as TNPCB) initially granted consent vide order no. 8850 dated 07.04.1992 with a validity upto 31.03.1993 and thereafter modification was issued on 03.06.1992, vide which consent was granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 to M/s Pradeep Exports for manufacturing of three products viz. Furosemide (3.0 Tons/Month), Analgin (30.0 Tons/Month) and Mebenezole (3.0 Ton/month) with a total production capacity of 38 T/M.A copy of the Consent order granted to M/s Pradeep Exports dated 07.04.1992 & 03.06.1992 is annexed as ANNEXURE A/1.
6. That it is submitted that the answering respondent issued Environment Impact Notification, 1994, vide S.O. 60 (E) dated 27.01.1994 (hereinafter referred to as EIA, Notification 1994) mandating the requirement of Environment Clearance (hereinafter referred to as EC) for undertaking any expansion or modernization of any activity if pollution load is to exceed the existing one, or new project listed in Schedule-I to this notification in any part of India. That it is further submitted that the requirement of prior EC for Bulk drugs and Pharmaceuticals was inserted in the Schedule-I at entry 8 in EIA Notification, 1994.

True copy of the above mentioned notification has been annexed as ANNEXUREA/2.

(Signature)
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7. As mentioned above, M/s Pradeep Exports had obtained consent for manufacturing of three products viz. Furosemide, Analgin and Mebenzole from Tamil Nadu Pollution Control Board on 03.06.1992 i.e. prior to the EIA Notification, 1994. As the respondent unit started its operations prior 1994, the unit would have to apply for EC under EIA Notification, 1994 if there was any expansion or modernization of any activity if pollution load is to exceed the existing one.
8. Subsequently, as claimed by the applicant, the plant had been acquired by M/s Sun Pharmaceutical Industries Ltd in the year 1999. It is submitted that although the plant had been acquired by the M/s Sun Pharmaceutical Industries Ltd from M/s Pradeep Exports but there was no provision for transfer of EC in EIA Notification, 1994.
9. Environment and Forest Department of Govt. of Tamil Nadu vide G.O.Ms. No. 67 dated 13.03.1996, notified its intention to constitute the lake area measuring an extent of 73.06 acers in S.No. 220, 5 km surrounding the Vedanthangal Village as Bird Sanctuary.
10. Subsequently, on 3.07.1998 G.O. Ms No. 199 was issued by the Government of Tamil Nadu under Section 26 (A) of the Wildlife Protection Act, 1972 notifying the lake and surrounding 5 km as Vedanthangal lake Bird Sanctuary.
A copy of the G.O. Ms No. 199 issued by the Government of Tamil Nadu dated 3.07.1998 is annexed as ANNEXURE A/3.
11. However, it is submitted that subsequently the Answering Respondent notified EIA Notification, 2006 on 14.09.2006 under the provisions of the Environment (Protection) Act, 1986 in supersession of the notification number S.O. 60 (E) dated 27th January, 1994. The notification mandated the following:

"(...) required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the

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prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification."

...

"(...) 2. Requirements of prior Environmental Clearance (EC): -

The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- i. All new projects or activities listed in the Schedule to this notification;*
- ii. Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;*
- iii. Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range"*

A copy of the EIA Notification, 2006 dated 14.09.2006 is annexed as ANNEXURE A/4.

12. Further, the EIA Notification, 2006 has decentralized the EC process by categorizing the developmental projects in two categories, i.e., Category 'A' project and Category B. The 'Category 'A' projects are appraised at Central level by the Sectoral Expert Appraisal Committee (hereinafter referred to as EAC) and Category 'B' projects are appraised at State Level Expert Appraisal

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Committee (hereinafter referred to as SEAC). State Level Environment Impact Assessment Authority (hereinafter referred to as SEIAA) and State Level Expert Appraisal Committee (hereinafter referred to as SEAC) are constituted to provide clearance to Category B projects.

13. That, the EC process involves the four stages namely, Stage (1) Screening, Stage (2) - Scoping – i.e. prescribing Terms of Reference (TOR) for undertaking detailed Environment Impact assessment studies, Stage (3)-Public Consultation–to be conducted by the respective State /UT Pollution Control Board/Committee, and Stage (4) -Appraisal – by EACs/ SEACs.
14. That, as per “General Condition” under the EIA notification, 2006, “Any project or activity specified in Category ‘B’ is treated as Category ‘A’, if located in whole or in part within 10 km from the boundary of (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries”. These projects are appraised at the Central Level by the EAC. The provision of General Condition was amended vide S.O. 3067(E) dated 1st December, 2009 and S.O. 1599(E) dated 25th June, 2014 which is as follows:

(...) Any project or activity specified in Category ‘B’ will be appraised at the Central Level as Category ‘A’, if located in whole or in part within 5 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972 (53 of 1972); (ii) Critically Polluted areas as identified by the Central Pollution Control Board constituted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) from time to time; (iii) Eco-sensitive areas as notified under sub-section (2) of section 3 of the Environment (Protection) Act, 1986, and (iv) inter-State boundaries and international boundaries; provided that for River Valley Projects specified in item 1(c), Thermal Power Plants specified in item 1(d), Industrial Estates/ parks/complexes/areas, export

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processing zones (EPZ), Special Economic Zones (SEZs), biotech parks, leather complexes specified in item 7 (c) and common hazardous waste treatment, storage and disposal facilities (TSDFs) specified in item 7 (d), the appraisal shall be made at Central level even if located within 10 km.

Provided further that the requirement regarding distance of 5 km or 10 km, as the case may be, of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or the Union Territories sharing the common boundary in case the activity does not fall within 5 km or 10 km, as the case may be of the areas mentioned at item (i), (ii), and (iii) above."

A copy of the S.O. 3067(E) dated 1st December, 2009 and S.O. 1599(E) dated 25th June, 2014 is annexed as ANNEXURE A/5.

15. That under the provisions of EIA Notification, 2006, Synthetic Organic Chemical Industries is covered under entry 5 (f) of the Schedule to the EIA Notification, 2006. The entry 5(f) of the Schedule of EIA Notification 2006 provides as follows:

Project or Activity	Category with threshold limit		Conditions if any
	A	B	
5(f)(2)	(3)	(4)	(5)
Synthetic organic chemicals industries (dyes & intermediates; drugs intermediates excluding drug formulations)	Located outside the notified industrial area/ estate except small units defined	(i) Located in notified industrial area/ estate. (ii) Small units defined	General as well as specific conditions shall apply. Small units: with water consumption <25 cu mt per day, fuel consumption <2 TPD and not covered in the category of MAH units as per the Management, Storage and

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synthetic basic chemicals, synthetic chemicals chemical intermediates)	rubbers organic other organic and	column (5)	column (5)	Import of Hazardous Chemicals Rules, 1989. Note: API vide notification dated 27.03.2020, 15.10.2021 & 16.07.2021 treated as Category B2 (upto 31.12.2021)
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16. That the aforementioned entry 5(f) is categorized as Category 'A' and Category 'B' depending upon the location of the industry for which EC is sought. If the industry is located outside the notified industrial area, then it is qualified as Category 'A' project and such projects are appraised by the Sectoral EACs and approved by the Answering Respondent. However, if the industry is located within a notified industrial area, it is qualified as category 'B' project to be appraised by the SEACs and approved by the SEIAAs in the respective States/UTs.
17. That it is submitted the projects requiring an Environmental Impact Assessment report shall be termed as Category 'B1' and remaining projects shall be termed as Category 'B2' and the same will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8(b), the Answering Respondent shall issue appropriate guidelines from time to time.
18. That, as per the extant provisions, the manufacturing of bulk drug and active pharmaceutical ingredients (hereinafter referred to as API) requires a prior EC under category A of item 5(f) 'Synthetic organic chemicals industry' of EIA Notification, 2006 if it is located outside the notified industrial area/ estate or General Conditions are applicable for the project. All such units attracting the said provisions are allowed to commence their activities only after obtaining prior EC.
19. It is further, submitted that the Answering Respondent deemed it necessary to expedite the prior EC to the projects or activities in respect of bulk drugs and

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intermediates as a part of comprehensive and robust system to handle the Novel Corona Virus (COVID-19) outbreak, drug availability or production to reduce the impact of the Novel Corona Virus (COVID-19) are to be ensured. Therefore, the Answering Respondent issued S.O. 1223(E) dated 27/03/2020.

True copy of notification dated 27/03/2020 has been annexed as ANNEXURE as A/6.

20. Furthermore, it was submitted that vide the above-mentioned notification, issued by the Answering Respondent, all projects in respect of API are to be appraised as Category "B2" upto 30/09/2020 at Centre or State level depending upon the applicability of general conditions, as stated at para 7. Subsequently, the above mentioned period was extended by six months from 30th September, 2020 to 30th March, 2021 vide notification no. S.O. 3636(E) dated 15th October, 2020. In view of the outbreak of the second wave of COVID-19 pandemic, the Central Government has received requests for further extension of the time period beyond 30th March, 2021 as there is a continued requirement to expedite drug manufacturing. Therefore, the timeline was extended to 31st December 2021 vide notification S.O. 2859 (E) dated 16.07.2021 for all the proposals that were received from 16th July, 2021 to 31st December, 2021.

True copy of the above mentioned notification has been annexed as ANNEXURE A/7.

21. It is submitted that the M/s Pradeep Exports obtained CTE for manufacturing of three products viz. Furosemide (3.0 Tons/Month), Analgin (30.0 Tons/Month) and Mebenezole (3.0 Ton/month) with a total production capacity was 38 T/M prior to EIA 1994 and thereafter obtained CTE in 2005 with respect to M/s Sun Pharmaceutical Industries to manufacture 10 products viz Analgin Magesium (6 T/M), Sodium Valporaic (8 T/M), Oxeclocine (1 T/M), Clomipramine (1 T/M), Flurbiprofen (1 T/M), Carbamazepine (4 T/M), Mepoprolol tartrate (3 T/M), Tramadol Hcl (1 T/M), Metadoxine (0.4 T/M) and Danazole (0.1T/M). The total production capacity was 25.5 T/M. Although there was change in product mix but the total capacity of the plant is reduced from 38.0 T/M to 25.5 T/M. Further, there was no requirement of EC for

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change in product mix as per provision of EIA 1994 and the requirement for the same was mandated by EIA Notification 2006 as mentioned in para 11 above.

22. It is further submitted that the Project Proponent submitted the Proposal No. IA/TN/IND3/248368/2021 on dated 30.12.2021 for Expansion of APIs Bulk Drug manufacturing unit with production capacity from 25.5 TPM to 134.082 TPM within the Existing Plant which is covered under Category 'B-2'-API of item 5 (f) 'Synthetic, Organic Chemicals Industry' of the schedule to the EIA Notification, 2006 (amendment on 27.03.2020, 15.10.2020 & 16.07.2021).
23. The Project Proponent submitted that the project attracts general conditions as the unit is located at 3.72 km (West) from the boundary of Vedanthangal Bird Sanctuary. Due to the applicability of General Conditions the project was considered in in 27th EAC Meeting held on March 7-8, 2022. True copy of 27th EAC Meeting minutes of meeting has been annexed as ANNEXURE A/8.
24. That it is submitted that for the projects located inside the wildlife sanctuaries notified under the Wildlife (Protection) Act, 1972 or located in the notified Eco-Sensitive Zone (hereinafter referred to as ESZ) around the wildlife sanctuary or within 10 km of wildlife sanctuary (if ESZ is not notified), require clearance from the Standing Committee of National Board for Wildlife (hereinafter referred to as SCNBWL). The Eco-Sensitive Zone around the Vedanthangal lake Bird Sanctuary is yet to be notified.
25. The Answering Respondent vide Office Memorandum 22-43/2018-IA.III dated 8th August, 2019 issued procedure for consideration of developmental projects located within 10 Km of National Park/Wildlife Sanctuary seeking environmental clearance under the provision of Environment Impact Notification, 2006 (hereinafter referred to as EIA Notification, 2006) wherein at SI No 4(iii) it has been mentioned that:

"(...) Proposals involving developmental activity/project located within 10 km of National Park/Wildlife Sanctuary wherein final ESZ notification is not

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notified (or) ESZ notification is in draft stage, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) is mandatory. In such cases, the project proponent shall submit the application simultaneously for grant of Terms of Reference/environmental clearance as well as wildlife clearance."

26. That the Project Proponent in its proposal submitted to the Answering Respondent for grant of EC mentioned that project site is located at a distance of 3.72 KM from the Vedanthangal lake Bird Sanctuary. Further, before the grant of EC the Project Proponent has submitted a proposal No. FP/TN/IND/5079/2020 dated 30.05.2020 to state government for obtaining clearance from SCNBWL. Accordingly, the proposal was considered in the Ministry for grant of EC and specific condition was stipulated in EC dated 31st March, 2022 that:

"(...) (ii) This Environmental Clearance is subject to obtaining the NBWL clearance from the Standing Committee on Wildlife as the Unit is located at 3.72 km (West) from the Vedanthangal Bird Sanctuary."

A copy of the above mentioned EC dated 30.03.2022 is annexed as **ANNEXURE A/9**.

27. That it is submitted that M/s Sun Pharmaceutical Industries Ltd obtained Consent to Establish (CTE) dated 30.11.2005 under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 to manufacture 10 products viz Analgin Magesium (6 T/M), Sodium Valporaic (8 T/M), Oxecelacine (1 T/M), Clomipramine (1 T/M), Flurbiprofen (1 T/M), Carbamazepine (4 T/M), Mepoprolol tartrate (3 T/M), Tramadol Hcl (1 T/M), Metadoxine (0.4 T/M) and Danazole (0.1T/M). The total production capacity was 25.5 T/M.

A copy of the CTEs dated 30.11.2005 is annexed as **ANNEXURE A/10**.

28. Further it is submitted that the Answering Respondent vide letter IA-J-11011/544/2021-IA-II(I) dated 31.03.2022 granted EC to the Project Proponent for expansion.

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29. Further, it is humbly submitted that the Project Proponent in Form-I has categorically submitted that the Project is not a violation case and the application is not being submitted under Notification No. S.O. 804(E) dated 14.03.2017.

30. The Project Proponent through the Form I has also given its declaration stating the data and information given in the application and enclosures are true to be best of the Project Proponent's knowledge and belief. And if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost. In addition to above, the project proponent gave undertaking that no activity/ construction/ expansion has since been taken up.

31. The Environmental Clearance granted to the above project also stipulates at para 16 of EC that:

"(...) 16. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986."

32. Furthermore, in Specific Condition no. (ii) of the EC stipulates:

"(...) (ii) This Environmental Clearance is subject to obtaining the NBWL clearance from the Standing Committee on Wildlife as the Unit is located at 3.72 km (West) from the Vedanthangal Bird Sanctuary"

33. Therefore, it is humbly submitted that based on the recommendation of EAC the Answering Respondent granted EC as per the provisions of the EIA Notification, 2006 (as amended) and other relevant Office Memorandum/ guidelines in this regard, subject to compliance of Specific and General Conditions.

34. Therefore, it is submitted that the present reply affidavit may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass

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appropriate Order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.

35. That other/ancillary issues raised in the appeal under reply do not pertain to the answering respondent. The Answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings.

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VERIFICATION

Verified at Chennai on 13th this day of July, 2022 that the contents of the above affidavit are correct to my knowledge and belief based on official records and nothing material has been concealed there from.

C. Palpandi
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Annex - I

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5 JUN 1992
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ANNEXURE-3

D/SK10
1.6.2

TAMILNADU POLLUTION CONTROL BOARD

Proceedings No. T1/CPT-MGR(S)/P-2057/196A/Dt. 2.6.92.

Sub: TNPC Bd - Industries - M/s. Pradeep Exports -
Sathamai, Madurantthekam Taluk - Chengalpattu
M.G.R. District - Amendment issued - Regarding.

Ref: 1. T.O. Proc. No. T1/CPT-M.G.R. (S)/P-2057/N/
dated 7.4.92.

2. T.O. Proc. No. T1/CPT-M.G.R./P-2057/N/
dated 7.4.92.

Under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, consent has been issued to the unit to manufacture the following products:

- 1. Furosemide - 3.0 T/M
- 2. Analgin - 30.0 T/M
- 3. Mchbenzol \ddagger - 3.0 T/M

Under section 27 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, the manufacturing products may be altered to read as follows:

- 1. Furosemide - 3.0 T/M
- 2. Analgin - 30.0 T/M
- 3. Mchbenzol \ddagger - 5.0 T/M

All other conditions stipulated in the consent order remain unaltered.

J. Vasudevan
For CHAIRMAN

To
The Managing Director,
M/s. Pradeep Exports,
(A unit of Pradeep Drug Company Limited,
268 Lloyds Road, Madras 600 014.

Copy to
The District Environmental Engineer,
TNPC Board, Tambaram.

Copy to
The Senior Environmental Engineer,
TNPC Board, Madras.

The Commissioner, Madurantthekam Panchayat Union,
Madurantthekam, Chengalpattu M.G.R. District. Pin. 77220. Tel. 744, 75100



svt/0306

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Acknowledgement Due
(This document contains 12 pages)



TAMIL NADU POLLUTION CONTROL BOARD, MADRAS

CONSENT ORDER NO: 8850

DATED: 7.4.92

Proceedings No: T1/CET-MIR(S)/E-2057/W/

DATED: 7.4.92

Consent for Existing/New or Filtered-outlet/dischage of sewage and/or trade effluent under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended.

Sub: TAMIL NADU POLLUTION CONTROL BOARD - CONSENT -
MESSRS.

Pradeep Exports
R.S.No. 90/3, 90/4, 99/1, 99/3, 99/4, 99/5, 100/1,
100/2A, 100/2B, 100/3
Sathimai
Madurantthagam Taluk
Chengalpattu MGR District.

for the discharge of sewage and/or trade effluent under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act, 6 of 1974) as amended.

Ref: 1. Your Application No. 20502 dated 7.1.92

2. I.R. NO. DER/CA(S)/E-112-10/MGR/dated 24.1.92.

CGG/Board Resolution No: 117 - 325

Dated: 6.3.92

CONSENT is hereby granted under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act, 6 of 1974) as amended (hereinafter referred to as "The Act") and the rules and orders made thereunder to

The Managing Director
M/s. Pradeep Exports
R.S.No. 90/3, 90/4, 99/1, 99/3, 99/4, 100/1, 100/2A, 99/5,
100/2B, 100/3
Sathimai
Madurantthagam Taluk
Chengalpattu MGR District.

(hereinafter referred to as "The applicant") authorizing him/her/his to construct/bring into make new discharge or use new/filtered outlet for discharge of sewage and/or trade effluent.

This is subject to the provisions of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated in the Special and General Conditions annexed.

This CONSENT is valid for a period ending with the 31st day of March 1993 -
(Thirty First March Nineteen Ninety three).



[Signature]
Tamil Nadu Pollution Control Board
Madras

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To

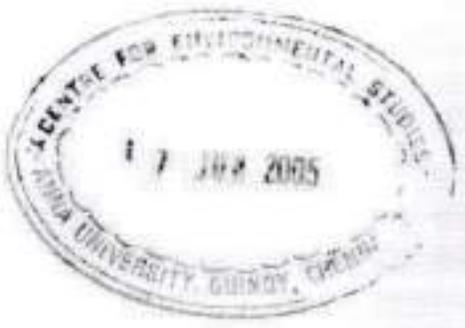
The Managing Director
M/s. Pradeep Exports
(A unit of M/s. Pradeep Drug Co. Ltd.)
268, Lloyds Road
Madras - 600 014.

Copy to: The District Environmental Engineer, Tamil Nadu Pollution Control Board,
Tanjore
for information and necessary action.

Copy to: The Senior Environmental Engineer, Tamil Nadu Pollution Control Board,
Madras Region.

Copy to: The Commissioner / Executive Officer
Madurantthagan Panchayat Union
Madurantthagan
Chengalpattu MDR District.

Spure



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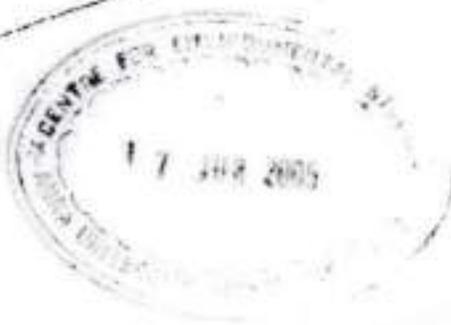
SPECIAL CONDITIONS1. Details of the Products Manufactured

Sl.No. (1)	Description (2)	Quantity/Month (3)
1.	Furosemide	3.0 T.
2.	Analgin	30.0 T.
3.	Mebendazol	3.0 T.

This consent is valid for the manufacture of products and rate of production mentioned above. Any change in the quantity or quality of the product has to be brought to the notice of the Board and fresh consent has to be obtained.

2. Discharge of effluent is permitted from the following outlets. The quantity of effluent discharged shall not exceed the figures mentioned below:

Outlet Number. (1)	Description of Outlet (2)	Maximum daily Discharge (in litres/day) (3)	Point of Disposal (4)
1.	Garbage	5000	On industry's land.
2.	Trade effluent	48500	Inland surface water.
3.			
4.			
5.			
6.			
7.			



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भारत का राजपत्र The Gazette of India

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पर्यावरण और वन मंत्रालय

धनियुक्त

नई दिल्ली, 27 जनवरी, 1994

का.पा. 60 (अ) :- पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (क) के अंतर्गत एक अधिसूचना सं. का.पा. 80 (अ), तारीख 28 जनवरी, 1993 प्रकाशित की गई थी जिसमें यह तक कि उक्त अधिसूचना में विनिर्दिष्ट प्रक्रिया के अनुसार केंद्रीय सरकार या राज्य सरकार द्वारा पर्यावरण संबंधी प्रस्तावित न दे दी गई हो, तब तक भारत के किसी भी भाग में प्रारंभ किए जाने वाले क्रियाकलाप या नई परियोजनाओं के विस्तारण या प्राथमिकीकरण के संबंध में निर्देशन और प्रतिक्रिया प्रदियोगित करने के केंद्रीय सरकार के आदेश के विरुद्ध जनता से उक्त अधिसूचना के प्रकाशन की तारीख से साठ दिन के भीतर आक्षेप मांगे गए थे ;

और प्रांत सभी प्रांतों पर सम्यक् रूप से विचार किया गया है ;

अतः केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (अ) के खंड (अ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रकृत शक्तियों का प्रयोग करते हुए निवेदन देती है कि इस अधिसूचना के राजपत्र में प्रकाशन की तारीख से ही किसी क्रियाकलाप का, यदि प्रदूषण भार विद्यमान प्रदूषण भार से अधिक है या इस अधिसूचना की धनुषी-1 में सूचीबद्ध नई परियोजना

भारत के किसी भाग में तब तक प्रारंभ नहीं की जाएगी जब तक कि इस अधिसूचना में इसके पश्चात् विनिर्दिष्ट प्रक्रिया के अनुसार केंद्रीय सरकार द्वारा पर्यावरण संबंधी प्रस्तावित न दे दी गई हो ।

2. परियोजना की पर्यावरण संबंधी प्रस्तावित प्राप्त करने के लिए घोषणाएं और प्रक्रिया :

I. (क) कोई व्यक्ति जो भारत के किसी भाग में किसी परियोजना को प्रस्ताव धनुषी 1 में सूचीबद्ध किसी विद्यमान उद्योग या परियोजना का विस्तारण या प्राथमिकीकरण प्रारंभ करना चाहता है, सचिव, पर्यावरण और वन मंत्रालय, नई दिल्ली को एक आवेदन भेजेगा ।

यह आवेदन इस अधिसूचना की (धनुषी 2) में विनिर्दिष्ट प्रोफार्मा में किया जाएगा और उसके साथ परियोजना की स्वीकार रिपोर्ट होगी जिसमें प्रत्येक धारा के साथ-साथ पर्यावरण संबंधी प्रमुख निर्धारण रिपोर्ट और केंद्रीय सरकार के पर्यावरण और वन मंत्रालय द्वारा सहाय-समय पर जारी किए गए मार्गदर्शक सिद्धान्तों के अनुसार तैयार की गई पर्यावरण प्रबंध योजना होगी ।

(ख) धोकड़ों और कार्य योजना को अर्पणित प्रस्ताव धनुष्युक्त प्रस्तुत किए जाने के कारण परकीकृत किए गए मामलों का पुर्निकीकरण किया जा सकेगा जब भी उन्हें पूर्ण शक्तियों और कार्य योजना के साथ प्रस्तुत किया जाता है । दूसरी बार धनुष्युक्त धोकड़ों

का प्रस्तुत किया जाता स्वयं ही प्रभाव निर्धारण अधिकरण के लिए मामले को अक्षेपण प्रस्तुत करने के लिए पर्याप्त कारण होगा।

II. विनियमित स्वतन्त्र-वित्तियत परियोजनाओं की दशा में—

- (क) खनन ;
- (ख) गिट ड्रैफ्ट तैयार विद्युत केंद्र ;
- (ग) एक विद्युत मुख्य लिफाई परियोजना और उसका संयोजन जिसमें बाढ़ नियंत्रण सम्मिलित है।
- (घ) पत्तन तथा बंदरगाह (नए पत्तन को छोड़कर)

परियोजना प्राधिकारी कोई धनोपेय या सर्वेक्षण प्रारंभ करते समय केंद्रीय सरकार के पर्यवेक्षण और वन संरक्षण को परियोजना स्थल के स्थापना के बारे में सूचित करेंगे। केंद्रीय सरकार का पर्यवेक्षण और वन संरक्षण सीधे ही अधिकतम धराधि के भीतर प्रस्तावित स्थल की उपयुक्तता या अन्यथा के बारे में विनिश्चय सूचित करेगा। उक्त स्थल समाप्तित ;

—किसी स्वीकृत समता या खनन गट्टे के लिए ;

—500 हेक्टर या अधिक क्षेत्र में, यदि भूयोजित हो, कमियों के पूर्वसाध और खोज के लिए,

संजूर की जादगी और सन्निर्माण, संनिर्मा या खनन प्रारंभ करने के लिए यह पांच वर्ष की अवधि के लिए विधिमान्य होगी।

III. (क) धानेवन के साथ प्रस्तुत की गई संश्लिष्ट सामग्रता रिपोर्ट

का, यथास्थिति, केंद्रीय सरकार के प्रभाव निर्धारण अधिकरण द्वारा, इस अधिसूचना की अनुसूची 3 में विनिर्दिष्ट संरचना वाली विशेषज्ञ समिति के परामर्श से मूल्यांकन और निर्धारण किया जाएगा। प्रभाव निर्धारण अधिकरण, संघ का पर्यवेक्षण और वन संरक्षण होगा। ऊपर वर्णित विशेषज्ञ समिति का गठन संबंधित प्रभाव निर्धारण अधिकरण या इन संबंधित प्रभाव निर्धारण अधिकरण द्वारा प्राधिकृत केंद्रीय सरकार के अधीन ऐसे अन्य विभाग द्वारा किया जाएगा।

(ख) उक्त विशेषज्ञ समिति को परियोजना से संबंधित संचियाओं के प्रारंभ से पूर्व, उनके दौरान या उनके परभाव किसी समय, यथास्थिति, स्वतंत्र या कारखाना परिसरों में प्रवेश करने और उनका निरीक्षण करने का पूर्ण अधिकार होगा।

(ग) प्रभाव निर्धारण अधिकरण परियोजना प्राधिकारियों द्वारा दिए गए दस्तावेजों, फोटो, जो स्वतंत्र भवका कारखानों में की गई वाताओं के दौरान संगृहीत फोटो द्वारा अनुसूचित होने के तकनीकी निर्धारण और प्रभावित जनसंख्या और पर्यवेक्षण संबंधी समूहों की अन्तःक्रिया पर आधारित सिफारिशें तैयार करेगा। विस्तृत पर्यावरणीय प्रकल्प योजनाओं सहित संश्लिष्ट सामग्रता रिपोर्ट, सिफारिश और वे सर्वे, जिनके सम्बन्धित खुले हुए पर्यवेक्षण संबंधी समाप्तित दी गई है, संबंधित पर्यवेक्षणों या पर्यवेक्षण संबंधी समूहों को अनुसूची पर उपलब्ध कराई जाएगी। जनता के विचार एवं प्रभाव निर्धारण अधिकरण द्वारा प्रस्ताव के प्राप्ति के 30 दिन भीतर ऐसी सिफारिश की जाए तो इस प्रयोजन के लिए अक्षेपण लोक सुनवाई में, ऐसी सुनवाई की कम से कम दो समाचारपत्रों में एक मास की सूचना देने के परभाव माने जा सकेंगे।

जनता को परियोजना रिपोर्टों और पर्यावरणीय प्रकल्प योजनाओं तक पहुंच की प्रभाव निर्धारण अधिकरण सुझाव में व्यवस्था की जाएगी।

निर्धारण परियोजना प्राधिकारियों से अपेक्षित दस्तावेजों और फोटो की प्राप्ति से तीन मास की अवधि के भीतर और उक्त अपेक्षित हो बहो लोक सुनवाई की समाप्ति पर प्रारंभ किया जाएगा और विनिश्चय उसके परभाव अधिकतम तीन दिन के भीतर सूचित कर दिया जाएगा। परियोजना के स्थापित किए जाने से संबंधित कोई प्रारंभिक या अन्य कार्य पर्यावरणीय स्थल समाप्तित प्राप्त किए जाने तक प्रारंभ नहीं किया जा सकेगा।

IV. संबंधित प्रभाव निर्धारण अधिकरण की सिफारिशों के कार्यान्वयन और उन सर्वे, जिनके अधीन पर्यवेक्षण संबंधी समाप्तित दी गई है, प्रभावों रूप से मानिटर करने के लिए सर्वे करने की सुविधा से सम्बंधित परियोजना प्राधिकारी संबंधी अधिकरण को समाप्ति रिपोर्ट प्रस्तुत करेंगे। प्रभाव निर्धारण अधिकरण अनुसूचित रिपोर्टें सार्वजनिक रूप से उपलब्ध कराएगा।

यदि प्रभाव निर्धारण अधिकरण से समय सीमा के भीतर कोई रिपोर्ट प्राप्त नहीं होती है तो परियोजना उस रूप में अनुसूचित कर ली समझो जाएगी जिस रूप में वह परियोजना प्राधिकारियों द्वारा प्रस्तावित की गई थी।

3. एक अधिसूचना की, कोई बाध विनियमित को लागू नहीं होगी :

(क) अधिसूचना का.भा.सं. 102 (घ), तारीख 1 फरवरी, 1989 का.भा.सं. 114 (घ), तारीख 20 फरवरी, 1991 और का.भा. सं. 319 (घ), तारीख 7 मई, 1992 के अंतर्गत दाने वाले क्षेत्र में अक्षेपण या अक्षेपण के लिए प्रादावित अनुसूची-1 की प्रविष्टि सं. 318 और 20 के अधीन दाने वाली कोई मर।

(ख) अनुसूची 1 की प्रविष्टि 1, 2, 3, 4, 5, 7, 8, 10, 12, 13, 14, 16, 17, 19, 25, 27 के अधीन दाने वाली कोई मर यदि विनिश्चय 50 करोड़ रुपए से कम हो।

(ग) तपु औद्योगिक सेक्टर के लिए प्रादावित कोई मर जिसमें विनिश्चय एक करोड़ रुपए से कम का हो।

4. सार्वजनिक फोटो को छिपाने या विनाश, प्रत्यक्ष फोटो/रिपोर्ट, विनिश्चय या सिफारिशें प्रस्तुत किए जाने से परियोजना अक्षेपण हो जाएगी, समाप्तित भी, यदि सिफा फोटो को धांधल पर पहुंच दिया गया हो तो प्रसिद्ध हो जाएगा। धांधल और गलत जानकारी के समर्थित विनियमित दाने

— सिफा जनकारी

—सिफा फोटो

—दनाई सर्व रिपोर्ट

—सार्वजनिक फोटो का छिपाना

—सिफा सिफारिशें या विनिश्चय।

[सं. सं. 12013/4/89-1 ए-1]

धार. राजासधि, पब्लिक (पर्यवेक्षण और वन)

अनुसूची-1

(पैरा 1 और 2 देखिए)

केंद्रीय सरकार से पर्यावरणीय समाप्तित को अपेक्षा करने वाली परियोजनाओं की सूची

1. सुकनीयर वावर और संबंधित परियोजनाएं जैसे भारी मख संवेद्य सार्वजनिक स्थल परियार, बिजल मृदा (संघ संवेद्य)।

2. नदी घाटी परिव्योजना में जिनमें जल विद्युत, मुख्य सिंचाई और उनके समुच्चय बड़े विस्तार सम्मिलित हैं।
3. पल्लत बंदरगाह और विमान पल्लत (जसु पल्लत और बंदरगाह के निवास)
4. पेट्रोसियम परिष्कारणी जिसमें अपरिष्कृत उत्पाद वाहनमाइन हैं।
5. एकल सुपरफासफेट के घनाज घन्य रासायनिक उर्वरक (नाइट्रोकिनस और फास्फेटिक)।
6. नायकबर्तव्य कार (कबनीकी)
7. पैट्रो-रासायनिक कारखानेकम (ओपे फिनिक और एरोमेटिक रोनी), और रासायनिक कारखाने जैसे डी एम टी डिटरोलेकटम नैब इत्यादि तथा एन एन पी सी ई, एन पी डी ई, पी पी, पी सी सी जैसे प्राथमिक प्लांटिक का उत्पादन।
8. घण्य औषधि और बीजिक
9. लेस और गैस की खोज तथा उनका उत्पादन, परिवहन और भंडारण।
10. गिभेटिक रबर।
11. एम्बेडोस और एम्बेटोस उत्पाद।
12. हाइड्रोमेटासुनिक ऐनिक और उनकी घुसर्णात।
13. (क) प्राथमिक मोतम विस्तारी उद्योग (जैसे सीत और क्षपात एल्यूमिनियम, तांबा, जस्ता, सीसा और कैल्शियमस का उत्पादन)
- (ख) विद्युत घाई घट्टी।
14. पल्लत एलुमनी उद्योग।
15. पेंट के विनिर्माण में काम वाले वाली जकरी कनी सामग्री और रेडिन के विनिर्माण सहित गेनेकित पेंट कारखानेकम।
16. त्रिगकोस स्टेपल फावर और रिजार्सेट कार। -
17. सीसा और सीसा एलुमनी एलास के घाक्याइकों के विनिर्माण के साथ सम्भक्त स्टोरेज डैटारियां।
18. समुद्र की सतह जस रेखा के 200 मीटर से 500 मीटर के बीच समस्त पर्यटन और परियोजनाएं तथा 5 करोड़ से अधिक विस्तार के साथ 1000 मीटर से अधिक उत्पादन के कारखान पर।
19. तापीय विद्युत संयंत्र।
20. जल परियोजनाएं (5 हेक्टर से अधिक के लिए पट्टे सहित)
21. राजमार्ग परियोजनाएं
22. हिमालय श्रृंखला में कोलकारी सड़के और बनीय अंश
23. घासबनियां
24. अपरिष्कृत घास और जस
25. सुगरी, कागज और घबबारी कागज
26. रंजक
27. सीमेंट
28. घासार्थक (स्पिटक)
29. विद्युतलेस

घनुसूची-2

[पैरा 3 का उप-पैरा 1 (क) देखिए]

घावेदन-प्रकृष

1. (क) प्रस्तावित परियोजना का नाम व पता ;
- (ख) परियोजना की घावस्थिति :
स्थान का नाम :
जिला : तहसील :
घासांज/रिखांत :
निघटास घिमान पल्लत/रिख स्टेसन :
- (ग) जॉब किए गए वैकल्पिक स्थान तथा प्रस्तावित स्थल का घाव करने के लिए कारण ;
- (घ) क्या यह स्थल स्थानीय भूमि प्रयोग योजना के अनुसार घनुसूच्य भूमि प्रयोग के घनुसूच्य है।
2. परियोजना के उद्देश्य ;
3. (क) घावेनित भूमि :
हूणि भूमि :
जस भूमि तथा वनस्थिति का घनाज
घन्य (विनिर्दिष्ट करें)
- (ख) (1) घावाह क्षेत्र/प्रस्तावित स्थल के 10 कि.मी. की परिधि में भूमि प्रयोग ;
- (2) क्षेत्र की खनाहूति, जिनमें डाल पट्टु और जंबाई उपभूत की गई हूे ;
- (3) प्रस्तावित भूमि का कारण वगीकरण।
- (ग) 10 कि.मी. की परिधि में निघयान प्रकृषय खोत तथा वातु, जल और भूमि की गुणवत्ता पर उनका प्रभाव ;
- (घ) निरूडतम राष्ट्रीय उद्यान/संघवारण्य/बीरगंजक घारसिडि/समारकी ऐनिक्रासिक स्थलों/घारसिडि बनीं की हूरी ;
- (ङ) खडाली/उधार क्षेत्रों के लिए पुनरुधार योजना ;
- (च) हूणित पट्टी योजना ;
- (छ) प्रावितासतक वनपीणय योजना।
4. जलवातु और वातु गुणवत्ता :
(क) स्थल पर वनघारण्य ;
(ख) घावितासतक/सुनतक/जोडत वारिक हापमान ;
(ग) प्रतिपोमन की घावृति ;
(घ) बरुजाती/सुकाती/बावल फटने की घावृति ;
(ङ) परिसेरी वातु गुणवत्ता घावृति ;
(च) परिसेनता से एल पी एल, गैस (सी ओ सी ओ₂, एम ओ₂, एन ओ एच₄, सी एच₄, एन, घाडि) के घावर्जन की प्रकृति और साइस।
5. जल संयुवन :
(क) स्थल पर जल संयुवन ;
(ख) शीण मोतम में जल की उपलबधता ;
जल की घावसकता ;
(ग) प्रतिमोपी उपवीकताओं सहित वीहन किए जाने वाले खोत (नदी, सीत, भूमि, सार्वजनिक घावृति)

- (घ) जल गुणवत्ता ;
- (ङ) पिछले 15 वर्षों में भूमि जल की गुणवत्ता और मात्रा में देखे गए परिवर्तन तथा वर्तमान चार्जिंग और निकासों के स्वीरे ;
- (च) (1) सौजन्य स्वीरे सहित छोड़े जाने वाले अपशिष्ट जल को मात्रा ;
- (2) ठोस अपशिष्टों के स्थान से पूर्ण और पर्याप्त अभिसारी बाँधी में जल की मात्रा और गुणवत्ता ;
- (3) भूमि पर छोड़े जाने वाले अपशिष्ट जल की मात्रा और भूमि की स्थिति ;
- (छ) (1) प्राथमिक पाषाण खोदना सहित प्रशास्य जल गुणवत्ता के स्वीरे ;
- (2) जगाई क्षेत्र विकास योजना
6. ठोस अपशिष्ट :
- (क) उपरोक्त ठोस अपशिष्टों की प्रकृति और मात्रा ;
- (ख) ठोस अपशिष्ट निपटारण का तरीका ।
7. शोर और कंपन :
- (क) शोर और कंपन के स्तर ।
- (ख) परिवर्ती शोर स्तर ।
- (ग) शोर और कंपन नियंत्रण के प्रस्तावित उपाय ।
- (घ) प्रकल्पन समझौता, यदि कोई हो, और उसके नियंत्रण के उपाय ।
8. बिजली की आवश्यकता, जिसमें प्राप्ति के स्रोत का उल्लेख हो, यदि केंद्रीय बिजली इकाई लगाने का प्रस्ताव हो तो पूरा पर्यावरणीय स्वीरा प्रमाण से मिले ।
9. लगाया जाने वाला खरब अधिक खरब, जिसमें निम्न अधोरा दिया जाए :
— अपशिष्ट जल/वायुमूत्रा जलित रंगों के कारण क्षेत्र में स्थानिक स्वास्थ्य समस्याएँ ।
— विद्यमान और प्रस्तावित स्वास्थ्य देखभाल प्रणाली ।
10. (क) विस्थापित होने वाले लोगों और लोगों की संख्या
(ख) पुनर्वास कृष्ण योजना ।
11. जोखिम निर्धारण रिपोर्ट तथा विषय प्रकल्प योजना ।
12. (क) पर्यावरणीय प्रभाव मूल्यांकन रिपोर्ट (पर्यावरण और वन संरक्षण द्वारा) ;
(ख) पर्यावरणीय प्रभाव योजना (समय-समय पर जारी मार्ग-दर्शक दिशानिर्देशों के अनुसार तैयार) ;
(ग) विस्तृत व्यावहारिकता रिपोर्ट ;
(घ) विविधित धरो हुई प्रस्तावनी ।
13. पर्यावरणीय प्रभाव जल का स्वीरा ।

इस वद वचन देता हूँ कि ऊपर दिए गए प्रावधानों और सूचना देते संबंधित जानकारी और विस्तार के अनुसार सही हूँ और मुझे इस बात की जानकारी है कि यदि प्रस्तुत किए गए प्रावधानों/सूचना का कोई भाग कभी भी समय निष्ठा या अन्य कारणों से ग्राह्य होता है तो परियोजना को नकार

कर दिया जाएगा और परियोजना को ही गई अनारहित, यदि कोई हो, को हंगारी जोखिम और साधन पर लागू किया जा सकेगा ।

तारीख : प्रावधान के हस्ताक्षर
स्थान : (नाम और पूरे पता सहित)

प्रावधान जिस संयोजन की ओर से हस्ताक्षर कर रहा है उस संयोजन की मोहर

टिप्पण : ऐसे बंधों की बाधक विषयों के लिए परियोजना प्रस्तावक को प्रोत्साहन के अनुसार प्रावधानों को अपेक्षित नहीं है या उल्लेख नहीं है तो परियोजना पर उनी साधारण पर विचार किया जाएगा ।

अनुसूची-3

[पैरा-3 का उप-पैरा (iii) (क) देखिए]

पर्यावरणीय प्रभाव निर्धारण के लिए विद्यमान समितियों की संरचना

1. क्षेत्र और राज्य स्तर पर विद्यमान परियोजनाओं का मूल्यांकन और निर्धारण निम्न प्रकार के पंडित विशेष समितियों द्वारा किया जाएगा, जिसमें प्रत्येक क्षेत्र के विशेषज्ञ होंगे :-

1. पारिस्थितिक तंत्र प्रबंध
 2. वायु/जल प्रदूषण नियंत्रण
 3. जल सहायन प्रबंध
 4. वनस्पतिशास्त्र/प्राणिकशास्त्र संरक्षण और प्रबंध
 5. भूमि प्रयोग योजना
 6. सामाजिक विज्ञान/पुनर्वास
 7. परियोजना मूल्यांकन
 8. पारिस्थितिकी
 9. पर्यावरणीय स्वास्थ्य
 10. विषय क्षेत्र विशेषज्ञ
 11. वैयक्तिक स्तर पर प्रतिनिधि/पर्यावरणीय मुद्दों से संबंधित व्यक्ति ।
2. प्रकल्प, उद्घाटन और अनुसंधान परियोजना/विशाली या पर्यावरणीय या तकनीकी व्यावसायिक या सुसंगत विद्यमान क्षेत्र में बहुत प्रबंधनीय अनुसंधान का होगा ।
3. प्रभाव निर्धारण अधिकार/क्षेत्र/राज्य का प्रतिनिधि सदस्य-सचिव के रूप में कार्य करेगा ।
4. समय और तकनीक प्रतिनिधियों के रूप में विनिश्चित रूप से सामाजिक-व्यक्तियों की छोड़कर वैयक्तिक क्षमता से कार्य करेंगे ।
5. किसी समिति में 15 से अधिक सदस्य नहीं होंगे ।

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 27th January, 1994

S.O. 60(E).—Whereas a notification under clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 inviting objections from the public within sixty days from the date of publication of the said notification, against the intention of the Central Government to impose restrictions and prohibitions on the expansion and modernization of any activity or new projects being undertaken in any part of India unless environmental clearance has been accorded by the Central Government or the State Government in accordance with the procedure specified in that notification was published as S.O. No. 80(E) dated 28th January, 1993;

And whereas all objections received have been duly considered;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby directs that on and from the date of publication of this notification in the Official Gazette, expansion or modernization of any activity if pollution load is to exceed the existing one, or new project listed in Schedule I to this notification, shall not be undertaken in any part of India unless it has been accorded environmental clearance by the Central Government in accordance with the procedure hereinafter specified in this notification;

2 Requirements and procedure for seeking environment clearance of projects:

I(a) Any person who desires to undertake any project in any part of India or the expansion or modernisation of any existing industry or project listed in the Schedule shall submit an application to the Secretary, Ministry of Environment and Forests, New Delhi.

The application shall be made in the proforma specified in Schedule II to this notification and shall be accompanied by a detailed project report which shall, inter alia, include an Environmental Impact Assessment Report and an Environment Management Plan prepared in accordance with the guidelines issued by the Central Government in the Ministry of Environment and Forests from time to time.

(b) Case rejected due to submission of insufficient or inadequate data and Action Plans may be reviewed as and when submitted with complete data and Action Plans. Submission of incomplete data for the second time would itself be a sufficient reason for the Impact Assessment Agency to reject the case summarily.

II In case of the following site specified projects:

- (a) mining;
- (b) pit-head thermal power stations;
- (c) hydro-power, major irrigation projects and/or their combination including flood control;
- (d) ports and harbours (excluding minor ports).

The project authorities will intimate the location of the project site to the Central Government in the Ministry of Environment and Forests while initiating any investigation and surveys. The Central Government in the Ministry of Environment & Forests will convey a decision regarding suitability or otherwise of the proposed site within a maximum period of thirty days. The said site clearance will be granted for:

- a sanctioned capacity or for any mining lease;
- 500 ha or above area, if so required, for prospecting and exploration of minerals.

and it will be valid for a period of five years for commencing the construction, operation or mining.

III(a) The summary feasibility report submitted with the application shall be evaluated and assessed by the Impact Assessment Agency at the Central Government in consultation with a Committee of experts, having a composition as specified in Schedule-III of this Notification. The Impact Assessment Agency (IAA) would be the Union Ministry of Environment and Forests. The Committee of Experts mentioned above shall be constituted by the Impact Assessment Agency concerned or such other body under Central Government authorised by Impact Assessment Agency in this regard.

(b) The said Committee of experts shall have full right of entry and inspection of the site or, as the case may be, factory premises at any time prior to during or after the commencement of the operations relating to the project.

(c) The Impact Assessment Agency will prepare a set of recommendations based on technical assessment of documents and data, furnished by the project authorities supplemented by data collected during visits to sites or factories and interaction with affected population and environmental groups. Summary feasibility reports, along with the detailed Environmental Management Plans, the recommendation and the conditions subject to which environmental clearance is given shall be made available to the concerned parties or environmental groups on request. Comments of the public may be solicited, if so recommended by IAA within 30 days of receipt of proposal, in public hearings arranged for the purpose after giving one month notice of such hearings in at least two newspapers.

Public shall be provided access to the summary of the project reports and Environmental Management Plans at the Headquarters of the Impact Assessment Agency.

The assessment shall be completed within a period of three months on receipt of the requisite documents and data from the project authorities and completion of public hearing were required and decision conveyed within a maximum of 30 days thereafter. No work, preliminary or otherwise, relating to the setting up of the project may be undertaken till the environmental site clearance is obtained.

IV. In order to enable the Impact Assessment Agency concerned to monitor effectively the implementation of the recommendations and conditions subject to which the environmental clearances has been given, the project authorities concerned shall submit a half-yearly report to the concerned agency. Impact Assessment Agency will make compliance reports publicly available.

V. If no comments from the Impact Assessment Agency received within the time limit, the project would be deemed to have been approved as proposed by project authorities.

3. Nothing contained in this Notification shall apply to:

- (a) any mine falling under entry Nos. 3, 18 and 20 of the Schedule-I to be located or proposed to be located in the areas covered by the Notification's SO No. 102(E) dated 1st February, 1989; S.O. 114(E) dated 20th February, 1991 and S.O. No. 319(E) dated 7th May, 1992
- (b) any item falling under entry Nos. 1, 2, 3, 4, 5, 7, 9, 10, 12, 13, 14, 16, 17, 19, 25 and 27 of Schedule-I if the investment is less than Rs. 50 crores.
- (c) any item reserved for Small Scale Industrial sector with investments less than Rs. 1 crore.

4 Concealing factual data or submission of false, misleading data/reports, decisions or recommendations would lead to the project being rejected-approval, if granted earlier on the basis of false data, would also be revoked. Misleading and wrong information will cover the following:

- False information.
- False data.
- Engineering reports.
- Concealing of factual data
- False recommendations or decisions.

[No. Z-12013/4/89-IA-1]
R. RAJAMANI, Secy. (E&F)

SCHEDULE—I

(See paras 1 and 2)

LIST OF PROJECTS REQUIRING ENVIRONMENTAL CLEARANCE FROM THE CENTRAL GOVERNMENT

1. Nuclear Power and related projects such as Heavy Water Plants, nuclear fuel complex, rare earths.
2. River Valley projects including hydel power, major irrigation and their combination including food control.
3. Ports, Harbours, Airports (except minor ports and harbours).
4. Petroleum Refineries including crude and product pipelines.
5. Chemical Fertilizers (Nitrogenous and Phosphatic) other than single superphosphate).
6. Pesticides (Technical).
7. Petrochemical complexes (Both Olefinic and Aromatic) and Petro-chemical intermediates such as DMT, Caprolactam LAB etc. and production of basic plastics such as LLPDE, HPDE, PP PVC.
8. Bulk drugs and pharmaceuticals.
9. Exploration for oil and gas and their production, transportation and storage.
10. Synthetic Rubber.
11. Asbestos and Asbestos products.
12. Hydrocyanic acid and its derivatives.
13. (a) Primary metallurgical industries (such as production of Iron and Steel, Aluminium, Copper, Zinc, Lead and Ferric Alloys).
- (b) Electric arc furnaces (Mini Steel Plants).
14. Chlor alkali industry.
15. Integrated paint complex including manufacture of resins and basic raw materials required in the manufacture of paints.
16. Viscose Staple fibre and filament yarn.
17. Storage batteries integrated with manufacture of oxides of lead and lead antimony alloy.
18. All tourism projects between 200m—500 meters of High Water Line and at locations with an elevation of more than 1000 meters with investment of more than Rs. 5 crores.
19. Thermal Power plants.
20. Mining projects (with leases more than 5 hectares).
21. Highway Projects.
22. Tared Roads in Himalayas and or Forest areas.
23. Distilleries.
24. Raw Skins and Hides.
25. Pulp, paper and newsprint.
26. Dyes.
27. Cement.
28. Foundries (Individual).
29. Electroplating.

SCHEDULE—II

[See Sub-para (a) of Para 3]

APPLICATION FORM

1. (a) Name and Address of the project proposed :
- (b) Location of the projects:
Name of the place:
District, Tehsil:
Latitude/Longitude:
Nearest Airport/Railway Station :
- (c) Alternate sites examined and the reasons for selecting the proposed site :
- (d) Does the site conform to stipulated land use as per local land use plan:
2. Objectives of the project:
3. (a) Land Requirement:
Agriculture Land :
Forest land and Density of vegetation.
Other (specify):
- (b) (i) Land use in the Catchment (within 10 Kms. radius of the proposed site):
- (ii) Topography of the area indicating gradient, aspects and altitude :
- (iii) Erodability classification of the proposed land :
- (c) Pollution sources existing in 10 km. radius and their impact on quality of air, water & land:
- (d) Distance of the nearest National Park/Sanctuary/Biosphere Reserve/Monuments/heritage site/Reserve Forest:
- (e) Rehabilitation plan for quarries/borrow areas:
- (f) Green belt plan:
- (g) Compensatory afforestation plan:
4. Climate and Air Quality:
(a) Windrose at site;
- (b) Max./Min./Mean annual temperature
- (c) Frequency of Inversion:
- (d) Frequency of cyclones/tornadoes/cloud burst :
- (e) Ambient air quality data:
- (f) Nature & concentration of emission of SPM, Gas (Co, Co₂, NO_x, CH₄ etc.) from the project :
5. Water balance :
(a) Water balance at site :
- (b) Lean season water availability:
Water Requirement :
- (c) Source to be tapped with competing users (River, lake, Ground, Public supply):
- (d) Water quality :
- (e) Changes observed in quality and quantity of ground water in the last 15 years and present charging & extraction details:
- (f) (i) Quantum of waste water to be released with treatment details :
- (ii) Quantum of quality of water in the receiving body before and after disposal of solid wastes:
- (iii) Quantum of waste water to be released on land and type of land :

(g) (i) Details of reservoir water quality with necessary Catchment Treatment Plan ;

(ii) Command Area Development Plan ;

6. Solid wastes :

(a) Nature and quantity of solid wastes generated.

(b) Solid waste disposal method.

7. Noise and Vibrations:

(a) Sources of noise and Vibrations ;

(b) Ambient noise level:

(c) Noise and Vibration control measures proposed ;

(d) Subsidence problem if any with control measures:

8. Power requirement indicating source of supply : Complete environmental details to be furnished separately, if captive power unit proposed:

9. Peak labour force to be deployed giving details of:

— Endemic health problems in the area due to waste water/air/soil borne diseases:

— Health care system existing and proposal :

10. (a) Number of village and population to be displaced ;

(b) Rehabilitation Master Plan :

11. Risk assessment report and Disaster Management Plan:

12. (a) Environmental Impact Assessment } Report
(b) Environment Management Plan: } prepared as per
(c) Detailed Feasibility Report : } guidelines of
(d) Duly filled in questionnaire } time to time

13. Details of Environmental Management Cell:

I hereby give an undertaking that the data and information given above are true to the best of my knowledge and belief and I am aware that if any part of the data/information submitted is found to be false or misleading at any stage, the

project be rejected and the clearance given, if any, to the project is likely to be revoked at our risk and cost.

Signature of the applicant
with name and full address.

Date,
Place:

Given under the seal of
Organisation on behalf of
whom the applicant is
signing.

In respect to item for which data are not required or is not available as per the declaration of project proponent, the project would be considered on that basis.

SCHEDULE III

[See sub-para III(a) of Para 3]

COMPOSITION OF THE EXPERT COMMITTEES FOR ENVIRONMENTAL IMPACT ASSESSMENT

1. The evaluation and assessment of development projects at the Central or State level will be undertaken by Experts Committees consisting of experts in each discipline constituted as under:

- (i) Eco-System Management
- (ii) Air/Water Pollution Control
- (iii) Water Resource Management
- (iv) Flora/Fauna conservation and management
- (v) Land Use Planning
- (vi) Social Sciences/Rehabilitation
- (vii) Project Appraisal
- (viii) Ecology
- (ix) Environmental Health
- (x) Subject Area Specialists
- (xi) Representatives of NGOs/persons concerned with environmental issues.

2. The Chairman will be outstanding and experienced ecologist or environmentalist or technical professional or wide managerial experience in the relevant development sector.

3. The representative of Impacts Assessment Agency/Central/State will act as a Member-Secretary.

4. Chairman and Members will serve in their individual capacities except those specifically nominated as representatives.

5. The Membership of a Committee shall not exceed 15.

GOVERNMENT OF TAMIL NADU

ABSTRACT



Forests - Declaration of Vedanthangal Lake, Madurantthagan Taluk, Kancheepuram District as Birds Sanctuary - Notification under Section 26 A(1) of the Wildlife (Protection) Act, 1972 - Orders-Issued.

ENVIRONMENT AND FORESTS (P.R.V(1)) DEPARTMENT

G.O.Ms.No.199

Dated: 3.7.1998.

Read :

1. G.O.Ms.No.67, Environment and Forests Department, dated 13.3.96.
2. From the Collector, Kancheepuram District Lr.No.153618/91 FSO, dated 21.5.97.
3. From the Chief Conservator of Forests (Wildlife) and Chief Wildlife No.3137/91 D, dated 5.6.97.

ORDER :

In its orders first read above, the Government have notified its intention to constitute the lake area measuring an extent of 73.06 acres in S.No.220 5 kms. surrounding the lake in Vedanthangal Village, Madurantthagan Taluk, Kancheepuram District, as a Birds Sanctuary under Section 19 (1) of the Wildlife (Protection) Act, 1972. The notification was published in the Tamil Nadu Government Gazette No.13, Part-II Section 2, dated 3.4.1996 in English and in the District Gazette July 1996 of Kancheepuram District, in Tamil Nadu.

2. After observing the desiderata prescribed in Sections 19-25 of the Wildlife (Protection) Act, 1972, the Collector of Kancheepuram District and the Chief Conservator of Forests (Wildlife) and Chief Wildlife Warden in their letters second and third read above respectively have stated that no claims and objection have been received for the constitution of the said area as Birds Sanctuary and that the final notifications may be issued under Section 26 A(1) of the Wildlife (Protection) Act, 1972 for declaring the said area as a Birds Sanctuary.

3. The Government, after careful consideration, accept the proposals of the Chief Conservator of Forests (Wildlife) and Chief Wildlife Warden sent in his letter second read above and direct that the lake area in S.No.220 measuring an extent of 73.06 acre and 5 kms. surrounding the said lake in Vedanthangal Village, Madurantthagan Taluk, Kancheepuram District, by reason of the ecological, fauna, flora, geomorphological and zoological associations and importance, be constituted as a Birds Sanctuary for the purpose of protection, propagation and development of wildlife and its environment under Section 26 A(1) of the Wildlife (Protection) Act, 1972.

p. t. o.

4. The Notification appended to this Order shall be published both in English and in Tamil in the next issue of Tamil Nadu Government Gazette and in Tamil in the District Gazette of Kancheepuram District.

5. The Tamil Development and Culture Department is requested to send immediately a Tamil translation of the Notification to the Works Manager, Government Central Press, Chennai for publication in the Tamil Nadu Government Gazette and in the District Gazette of Kancheepuram District.

6. The Works Manager, Government Central Press, Chennai is requested to send twenty copies of each (in English and in Tamil) of the Notifications to the Principal Chief Conservator of Forests, Chennai-15, Chief Conservator of Forests (Wildlife, and Chief Wildlife Warden, Chennai-15, Government in Environment and Forests Department and to the Collector of Kancheepuram District, as soon as the Notification is published.

(BY ORDER OF THE GOVERNOR)

K.S. SRIPATHI
SECRETARY TO GOVERNMENT

The Works Manager, Government Central Press, Chennai-79.
The Director of Stationery and Printing, Chennai-2.
The Principal Chief Conservator of Forests, Chennai-15.
The Chief Wildlife Warden, Chennai-15.
The Collector of Kancheepuram District.
The Tamil Development and Culture Department, Chennai-9.

Copy to:

The Senior PA to the Hon'ble Minister (Forests & Printing), Chennai-9.
The Secretary to Government of India, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, Lodi Road, New Delhi-3.
The Law Department, Chennai-9.
The Revenue Department, Chennai-9.
The Senior Personal Assistant to the Hon'ble Minister for Revenue, Chennai-9.
The Senior personal Assistant to the Hon'ble Minister for Public Works, Chennai-9.

FORWARDED/BY ORDER

[Handwritten Signature]
14/2/18
SECTION OFFICER

: 2 :

THE SCHEDULE

- (1) Name of the district : Kancheepuram
- (2) Name of the forest division : Chengalpattu
- (3) Name of the Taluk : Madurantagan
- (4) Number and Name of the village : 27, Vedanthangal
- (5) S.F. Number : 220
- (6) Name of the sanctuary : Vedanthangal Lake Birds Sanctuary
- (7) Area of the sanctuary : 73.06 acres or 29.51.6 Hectares and surroundings five kilometres around the lake.

BOUNDARIES

Norths:- It starts from the trifunction of S.F.No.215, 213 and 220 of Vedanthangal Village.. Thence it runs towards east along the northern boundary of SF Nos.213,234,232,231, 228, 229 and 271.

East :- Thence it runs towards the south along the eastern boundary of S.F.Nos.274, 227 and 226.

South :- Thence it runs north-west along the southern boundary of S.F.Nos.138, 152, 153 and 170 western boundary of S.F.Nos.184 and 218.

West :- Thence it runs towards north along the western boundary of S.F.Nos.138 and 215 until it meets the starting point.

K.S. SRIPATHI
SECRETARY TO GOVERNMENT

/ True Copy /

11-6-2022
11.7.22

ENVIRONMENT AND FORESTS DEPARTMENT

APPENDIX
NOTIFICATION

WHEREAS the area specified in the schedule below is not and is not comprised within any reserved forest of the territorial matters.

AND WHEREAS the Government of Tamil Nadu considered that the area specified in the schedule below is of adequate ecological and scientific significance for the purpose of protecting birds and their environment.

AND WHEREAS in the Notification issued under sub section (1) of section 18 of the Wildlife (Protection) Act, 1972 (Central Act No. 53 of 1972), the Government of Tamil Nadu declared the intention to constitute the area specified in the schedule to be a Sanctuary and named the same as the Vedanthangal Lake Birds Sanctuary and the same has been published in the Environment and Forests (FR.V) Department.

Notification No.II(2)/EF/790/96, at page 218 of Part-II Section-2 of the Tamil Nadu Government Gazette, dated the 3rd April, 1996.

AND WHEREAS, the Collector, Kancheepuran District have published a proclamation under Section 21 of the said Act, in and around the village and in the Government Offices of the area comprised therein requiring any person, claiming any right mentioned in Section 19 of the said Act within two months from the date of publication of the proclamation and preferred within the time specified above.

NOW, THEREFORE, in exercise of the powers conferred by sub section (1) of section 26-A of the Wildlife (Protection) Act, 1972 (Central Act 53 of 1972), the Governor of Tamil Nadu hereby declares that the area specified in the schedule below shall be a sanctuary called the 'Vedanthangal Lake Birds Sanctuary' with effect from and from the date of publication of this

692115/2022/IA_1

रजिस्ट्री सं. डी. एल.-33004/99

REGD. NO. D. L.-33004/99



भारत का राजपत्र

The Gazette of India

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

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नई दिल्ली, बुध्दिवार, सितम्बर 14, 2006/भाद्र 23, 1928

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NEW DELHI, THURSDAY, SEPTEMBER 14, 2006/BHADRA 23, 1928

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 14 सितम्बर, 2006

का.आ. 1533(अ).—केंद्रीय सरकार या केंद्रीय सरकार द्वारा राज्य सरकार या संबंधित संघ राज्यक्षेत्र प्रशासन के परामर्श से गठित किए जाने वाले राज्य या संघ राज्यक्षेत्र स्तर पर्यावरण समाघात निर्धारण प्राधिकरण द्वारा इस अधिसूचना के प्रयोजन के लिए पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन संघ मंत्रिमंडल द्वारा 18 मई, 2006 को अनुमोदित राष्ट्रीय पर्यावरण नीति और अधिसूचना में विनिर्दिष्ट प्रक्रिया के उद्देश्यों के अनुसार जब तक पूर्व पर्यावरणीय अनापत्ति अभिलिखित नहीं हो जाती है, भारत के किसी भाग में, नई परियोजनाओं या क्रियाकलापों पर या इस अधिसूचना की अनुसूची में यथा उपवर्णित उनके राक्षम पर्यावरणीय समाघातों पर विद्यमान परियोजनाओं या क्रियाकलापों के विस्तार या आधुनिकीकरण पर कतिपय निर्बंधन और प्रतिबंध अधिसूचित करने के लिए, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के अधीन एक प्रारूप अधिसूचना भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में, का.आ. सं. 1324(अ), तारीख 15 सितंबर, 2005 द्वारा प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों से, जिनके उनसे प्रभावित होने की संभावना है, उस तारीख से, जिसको उक्त अधिसूचना को अंतर्विष्ट करने वाले राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आपेक्ष और सुझाव आमंत्रित किए गए थे :

और उक्त अधिसूचना की प्रतियां 15 सितंबर, 2005 को जनता को उपलब्ध करा दी गई थीं ;

और उक्त उल्लिखित प्रारूप अधिसूचना के उत्तर में प्राप्त सभी आपेक्षों और सुझावों पर केंद्रीय सरकार ने सम्यक रूप से विचार कर लिया है ।

अतः, अब केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, और अधिसूचना सं० का.आ. 60(अ), तारीख 27 जनवरी, 1994 को उन बातों के सिवाए अधिक्रांत करने हुए, जिन्हें ऐसे अधिक्रमण से पूर्व किया गया है या करने का लोप किया गया है, यह निर्देश देती है कि इसके प्रकाशन की तारीख से ही, नई परियोजनाओं या क्रियाकलापों का अपेक्षित सन्निर्माण या इस अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार या आधुनिकीकरण प्रक्रिया और या प्रौद्योगिकी में परिवर्तन सहित क्षमता में परिवर्धन करते हुए भारत के किसी भाग में, यथास्थिति, केंद्रीय सरकार द्वारा या इस अधिसूचना में इसमें इसके पश्चात् विनिर्दिष्ट प्रक्रिया के अनुसार उक्त अधिनियम की धारा 3 के

¹ भारत का राज्यक्षेत्रीय सागर खंड और अन्वय अधिक जल समिति है।

अधीन केंद्रीय सरकार द्वारा सम्यक् रूप से गठित राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण द्वारा पूर्व पर्यावरण अनापत्ति के पश्चात् ही किया जाएगा।

2. पूर्व पर्यावरणीय अनापत्ति की अपेक्षाएं (ई.सी.) :-

निम्नलिखित परियोजनाओं या क्रियाकलापों के लिए, परियोजना प्रबंधन द्वारा भूमि को अग्रिप्राप्त करने के सिवाय, कोई सन्निर्माण कार्य या भूमि तैयार करने से पूर्व उक्त अनुसूची में प्रवर्ग 'ख' के अंतर्गत आने वाले विषयों के लिए संबंधित विनियामक प्राधिकरण से, जिसे अनुसूची में 'क' के अंतर्गत आने वाले विषयों के लिए इसमें इसके पश्चात् केंद्रीय सरकार में पर्यावरण और वन मंत्रालय कहा गया है, और राज्य स्तर पर राज्य पर्यावरण समाघात निर्धारण प्राधिकरण कहा गया है, पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी जब परियोजना या क्रियाकलाप आरंभ किया जाता है।

- (i) इस अधिसूचना की अनुसूची में सूचीबद्ध सभी नई परियोजनाएं या क्रियाकलाप ;
- (ii) इस अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या क्रियाकलापों का, संबंधित क्षेत्र के लिए अर्थात् परियोजनाओं या क्रियाकलापों के लिए जो विस्तार या आधुनिकीकरण के पश्चात् अनुसूची में दी गई अधिकतम सीमाओं को पार कर लेते हैं, क्षमता में परिवर्धन सहित विस्तार या आधुनिकीकरण ;
- (iii) विनिर्दिष्ट रेज से परे अनुसूची में सम्मिलित किसी विद्यमान विनिर्माणकर्ता यूनिट में उत्पाद मिश्रण में कोई परिवर्तन।

3. राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण :- (1) कोई राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, जिसे इसमें इसके पश्चात् एसईआईए कहा गया है, केंद्रीय सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन गठित किया जाएगा जिसमें तीन सदस्य होंगे जिसके अंतर्गत एक अध्यक्ष और एक सदस्य-सचिव, राज्य सरकार या संबंधित संघ राज्यक्षेत्र प्रशासन द्वारा नामनिर्दिष्ट किए जाएंगे।

- (2) सदस्य-सचिव संबंधित राज्य सरकार या संघ राज्यक्षेत्र प्रशासन का सेवास्त अधिकारी होगा जो पर्यावरण विधियों से परिचित होगा ।
- (3) अन्य दो सदस्य या दो वृत्तिक या विशेषज्ञ होंगे जो इस अधिसूचना के परिशिष्ट VI में दी गई पात्रता कसौटी को पूरा करते हों ।
- (4) उम्र उपपैरा (3) में विनिर्दिष्ट सदस्यों में से एक सदस्य जो पर्यावरण समाघात निर्धारण प्रक्रिया में विशेषज्ञ हो, एसईआईएए का अध्यक्ष होगा ।
- (5) राज्य सरकार या संघ राज्यक्षेत्र प्रशासन उपपैरा (3) से उपपैरा (4) में निर्दिष्ट सदस्यों और अध्यक्ष के नामों को केन्द्रीय सरकार को अग्रप्रेषित करेगी और केन्द्रीय सरकार नामों के प्राप्ति की तारीख से तीस दिन के भीतर इस अधिसूचना के प्रयोजनों के लिए एसईआईएए को ए० प्राधिकरण के रूप में गठित करेगी ।
- (6) गैर पदावारी सदस्य और अध्यक्ष की (प्राधिकरण को केन्द्रीय सरकार द्वारा गठित करने वाली अधिसूचना के प्रकाशन की तारीख से) तीन वर्षों की नियत पदावधि होगी ।
- (7) एसईआईएए के सभी विनिश्चय एकमत से होंगे और किसी बैठक में लिए जाएंगे ।

4. परियोजना और क्रियाकलापों का प्रवर्गीकरण :-

- (i) सभी परियोजनाएं या क्रियाकलाप मुख्यतः दो प्रवर्गों में प्रवर्गीकृत हैं- प्रवर्ग 'क' और प्रवर्ग 'ख' सक्षम समाघात की स्थानिक सीमा और मानव स्वास्थ्य और प्राकृतिक तथा मानव निर्मित संसाधनों पर आधारित हैं ।
- (ii) अनुसूची में प्रवर्ग 'क' के रूप में सम्मिलित सभी परियोजनाओं या क्रियाकलापों, जिसके अंतर्गत विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार और आधुनिकीकरण तथा उत्पाद मिश्रण में परिवर्तन सम्मिलित है, के लिए, इस अधिसूचना के प्रयोजनों के लिए केन्द्रीय सरकार द्वारा गठित की जाने वाली किसी विशेषज्ञ आंकलन समिति की सिफारिशों पर भारत सरकार में पर्यावरण और वन मंत्रालय से पूर्व पर्यावरण अनापत्ति अपेक्षित होगी ;
- (iii) अनुसूची में प्रवर्ग 'ख' के रूप में सम्मिलित सभी परियोजनाओं या क्रियाकलापों, जिसके अंतर्गत पैरा 2 के उपपैरा (ii) में यथाविनिर्दिष्ट विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार और आधुनिकीकरण या पैरा 2 के उपपैरा (iii) में यथाविनिर्दिष्ट उत्पाद मिश्रण में परिवर्तन भी हैं, किन्तु जिसमें वे सम्मिलित नहीं हैं जो अनुसूची में निश्चित की गई साधारण शर्तों को पूरा करते हैं, राज्य/संघ राज्यक्षेत्र पर्यावरण समाघात निर्धारण प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी । एसईआईएए का अपना विनिश्चय, इस इस अधिसूचना में गठित की जाने वाली किसी राज्य या संघ राज्यक्षेत्र स्तर विशेषज्ञ आंकलन समिति (एसईएसी) की सिफारिशों पर आधारित होगा । एसईआईएए सम्यक् रूप से गठित एसईआईएए या एसईएसी की अनुपस्थिति में, कोई प्रवर्ग 'ख' परियोजना प्रवर्ग 'क' परियोजना समझी जाएगी ;

5. **स्क्रीनिंग, विस्तारण और आंकलन समिति :-** केंद्रीय सरकार के स्तर पर वही विशेषज्ञ आंकलन समिति और राज्य या संघ राज्य स्तर पर राज्य विशेषज्ञ आंकलन समिति (जिन्हें इसमें इसके पश्चात् ईएसी और एसईएसी कहा गया है) क्रमशः प्रवर्ग 'क' और प्रवर्ग 'ख' परियोजनाओं या क्रियाकलापों की स्क्रीनिंग, विस्तारण और आंकलन करेगी। ईएसी और एसईएसी की प्रत्येक मास में कम से कम एक बार बैठक होगी।

- (क) ईएसी की संरचना परिशिष्ट VI में दी जाएगी। राज्य या संघ राज्यक्षेत्र स्तर पर एसईएसी का गठन संबंधित राज्य सरकार या संघ राज्यक्षेत्र प्रशासन के परामर्श से समान संरचना सहित गठन किया जाएगा।
- (ख) केंद्रीय सरकार, संबंधित राज्य सरकार या संघ राज्यक्षेत्र प्रशासन की पूर्व सहमति से प्रशासनिक सुविधा और लागत के कारकों से एक या अधिक राज्य या संघ राज्यक्षेत्र के लिए एक एसईएसी का गठन कर सकेंगी।
- (ग) विशेषज्ञ आंकलन समिति और राज्य विशेषज्ञ आंकलन समिति तीन वर्ष की अवधि के लिए गठित की जाएगी।
- (घ) संबंधित विशेषज्ञ आंकलन समिति और राज्य विशेषज्ञ आंकलन समिति के प्राधिकृत सदस्य उस परियोजना या क्रियाकलाप के संबंध में जिसके लिए पूर्व पर्यावरणीय अनापत्ति मांगी गई है, को स्क्रीन करने या विस्तार करने या आंकलन के प्रयोजनों के लिए आवेदक को जो निरीक्षण के लिए आवश्यक सुविधा देना, कम से कम सात दिन की पूर्व सूचना देगे।
- (ङ) विशेषज्ञ आंकलन समिति और राज्य विशेषज्ञ आंकलन समिति संयुक्त दायित्व के सिद्धांत पर कृत्य करेगी। अध्यक्ष प्रत्येक मामले में सहमति बनाने का प्रयास करेगा और सहमति नहीं बन पाती है तो बहुमत का विचार माना जाएगा।

6. **पूर्व पर्यावरणीय अनापत्ति के लिए आवेदन (ईसी) :-** सभी मामलों में पर्यावरणीय अनापत्ति मांगने के लिए कोई आवेदन, परियोजना और/या क्रियाकलापों के लिए, जिससे आवेदन संबंधित है, आवेदक द्वारा स्थल पर किसी सन्निर्माण क्रियाकलाप या भूमि की तैयारी के प्रारंभ के पूर्व, पूर्वोक्त स्थल (स्थली) की पहचान के पश्चात् परिशिष्ट 2 में उल्लिखित है, यदि लागू हो, इससे संज्ञान प्रस्तर 1 और अनुपूरक प्रस्तर 1क में किया जाएगा। आवेदक, उसके सिवाय, संशोधन परियोजनाओं या क्रियाकलापों (अनुसूची की गण B) के मामले में प्रस्तर 1 और अनुपूरक प्रस्तर 1क के अतिरिक्त पूर्व स्थायक परियोजना रिपोर्ट की एक प्रति, पूर्व साध्यता रिपोर्ट के स्थान पर धारणा योजना की एक प्रति आवेदन के साथ पेश करेगा।

7. (i) **नई परियोजनाओं के लिए पूर्व पर्यावरणीय अनापत्ति (ईसी) प्रक्रिया के प्रक्रम :-** नई परियोजनाओं के लिए पर्यावरणीय अनापत्ति प्रक्रिया में अधिकतम चार प्रक्रम समाविष्ट होंगे, जिनमें से सभी इस अधिसूचना में नीचे उल्लिखित विशिष्ट मामलों में लागू नहीं होंगे। ये चार प्रक्रम शृंखलाबद्ध कम में होंगे :-

- प्रक्रम (1) स्क्रीनिंग (केवल प्रवर्ग 'ख' परियोजनाओं और क्रियाकलापों के लिए)
- प्रक्रम (2) विस्तारण
- प्रक्रम (3) लोक परामर्श
- प्रक्रम (4) आंकलन

I. प्रक्रम (1) - स्क्रीनिंग :

प्रवर्ग 'ख' परियोजनाओं या क्रियाकलापों के मामले में, यह प्रक्रम परियोजना की प्रकृति और अवस्थिति विनिर्देश पर आधारित पर्यावरणीय अनापत्ति मंजूर करने से पूर्व उसके आंकलन के लिए कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट तैयार करने के लिए यह अवधारण करने के लिए कि परियोजना या क्रियाकलाप के लिए आगे पर्यावरणीय अध्ययन करना अपेक्षित है या नहीं संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति (एसईएसी) द्वारा प्रस्म 1 में पूर्व पर्यावरणीय अनापत्ति मांगने के लिए किसी आवेदन की संवीक्षा होगी। कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट की अपेक्षा करने वाली परियोजनाओं को प्रवर्ग "ख1" कहा जाएगा और शेष परियोजनाओं को प्रवर्ग "ख2" कहा जाएगा और उसके लिए कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट अपेक्षित नहीं होगी। मद 8ख के सिवाय परियोजनाओं के ख 1 या ख2 में प्रवर्गीकरण के लिए पर्यावरण और वन मंत्रालय समय-समय पर समुचित मार्गदर्शक सिद्धांत जारी करेगा।

II. प्रक्रम (2) विस्तारण :

(i) उस प्रक्रिया को निर्दिष्ट करता है जिसके द्वारा प्रवर्ग 'क' परियोजनाओं या क्रियाकलापों के मामले में विशेषज्ञ आंकलन समिति और प्रवर्ग 'ख1' परियोजनाओं या क्रियाकलापों के मामले में राज्य स्तर विशेषज्ञ आंकलन समिति, जिसके अंतर्गत विद्यमान परियोजनाओं या क्रियाकलापों के विस्तार और/या आधुनिकीकरण और/या उत्पाद मिश्रण में परिवर्तन के विस्तार, सीपे जाने वाले विस्तृत और व्यापक कार्य अवधारित करने के लिए, उस परियोजना या क्रियाकलाप के संबंध में कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट तैयार करने के लिए सभी सुसंगत पर्यावरणीय समुत्थानों को, जिसके लिए पूर्व पर्यावरणीय अनापत्ति इच्छित की गई है, आवेदन सम्मिलित हैं। विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति विहित आवेदन प्रस्म 1/प्रस्म 1क में दी गई जानकारी के आधार पर सीपे जाने वाले कार्य अवधारित करेगी, जिसके अंतर्गत आवेदक द्वारा सीपे जाने वाले प्रस्थापित कार्य, किसी विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर आंकलन समिति के किसी सब ग्रुप द्वारा देखा गया कोई स्थल, यदि विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा आवश्यक समझा जाए, आवेदक द्वारा सुझाए गए सीपे जाने वाले कार्य और अन्य सूचना जो विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति के पास उपलब्ध हो, सम्मिलित हैं। अनुसूची की मद 8 में प्रवर्ग ख के रूप में सूचीबद्ध सभी परियोजनाओं और क्रियाकलापों (संनिर्माण, नगरी/वाणिज्यिक काम्प्लेक्स/आवासन) के लिए विस्तार अपेक्षित नहीं होगा और उनका आंकलन प्रस्म 1/प्रस्म 1क और धारणा योजना के आधार पर किया जाएगा।

(ii) सौंपे गए कृत्यों को प्रस्म 1 की प्राप्ति के साठ दिनों के भीतर विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा आवेदक को प्रेषित किया जाएगा। अनुसूची के प्रवर्ग क हाइड्रोक्लेक्टिक परियोजना मद 1 (ग) (i) के मामले में सौंपे गए कृत्यों को पूर्व संनिर्माण क्रियाकलापों के लिए अनापत्ति सहित प्रेषित किया जाएगा। यदि सौंपे गए कृत्यों को अंतिम रूप नहीं दिया गया है और प्रस्म 1 की प्राप्ति के साठ दिनों के भीतर आवेदक को प्रेषित किया जाता है तो आवेदक द्वारा सुझाए गए सौंपे जाने वाले कृत्य ईआईए अध्ययन के लिए अनुमोदित अंतिम सौंपे गए कृत्यों के रूप में समझे जाएंगे। अनुमोदित सौंपे गए कृत्य, पर्यावरण और वन मंत्रालय तथा संबंधित राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण के लिए वेबसाइट पर प्रदर्शित किए जाएंगे।

(iii) इसी प्रक्रम पर संबंधित विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिश पर संबंधित विनियामक प्राधिकरण द्वारा पूर्व पर्यावरणीय अनापत्ति के लिए आवेदनों को नामंजूर किया जा सकेगा। ऐसे नामंजूर किए जाने की दशा में, विनिश्चय को उसके कारणों सहित आवेदक को, आवेदन की प्राप्ति के साठ दिनों के भीतर लिखित में संसूचित किया जाएगा।

III प्रक्रम (3) लोक परामर्श

(i) "लोक परामर्श" उस प्रक्रिया को निर्दिष्ट करता है जिसके द्वारा स्थानीय प्रभावी व्यक्तियों और ऐसे अन्य व्यक्तियों की चिंताओं को, जिनका परियोजना या क्रियाकलापों के पर्यावरणीय समाघातों में न्यायसंगत आधार है, समुचित रूप में अभिकल्पित परियोजना या क्रियाकलाप में संबंधित सभी सामग्री को ध्यान में रखते हुए सुनिश्चित किया जाएगा। सभी प्रवर्ग "क" और प्रवर्ग "ख1" परियोजनाएं या क्रियाकलाप निम्नलिखित के सिवाय लोक परामर्श करेंगे :-

(क) सिंचाई परियोजनाओं का आधुनिकीकरण (अनुसूची की मद 1(ग) (ii))।

(ख) संबंधित प्राधिकारियों द्वारा अनुमोदित औद्योगिक संपदाओं या पार्कों के भीतर अवस्थित सभी परियोजनाएं या क्रियाकलाप (अनुसूची की मद 7(ग)) और जिन्हें ऐसे अनुमोदन में अननुज्ञात नहीं किया जाता है।

(ग) सड़कें और राजमार्गों का विस्तार (अनुसूची की मद 7(घ)) जिनमें भूमि का कोई और अर्जन अंतर्बलित नहीं है।

(घ) सभी भवन/संनिर्माण परियोजनाएं/क्षेत्र विकास परियोजनाएं और नगरीय योजनाएं (मद 8)।

(ङ) सभी प्रवर्ग ख 2 परियोजनाएं और क्रियाकलाप।

(च) केन्द्रीय सरकार द्वारा यथा अवधारित राष्ट्रीय रक्षा और सुरक्षा से संबंधित सभी परियोजनाएं और क्रियाकलाप या जिसमें अन्य युक्तगत विचार अंतर्बलित हैं।

(ii) लोक परामर्श में साधारणतया दो घटक समाविष्ट होंगे :-

(क) स्थानीय प्रभावित व्यक्तियों की चिंताओं को सुनिश्चित करने के लिए परिशिष्ट 4 में विहित रीति में की जाने वाली स्थल पर या उसके निकट परिसर में जिला वार कोई लोक सुनवाई ;

(ख) परियोजना या क्रियाकलाप के पर्यावरणीय पहलुओं में कोई न्यायसंगत आधार रखने वाले अन्य संबंधित व्यक्तियों से लिखित में प्रतिक्रियाएं प्राप्त करना।

(iii) स्थल (स्थलों) पर या उसके निकट परिसर में सभी मामलों में लोक सुनवाई विनिर्दिष्ट शैली में संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति द्वारा की जाएगी और कार्यवाहियों को आवेदक से प्राप्त अनुरोध के पैंतालीस दिनों के भीतर संबंधित विनियामक प्राधिकरण को अत्रेवित किया जाएगा।

(iv) यदि संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य क्षेत्र प्रदूषण नियंत्रण समिति लोक सुनवाई नहीं करती है और लोक सुनवाई को विनिर्दिष्ट अवधि के भीतर पूरी नहीं करती है और/या लोक सुनवाई की कार्यवाहियां को विहित अवधि के भीतर यथाउपयुक्त संबंधित विनियामक प्राधिकरण को प्रेषित नहीं करती है तो विनियामक प्राधिकरण अन्य लोक अभिकरण या प्राधिकरण को, जो विनियामक प्राधिकरण का अधीनस्थ नहीं है, प्रक्रिया को पैंतालीस दिनों की और अवधि के भीतर पूरा करने के लिए लगाएगी।

(v) यदि उमर उपरि (iii) के अधीन नामनिर्दिष्ट लोक अभिकरण या प्राधिकरण, संबंधित विनियामक प्राधिकरण को यह रिपोर्ट करता है, कि स्थानीय अवस्थिति के कारण लोक सुनवाई करना संभव नहीं है, तो किसी शैली में स्पष्ट रूप से अभिव्यक्त किए जाने वाले संबंधित स्थानीय व्यक्तियों के विचारों का समर्थन करेंगे। वह उस तथ्य की रिपोर्ट संबंधित विनियामक प्राधिकरण को ब्यौरेवार देगा जो रिपोर्ट पर और अन्य विश्वसनीय सूचना पर सम्यक् रूप से विचार करने के पश्चात्, जिसका लोक परामर्श के लिए विनिश्चय किया गया है, उस दशा में जिसे लोक सुनवाई में सम्मिलित करने की आवश्यकता है, रिपोर्ट करेगा।

(vi) परियोजना या क्रियाकलापों के पर्यावरणीय पहलुओं में कोई न्यायसंगत आधार रखने वाले अन्य संबंधित व्यक्तियों से लिखित में प्रक्रिया अभिप्राप्त करने के लिए, संबंधित विनियामक प्राधिकरण और राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति, आवेदक द्वारा परिशिष्ट 3क में दिए गए प्रस्म में तैयार की गई संक्षिप्त ईआईए रिपोर्ट को उनके वेबसाइट पर देते हुए ऐसे संबंधित व्यक्तियों से लोक सुनवाई की व्यवस्था के लिए किसी लिखित अनुरोध की प्राप्ति के सात दिनों के भीतर प्रतिक्रियाएं प्राप्त करेंगी। गोपनीय सूचना, जिसके अंतर्गत प्रकट न करने योग्य या विधिक रूप से विशेषाधिकार प्राप्त सूचना, जिसमें बौद्धिक संपदा अधिकार अंतर्भूत हैं, आवेदन में विनिर्दिष्ट स्रोत, वेबसाइट पर नहीं रखे जाएंगे। संबंधित विनियामक प्राधिकरण, परियोजना या क्रियाकलाप की बाबत विस्तृत प्रचार को सुनिश्चित करने के लिए अन्य समुचित मीडिया का उपयोग भी कर सकेगा। विनियामक प्राधिकरण, तथापि लोक सुनवाई की तारीख तक निरीक्षण के लिए प्रारम्भ ईआईए रिपोर्ट किसी संबंधित व्यक्ति से, सामान्य कार्यालय घंटों के दौरान अधिसूचित स्थान पर किसी लिखित अनुरोध पर उपलब्ध कराएगा। इस लोक परामर्श प्रक्रिया के भाग के रूप में प्राप्त सभी प्रतिक्रियाएं शीघ्रतम उपलब्ध साधन से आवेदक को अत्रेवित की जाएगी।

(vii) लोक परामर्श पूरा करने के पश्चात्, इस प्रक्रिया के दौरान अभिव्यक्त सभी सारवान पर्यावरणीय चिंताओं को संबोधित करेगा और प्रारम्भ ईआईए और ईएमपी में समुचित परिवर्तन करेगा। इस प्रकार तैयार की गई अंतिम ईआईए रिपोर्ट आवेदक के लिए संबंधित विनियामक प्राधिकरण को प्रस्तुत की जाएगी। आवेदक, लोक परामर्श के दौरान अभिव्यक्त की गई सभी चिंताओं को संबोधित करते हुए, प्रारम्भ ईआईए और ईएमपी की एक संक्षिप्त रिपोर्ट अनुकल्पतः प्रस्तुत करेगा।

IV प्रक्रम(4) - आंकलन :

(i) आंकलन से आवेदन और अन्य दस्तावेजों, ऐसे अंतिम ईआईए रिपोर्ट, लोक परामर्शों का निष्कर्ष, जिसके अंतर्गत लोक सुनवाई की कार्यवाहियां हैं, पर्यावरणीय अनापत्ति मंजूर करने के लिए संबंधित विनियामक प्राधिकरण को

आवेदक द्वारा प्रस्तुत की गई विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा विस्तृत संवीक्षा अनिप्रेत है। यह आंकलन विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा किसी कार्यवाही को, जिसमें आवेदक को आवश्यक स्पष्टीकरण प्रस्तुत करने के लिए व्यक्तिगत रूप से या किसी प्राधिकृत प्रतिनिधि को आमंत्रित किया जाता है, एक पारदर्शी रीति में किया जाएगा। इस कार्यवाही के निष्कर्ष पर विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति संबंधित विनियामक प्राधिकरण को निश्चित निबंधनों और शर्तों पर पूर्व पर्यावरणीय अनापत्ति मंजूर करने के लिए या पूर्व पर्यावरणीय अनापत्ति के लिए आवेदन को नामंजूर करने के लिए उसके कारणों सहित स्पष्ट सिफारिशें करेगी।

(ii) सभी परियोजनाओं या क्रियाकलापों का आंकलन जो लोक परामर्श के लिए अपेक्षित नहीं है या कोई पर्यावरण समाघात निर्धारण रिपोर्ट प्रस्तुत करना अपेक्षित नहीं है, जैसा लागू हो विहित आवेदन प्रस्म 1 और प्रस्म 1क के आधार पर उपलब्ध सभी अन्य सुसंगत विधिमान्य सूचना और दौर किए स्थल को, जहां विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा ऐसा करना आवश्यक समझा जाता है, कार्यान्वित किया जाएगा।

(iii) किसी आवेदन का आंकलन, विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा अंतिम पर्यावरण समाघात निर्धारण रिपोर्ट और अन्य दस्तावेजों की प्राप्ति या प्रस्म 1 या प्रस्म 1क के साठ दिनों के भीतर पूरा किया जाएगा, जहां लोक परामर्श आवश्यक नहीं है, वहां विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों को सक्षम प्राधिकारी के समक्ष अगले पन्द्रह दिनों के भीतर अंतिम विनिश्चय के लिए रखा जाएगा। आंकलन की विहित प्रक्रिया परिशिष्ट V में दी गई है।

7. (ii) विद्यमान परियोजनाओं का विस्तार या आधुनिकीकरण या उत्पाद मिश्रण में परिवर्तन के लिए पूर्व पर्यावरणीय अनापत्ति प्रक्रिया:-

उस क्षमता के परे जिसके लिए इस अधिसूचना के अधीन पूर्व पर्यावरणीय अनापत्ति मंजूर की गई है, उत्पादन क्षमता में वृद्धि सहित या तो पट्टा क्षेत्र या खनन परियोजनाओं की दशा में उत्पादन क्षमता में वृद्धि सहित या इस अधिसूचना की अनुसूची में विहित अंतिम सीमा के परे कुल उत्पादन क्षमता में वृद्धि सहित विद्यमान यूनिट के आधुनिकीकरण के लिए, प्रक्रिया और/या प्रौद्योगिकी में परिवर्तन के माध्यम से या उत्पाद मिश्रण में किसी परिवर्तन के लिए पूर्व पर्यावरणीय अनापत्ति इंप्लिट करने वाले सभी आवेदन प्रस्म 1 में किए जाएंगे और उन पर संबंधित विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा साठ दिनों के भीतर विचार किया जाएगा जो सम्यक् आवश्यक तत्पस्ता से जिसके अंतर्गत ईआईए का तैयार किया जाना और लोक परामर्श भी है, विनिश्चय करेगी और आवेदन का तदनुसार पर्यावरणीय अनापत्ति मंजूर करने के लिए आंकलन किया जाएगा।

8. पूर्व पर्यावरणीय अनापत्ति मंजूर किया जाना या उसको खारिज किया जाना:-

(i) विनियामक प्राधिकरण, संबंधित ई ए सी या एस ई ए सी की सिफारिशों पर विचार करेगा और अपने विनिश्चय को आवेदक को विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों की प्राप्ति के पचास दिनों के भीतर प्रेषित करेगा या अन्य शब्दों में अंतिम पर्यावरणीय समाघात निर्धारण रिपोर्ट की प्राप्ति के एक सौ पांच दिनों के भीतर प्रेषित करेगा और जहां पर्यावरणीय समाघात निर्धारण पूरे आवेदन की प्राप्ति के एक सौ पांच दिनों के भीतर अपेक्षित नहीं है वहां अपेक्षित दस्तावेज, नीचे उपबंधित के सिवाय प्रेषित करेगा।

(ii) विनियामक प्राधिकरण, सामान्यतः विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों को स्वीकार करेगा। उन दशाओं में जहाँ विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों से असहमत है, वहाँ विनियामक प्राधिकरण विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों की प्राप्ति के पैंतालिस दिनों के भीतर असहमति के कारणों का कथन करते हुए पुनर्विचार का अनुरोध करेगा। इस विनिश्चय की सूचना आवेदक को साथ-साथ प्रेषित की जाएगी। उसके पश्चात् विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति, विनियामक प्राधिकरण के संप्रेक्षणों पर विचार करेगी और उस पर अपने विचार साठ दिनों की अवधि के भीतर पेश करेगी। विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति के विचारों को ध्यान में रखने के पश्चात् विनियामक प्राधिकरण का विनिश्चय अंतिम होगा और संबंधित विनियामक प्राधिकरण को अगले तीस दिनों के भीतर आवेदक को प्रेषित किया जाएगा।

(iii) उस दशा में जहाँ विनियामक प्राधिकरण का विनिश्चय आवेदक को, उमर उपपैरा (i) या (ii) में जहाँ लागू हो विनिर्दिष्ट अवधि के भीतर संसूचित नहीं किया जाता है, वहाँ आवेदक इस प्रकार अग्रसर हो सकेगा मानो मांगी गई पर्यावरण अनापत्ति मंजूर कर दी गई है या विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की अंतिम सिफारिशों के निबंधनों में विनियामक प्राधिकरण द्वारा नामंजूर कर दी गई है।

(iv) उमर पैरा (i) और (ii) के अधीन, जहाँ लागू हो, विनियामक प्राधिकरण द्वारा विनिश्चय के लिए विनिर्दिष्ट अवधि के अवसान पर, विनियामक प्राधिकरण का विनिश्चय और विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की अंतिम सिफारिशों लोक दस्तावेज होंगे।

(v) अन्य विनियामक प्राधिकरणों से परियोजनाओं या क्रियाकलापों, या संबंधित विनियामक प्राधिकरण द्वारा स्वीनिंग, विस्तारण या आंकलन या विनिश्चय पूर्व पर्यावरण अनापत्ति के लिए आवेदनों की प्राप्ति के पूर्व तब तक अपेक्षित नहीं होगी जब तक या तो ऐसी अनापत्ति किसी विधि की अपेक्षा का आवश्यक तकनीकी कारणों से कोई श्रृंखलाबद्ध आधार न हो।

(vi) जान बूझ कर छिपाना और/या मिथ्या प्रस्तुतीकरण या त्राणक सूचना या आंकड़े देना जो स्वीनिंग, विस्तारण या आंकलन या आवेदन पर विनिश्चय के लिए सारवान हो, आवेदन को नामंजूर किए जाने या उस आधार पर मंजूर की गई पूर्व पर्यावरणीय अनापत्ति के रद्दकरण के लिए बायी बनाएगी। किसी आवेदन को नामंजूर करना या इस आधार पर पहले मंजूर की गई किसी पूर्व पर्यावरणीय अनापत्ति के रद्दकरण का विनिश्चय विनियामक प्राधिकरण द्वारा आवेदक की व्यक्तिगत सुनवाई करने के पश्चात् किया जाएगा और उसमें नैसर्गिक न्याय के सिद्धांतों का पालन किया जाएगा।

9. पर्यावरणीय अनापत्ति की विधिमान्यता,-

"पर्यावरणीय अनापत्ति की विधिमान्यता" से वह अवधि अभिप्रेत है जिससे विनियामक प्राधिकरण द्वारा मंजूर की गई पूर्व पर्यावरणीय अनापत्ति मंजूर की जाती है या आवेदक द्वारा यह समझा जा सकेगा कि वह उमर पैरा 7 के उपपैरा (iv) के अधीन परियोजना या क्रियाकलाप द्वारा उत्पादन प्रचालन आरंभ करने या संनिर्माण परियोजनाओं की दशा में (अनुसूची की मद 8) सभी संनिर्माण प्रचालन पूरा करने, जिसके के लिए पूर्व पर्यावरण अनापत्ति के लिए

आवेदन का निर्देश करता है, मंजूर की गई है। किसी परियोजना या क्रियाकलाप के लिए नदी घाटी परियोजनाओं (अनुसूची की मद 1(ग)) की दशा में दस वर्ष की अवधि के लिए, विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा यथा प्राक्कलित परियोजना की अवधि खनन परियोजनाओं के लिए अधिकतम तीस वर्षों के लिए और सभी अन्य परियोजनाओं और क्रियाकलापों की दशा में पांच वर्ष होगी। तथापि क्षेत्र विकास परियोजनाओं और नगरीय की दशा में (मद 8(ख)) विधिमान्य अवधि केवल ऐसे क्रियाकलापों तक सीमित होगी जहां तक किसी विकासकर्ता के स्म में आवेदक का उत्तरदायित्व है। इस विधिमान्यता की अवधि को संबंधित विनियामक प्राधिकरण द्वारा पांच वर्ष की अधिकतम अवधि तक बढ़ाया जा सकेगा, परन्तु यह तब जब कि कोई आवेदन आवेदक द्वारा विनियामक प्राधिकरण को सन्निर्माण परियोजनाओं या क्रियाकलापों के लिए (अनुसूची की मद 8) अद्यतन प्रस्म 1 और अनुपूरक प्रस्म 1क सहित विधिमान्य अवधि के भीतर किया जाता है। इस बाबत विनियामक प्राधिकरण, यथास्थिति, विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति से भी परामर्श कर सकेगा।

10. पंच पर्यावरणीय अनापत्ति को मानीटर करना,-

(i) परियोजना प्रबंधन के लिए प्रत्येक कालेडर वर्ष की 1 जून और 1 दिसंबर को संबंधित विनियामक प्राधिकरण को निश्चित पूर्व पर्यावरणीय अनापत्ति के निबंधनों और शर्तों के संबंध में अनुपालन रिपोर्टों को अर्धवार्षिक स्म में तैयार और साफ्ट प्रतियों में प्रस्तुत करना आज्ञापक होगा।

(ii) परियोजना प्रबंधन द्वारा प्रस्तुत की गई सभी ऐसी अनुपालन रिपोर्टें लोक दस्तावेज होंगी, उसकी प्रतिया संबंधित विनियामक प्राधिकरण को आवेदन पर किसी व्यक्ति को दी जाएंगी। ऐसी अंतिम अनुपालन रिपोर्टें संबंधित विनियामक प्राधिकरण की वेबसाइट पर भी दर्शित की जाएगी।

11. पर्यावरणीय अनापत्ति की अंतरणीयता,-

किसी आवेदक को किसी विनिर्दिष्ट परियोजना या क्रियाकलाप के लिए मंजूर की गई कोई पूर्व पर्यावरणीय अनापत्ति अंतरक द्वारा या अंतरिकी द्वारा आवेदन पर परियोजना या क्रियाकलाप को करने के हकदार किसी अन्य विधिक व्यक्ति को अंतरक द्वारा लिखित "अनापत्ति सहित" जो इसकी विधिमान्यता की अवधि के दौरान संबंधित विनियामक प्राधिकरण द्वारा उन्ही निबंधनों और शर्तों के अधीन पूर्व पर्यावरणीय अनापत्ति आरंभ में मंजूर की गई थी और उसी विधिमान्यता अवधि के लिए अंतरित की जा सकेगी। ऐसे मामलों में विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति को कोई निर्देश आवश्यक नहीं है।

12. लंबित मामलों के निपटान तक ई.आई.ए. अधिसूचना का प्रवर्तन,-

इस अधिसूचना के अंतिम प्रकाशन की तारीख से पर्यावरणीय समाघात निर्धारण की अधिसूचना 80 का आ. 60(अ), तारीख 27 जनवरी, 1994 को, उन बातों के सिवाय, जिन्हें ऐसे अधिक्रमण से पूर्व किया गया है या करने से लोप किया गया है, उस सीमा तक अधिक्रमण किया जाता है कि पूर्व पर्यावरणीय अनापत्ति के लिए किए गए और इस अधिसूचना के अंतिम प्रकाशन की तारीख को लंबित सभी या कुछ प्रकार के आवेदनों को, परियोजनाओं या क्रियाकलापों को, उस सूची के सिवाय जिनमें अनुसूची 1 में पूर्व पर्यावरणीय अनापत्ति अपेक्षित है, इस अधिसूचना के किसी एक या सभी उपबंधों से छूट दे सकेगी या उक्त अधिसूचना के कुछ या सभी उपबंधों के प्रवर्तन को इस अधिसूचना के जारी करने की तारीख से एक वर्ष से अधिक अवधि के लिए जारी रख सकेगी।

अनुसूची

(पैरा 2 और 7 देखें)

पूर्व पर्यावरणीय अनापत्ति की अपेक्षा वाली परियोजनाओं या क्रियाकलापों की सूची

क्र. सं.	परियोजना या क्रियाकलाप	अवशेष सहित प्रवर्ग		शर्तें, यदि कोई हों
		क	ख	
1	खनन, प्राकृतिक संसाधन का निष्कर्षण और विद्युत उत्पादन विनिर्दिष्ट उत्पादन क्षमता के लिए)			
1	2	3	4	5
1(क)	खनिज का खनन	खनन पट्टा क्षेत्र का ≥ 50 हे० किसी भी खनन क्षेत्र का ध्यान दिए बिना ऐरिस्टेज खनन	< 50 हेक्टेयर ≥ 5 हेक्टेयर खनन पट्टा क्षेत्र	साधारण शर्तें लागू होंगी खनिज पदार्थों के पूर्वक्षण (जिसमें ड्रिलिंग न हो) को छूट दी गई है बशर्त कि वास्तविक सर्वेक्षण के लिए छूट वाले क्षेत्रों की पूर्व अनुमति ली गई है।
1(ख)	अपस्लट और तटवर्ती रेल तथा गैस की खोज, विकास और उत्पादन	सभी परियोजनाएं		टिप्पण सार खोज सर्वेक्षण (जिसमें ड्रिलिंग न हो) को छूट दी गई है बशर्त कि वास्तविक सर्वेक्षण के लिए छूट वाले क्षेत्रों की पूर्व अनुमति ली गई है।
1(ग)	नदी घाटी परियोजनाएं	(i) ≥ 50 मे०वा० जल विद्युत उत्पादन (ii) $\geq 10,000$ हे०खेती योग्य प्रभावित क्षेत्र	(i) $< 50 \geq 25$ मे०वा० जल विद्युत उत्पादन (ii) $< 10,000$ हे० खेती योग्य प्रभावित क्षेत्र	साधारण शर्तें लागू होंगी
1(घ)	तापीय विद्युत संयंत्र	(कोयला लिग्नाइट और नेप्था गैस आधारित) ≥ 500 मे.वा. ≥ 50 मे.वा. (पैटकोक, डीजल और सभी अन्य ईंधन)	(कोयला/लिग्नाइट/नेप्था एवं गैस आधारित) < 500 मे.वा. (पैटकोक, डीजल और सभी अन्य ईंधन) < 50 मे.वा. ≥ 5 मे.वा.	साधारण शर्तें लागू होंगी
1(ङ)	आणविक विद्युत परियोजनाएं और आणविक ईंधन का प्रसंस्करण	सभी परियोजनाएं		
2	प्राथमिक प्रसंस्करण			
2(क)	कोयला धोवनशालाएं	≥ 1 मिलियन टन/ वार्षिक कोयले का उत्पादन	< 1 मिलियन टन/ वार्षिक कोयले का उत्पादन	साधारण शर्तें लागू होंगी (यदि खनन क्षेत्र के अंदर स्थित है तो प्रस्ताव का मूल्यांकन खनन प्रस्ताव के साथ किया जाना चाहिए)

2(ख)	खनिज सज्जीकरण	≥ 0.1 मिलियन टन/ वार्षिक कोयले का उत्पादन	< 0.1 मिलियन टन/ वार्षिक कोयले का उत्पादन	साधारण शर्त लागू होगी अनापत्ति प्रदान करने के लिए खनन प्रस्ताव का खनिज सज्जीकरण के साथ ही मूल्यांकन किया जाना चाहिए
3 पदार्थ उत्पादन				
3(क)	धातुकर्म उद्योग (फोस्फोर और गैर फोस्फोर)	क) प्राथमिक धातुकर्म उद्योग सभी परियोजनाएं ख) स्पंज आयरन विनिर्माण ≥ 200 टन पी डी ग) गौण धातु कर्म प्रसंस्करण उद्योग सभी विषाक्त और भारी धातु उत्पादित करने वाली इकाइयां $\geq 20,000$ टन/ वार्षिक	स्पंज आयरन विनिर्माण < 200 टन पी डी गौण धातु कर्म प्रसंस्करण उद्योग 1) सभी विषाक्त और भारी धातु उत्पादित करने वाली इकाइयां $< 20,000$ टन/ वार्षिक 2) अन्य सभी विषयवस्तु गौण धातुकर्म प्रसंस्करण उद्योग > 5000 टन/ वार्षिक	स्पंज आयरन विनिर्माण के लिए साधारण शर्त लागू होगी
3(ख)	सीमेंट संयंत्र	वार्षिक उत्पादन क्षमता ≥ 1.0 मिलियन टन	वार्षिक उत्पादन क्षमता < 1.0 मिलियन टन यह सभी प्राइमिंग इकाइयों के लिए लागू है	साधारण शर्त लागू होगी
4 पदार्थ प्रसंस्करण				
4(क)	पेट्रोलियम रिफाइनिंग उद्योग	सभी परियोजनाएं	-	-
4(ख)	कोक बट्टी संयंत्र	$\geq 2,50,000$ टन वार्षिक	$< 2,50,000$ एवं $\geq 25,000$ टन वार्षिक	-
4(ग)	एस्बेस्टास मिलिंग और एस्बेस्टास आधारित उत्पाद	सभी परियोजनाएं	-	-
4(घ)	करोस्कार उद्योग,	उत्पादन क्षमता ≥ 300 टन पी डी या अधिसूचित औद्योगिक क्षेत्र/संपदा से प्रयुक्त अवस्थित इकाई	उत्पादन क्षमता < 300 टन पी डी और अधिसूचित औद्योगिक क्षेत्र/संपदा में अवस्थित इकाई	विभिन्न शर्त लागू होगी किसी नए या प्रकोष्ठ आधारित संयंत्र को अनुज्ञा नहीं दी जाएगी और इस अधिसूचना द्वारा क्रिस्तियम प्रकोष्ठ प्रौद्योगिकी में परिवर्तन करने वाली विद्यमान इकाई को छूट प्राप्त है।

4	सोडा भरम उद्योग (क)	सभी परियोजनाएं	-	-
4(ख)	बमझा/त्वचा/खाल प्रसंस्करण उद्योग	औद्योगिक क्षेत्र से बाहर सभी नई परियोजनाएं या औद्योगिक क्षेत्र के बाहर विद्यमान ईकाइयों का विस्तार	अधिसूचित औद्योगिक क्षेत्र/संपदा में अवस्थित सभी नई परियोजनाएं या परियोजनाओं का विस्तार	विनिर्दिष्ट शर्त लागू होगी
5	उत्पादन/फैक्टिकेशन			
5(क)	रासायनिक उर्वरक	सभी परियोजनाएं	-	-
5(ख)	कीटनाशक उद्योग और कीटनाशक विशिष्ट मध्यक जीवमार (विनिर्मिति को छोड़कर)	तकनीकी श्रेणी के कीटनाशकों को उत्पादन करने वाली सभी ईकाइयां	-	-
5(ग)	पेट्रो रसायन परिसर (पेट्रोलेियम के अंश और प्राकृतिक गैस और/या सुगन्धितों में सुधार प्रसंस्करण आवांशित उद्योग	सभी परियोजनाएं	-	-
5(घ)	मानव निर्मित फाइबर का उत्पादन	रेयन	अन्य	साधारण शर्त लागू होगी
5(ङ)	पेट्रो रसायन आधारित प्रसंस्करण (भंजन से भिन्न अन्य प्रसंस्करण तथा सुधार और जो परिसर के भीतर समाविष्ट नहीं है)	अधिसूचित औद्योगिक क्षेत्र/संपदा के बाह्य अवस्थित	अधिसूचित औद्योगिक क्षेत्र/संपदा के भीतर अवस्थित	विनिर्दिष्ट शर्त लागू होगी
5(च)	संश्लिष्ट कार्बनिक रसायन उद्योग (रंजक और रंजक मध्यक; धोकर औषधि और औषधि विनिर्मितियों को छोड़कर मध्यक; संश्लिष्ट स्वतः मूल कार्बनिक रसायन, अन्य संश्लिष्ट कार्बनिक रसायन और रसायन मध्यक)	अधिसूचित औद्योगिक क्षेत्र/संपदा के बाह्य अवस्थित	अधिसूचित औद्योगिक क्षेत्र/संपदा के भीतर अवस्थित	विनिर्दिष्ट शर्त लागू होगी
5(छ)	आसवनी	(i) सभी शीत आवांशित आसवनी । (ii) सभी गन्ने का रस/गैर -शीत आवांशित आसवनी ≥ 30 कि०ली० दैनिक	सभी गन्ने का रस/गैर शीत आवांशित आसवनी < 30 कि०ली० दैनिक	साधारण शर्त लागू होगी
5(ज)	समेकित पेट उद्योग	-	सभी परियोजनाएं	साधारण शर्त लागू होगी
5(झ)	अपशिष्ट कामज से कामज का निर्माण और तैयार लुग्दी और विरंजन किए बिना तैयार लुग्दी से कामज निर्माण के अलावा लुग्दी एवं कामज	लुग्दी विनिर्माण और लुग्दी और कामज विनिर्माण उद्योग	लुग्दी विनिर्माण के बिना कामज विनिर्माण उद्योग	साधारण शर्त लागू होगी

	उद्योग			
5(अ)	पीनी उद्योग		गन्ना घेरने की क्षमता \geq 5000 टन दैनिक	साधारण शर्त लागू होगी
5(द)	प्रेस/आर्क मट्टी/कुपोला मट्टी 5 टन प्रति घंटा या ज्यादा		सभी परियोजनाएं	साधारण शर्त लागू होगी
6	सेवा सेक्टर			
6(क)	राष्ट्रीय उद्यानों/ अमवाएण्टी/ प्रवाल भित्तियों/ एल एन जी टर्मिनल सहित पारिस्थिकीय संबंधनशील क्षेत्रों से गुजरने वाली तेल और गैस परिवहन पाइप लाइनें (अपरिकृष्ट और परिष्कारणी /पेट्रो रसायन उत्पाद)	सभी परियोजनाएं		
6(ख)	एकल भंडारकरण और परिसंकेतमय रसायन को संभालना (एमएसआईएससी नियम, 1989 और 2000 की संशोधित अनुसूची 2 और 3 के स्तंभ 3 में उपदर्शित अवसीमा योजना परिमाण के अनुसार		सभी परियोजनाएं	साधारण शर्त लागू होगी
7	पर्यावरणीय सेवाओं सहित भौतिक अवसंरचना			
7(क)	विमानपत्तन	सभी परियोजनाएं		
7(ख)	सभी पोत भंजन यार्ड जिसमें पोत भंजन इकाई भी सम्मिलित है	सभी परियोजनाएं		
7(ग)	औद्योगिक सम्पदा/पार्क/परिसर/ क्षेत्र/निर्यात प्रसंस्करण जोन (वि.प्र.जो.), विशेष आर्थिक जोन (वि.आ.जो.) जैव प्रौद्योगिकी पार्क बनना परिसर	प्रस्तावित औद्योगिक संपदा में यदि एक भी उद्योग श्रेणी क के अंतर्गत आता है तो पूरे औद्योगिक क्षेत्र को श्रेणी क ही समझा जाएगा चाहे वह किसी भी क्षेत्र में हो 500 हेक्टेयर से ज्यादा क्षेत्र की औद्योगिक संपदाएं और जिनमें कम से कम एक श्रेणी ख का उद्योग स्थित हो	औद्योगिक संपदाएं और जिनमें कम से कम एक श्रेणी ख का उद्योग स्थित है और क्षेत्र < 500 हेक्टेयर हो औद्योगिक संपदाएं क्षेत्र > 500 हेक्टेयर और जिनमें श्रेणी क या ख श्रेणी का कोई उद्योग नहीं है	विशेष शर्त लागू होगी टिप्पण 500 हेक्टेयर से कम क्षेत्र की औद्योगिक संपदाओं जिनमें क या ख श्रेणी का कोई उद्योग नहीं है, को मंजूरी की आवश्यकता नहीं है
7(घ)	सामान्य परिसंकेतमय ,अपेक्षित उपचार भंडारकरण और निपटान सुविधाएं (स.भ.वि.सू.)	सभी एकीकृत सुविधाएं जिनमें बस्तीकरण और भूनिर्भरण या केवल बस्तीकरण शामिल है	केवल भूमि भरण वाली सभी सुविधाएं	साधारण शर्त लागू होगी

7(क)	पत्तन, बंदरगाह	≥ 5 मिलियन टन वार्षिक स्थोच की उठाई-चलाई की क्षमता (नरत्य बंदरगाह से विन्)	< 5 मिलियन टन वार्षिक स्थोच की उठाई-चलाई की क्षमता और पत्तन/बंदरगाह में ≥ 10,000 टन वार्षिक मछली पकड़ने की क्षमता	साधारण शर्त लागू होगी
7(ख)	राजमार्ग	1) नए राष्ट्रीय राजमार्ग: और 2) 30 कि.मी. से ज्यादा लंबाई के राष्ट्रीय राजमार्गों का विस्तार जिनमें मार्ग के दोनों ओर अतिरिक्त भूमि अधिग्रहण 20 मीटर से ज्यादा है और एक से अधिक राज्यों से गुजरते हैं।	1) नए राज्य राजमार्ग: और 2) 30 कि.मी. से ज्यादा लंबे राष्ट्रीय/राज्य राजमार्गों का विस्तार जिनमें मार्ग के दोनों ओर अतिरिक्त भूमि अधिग्रहण 20 मीटर से ज्यादा है।	साधारण शर्त लागू होगी
7(घ)	आकाशी यात्री रज्जुमार्ग		सभी परियोजनाएं	साधारण शर्त लागू होगी
7(ज)	सामान्य खाद उपचार संयंत्र (स.ख.उ.सं.)		सभी परियोजनाएं	साधारण शर्त लागू होगी
7(झ)	नगरपालिका ठोस अपशिष्ट प्रबंधन सुविधा (स.न.अ.प्र.स.)		सभी परियोजनाएं	साधारण शर्त लागू होगी
8	भवन/संनिर्माण परियोजनाएं/क्षेत्र विकास परियोजनाएं और सहरीकरण			
8(क)	भवन एवं संनिर्माण परियोजनाएं		≥ 20000 वर्ग मी. के निर्मित क्षेत्र और < 1,50,000 वर्ग मीटर के निर्मित क्षेत्र #	# आवृत संनिर्माण के लिए निर्मित क्षेत्र आकारों की और खुली सुविधाओं की दृष्टि में यह क्रियाकलाप क्षेत्र भी होगा।
8(ख)	नगरी और क्षेत्र विकास परियोजनाएं		≥ 50 हे. क्षेत्र को सम्मिलित करते हुए और या निर्मित क्षेत्र ≥ 1,50,000 वर्ग मीटर ++	++ 8 (ख) के अंतर्गत सभी परियोजनाओं को ख 1 प्रवर्ग के अनुसार निर्बंधित किया जाएगा।

टिप्पण

साधारण शर्त (स.श.)

प्रवर्ग "ख" में विनिर्दिष्ट किसी परियोजना या क्रियाकलाप को प्रवर्ग "क" माना जाएगा, यदि वह : (i) वन्य जीव (संरक्षण) अधिनियम, 1972 के अधीन अधिसूचित संरक्षित क्षेत्र; (ii) उसकी समय-समय पर केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गंभीर रूप से प्रदूषित क्षेत्र के रूप में पहचान की गई है; (iii) परिस्थितिकी संवेदनशील क्षेत्र अधिसूचित है; और (iv) अंतरराज्यिक सीमाओं और अंतरराष्ट्रीय सीमाओं से दस किलोमीटर के भीतर संपूर्ण रूप से या आंशिक रूप से अवस्थित है।

विनिर्दिष्ट शर्त (वि.श.)

यदि कोई भव 4(घ), 4(च), 5(क), 5(ख) जैसी सम्युक्त की प्रकार का उद्योगों वाले औद्योगिक संपदा/कांप्लेक्स/निर्वात प्रसंस्करण जोन/विशेष आर्थिक जोन/जैव प्रौद्योगिकी उद्यान/बमझ परिसर या पूर्व निर्धारित गतिविधियों वाले उद्योग (आवश्यक नहीं कि वे सम्युक्त हों) पूर्व पर्यावरणीय अनापत्ति प्राप्त करते हैं, तो ऐसी संपदाओं/कांप्लेक्सों के भीतर प्रस्तावित उद्योगों सहित निजी उद्योगों को तब तक पूर्व पर्यावरणीय अनापत्ति लेना अपेक्षित नहीं है जब तक कि औद्योगिक कांप्लेक्स/संपदा के लिए निबंधनों और शर्तों का अनुपालन नहीं करते (ऐसी संपदा/कांप्लेक्सों की पूर्व पर्यावरणीय अनापत्ति की निबंधनों और शर्तों के लिए सहमता सुनिश्चित करने के विधिक उत्तरदायित्व से स्पष्ट रूप से पहचान करने का प्रबंध होना चाहिए जिसे कांप्लेक्स/संपदा के सारे जीवन में उसके अतिक्रमण के लिए उत्तरदायी ठहराया जा सकेगा)।

[सं. जे-11013/56/2004-आईए-III(I)]

आर. चन्द्रमोहन, संयुक्त सचिव

परिशिष्ट -I
(पैरा 6 देखें)
प्ररूप 1

(1) आधारभूत जानकारी

परियोजना का नाम :
विद्यार्थी अनुकूल अवस्थिति/स्थान :
परियोजना का आकार :
परियोजना की प्राक्कलित लागत
संपर्क जानकारी :
संवीक्षा प्रवर्ग :

- अधलीय क्रियाकलाप के लिए तत्स्थानी क्षमता (जैसे विनिर्माण करने के लिए उत्पादन क्षमता, खनिज उत्पादन के लिए खनन पट्टा क्षेत्र और उत्पादन क्षमता, खनिज पूर्वाक्षण के लिए क्षेत्र, अनुरेख परिवहन अवसंरचना के लिए लंबाई, विद्युत उत्पादन आदि के उत्पादन क्षमता)

(ii) क्रियाकलाप

1. परियोजना का संनिर्माण, प्रयातन या न निकालना जिसमें ऐसी कार्यवाई भी सम्मिलित है जो परिक्षेत्र में भौतिक परिवर्तनों का कारण होगी (स्थलाकृति, भूमि उपयोग, जल निकायों में परिवर्तन आदि)

क्र.सं.	जानकारी/जांच सूची पृष्ठिकरण	हां/नहीं	उनके ब्यारे (लगभग मात्रा/दरों सहित, जो संभव हो सहित) आंकड़ों की जानकारी के स्रोत सहित ।
1.1	भूमि उपयोग, समावेश भूमि या स्थलाकृति में स्थायी या अस्थायी जिसमें भूमि उपयोग की मात्रा (स्थानीय भूमि उपयोग योजना के बारे में वृद्धि भी सम्मिलित है)		
1.2	विद्यमान भूमि, वनस्पति और भवनों की अनापत्ति		
1.3	नई भूमि उपयोगों का सृजन		
1.4	संनिर्माण पूर्व अन्वेषण अर्थात बोर, गृह, मिट्टी का परिक्षण करना		
1.5	संनिर्माण कार्य		
1.6	विघ्नस कार्य		

1.7	संनिर्माण कार्य या संनिर्माण कर्मकारों के घर के प्रबंध के लिए उपयोग किए गए अस्थायी स्थल		
1.8	उपर्युक्त सू-बंधन, संरचनाएं या भूखंड जिसमें अनुरेखीय संरचनाएं, काटनी और भस्म या खुदाई भी सम्मिलित है।		
1.9	भूमिगत काले जिसमें छनन या चुरंग बनाना भी सम्मिलित है।		
1.10	भूमि उद्धार कार्य		
1.11	तलकर्मक		
1.12	अपतृट संरचनाएं		
1.13	उत्पादन और संनिर्माण प्रक्रियाएं		
1.14	सामग्रियों या माल के भंडार की सुविधाएं		
1.15	ठीस अपशिष्ट या तरल बहिःस्रावों के उपचार या निपटान के लिए सुविधाएं		
1.16	परिचालन कर्मकारों के दीर्घकालिक घर का प्रबंध के लिए सुविधाएं		
1.17	संनिर्माण या प्रचालन के दौरान नई सड़क, रेल या समुद्री यातायात		
1.18	नई सड़क, रेल, वायु जल यास्त्रि या अन्य परिवहन अवसंरचना जिसमें नए या परिवर्तित मार्ग और स्टेशन, पत्तन, विमानपत्तन आदि भी सम्मिलित है।		
1.19	विद्यमान परिवहन मार्गों को बंद करना या अपवर्तन या यातायात परिचालन में परिवर्तनों के लिए प्रमुख अवसंरचना		
1.20	नई या अपवर्तित प्रेषण लाईनें या पाइपलाइने		
1.21	अवरुद्ध करना, बांध बनाना, पुलिया बनाना, पुनःरेखांकन या जलमार्गों या एकवीकरों के जल विज्ञान के लिए अन्य परिवर्तन		
1.22	प्रवाह पार		
1.23	भूजल या भूतल से जल का अंतरण या पृथक्करण		
1.24	नालियों या प्रवाह को प्रभावित करने वाले जलनिष्पादों या भूमि स्तर में परिवर्तन		
1.25	संनिर्माण, परिचालन या न निकालने के लिए कार्मिक या सामग्रियों का परिवहन		
1.26	दीर्घकालिक रूप में तोड़ना, प्रारंभ करना या कार्य पुनः आरंभ करना।		
1.27	आरंभ के दौरान जारी ऐसे क्रियाकलाप जो पर्यावरण पर समाघात कर सकेंगे।		
1.28	जगता का किसी क्षेत्र के लिए या तो अस्थायी रूप से या स्थायी रूप से आना।		
1.29	अन्य देशीय प्रजातियों का आना		
1.30	मूल निवासी प्रजातियों या आनुवंशिक विविधता की हानि		
1.31	अन्य कोई कार्रवाईया		

2. परियोजना के निर्माण या प्रचालन के लिए प्राकृतिक संसाधनों का उपयोग (जैसे भूमि, जल सामग्री या ऊर्जा विशेष रूप से ऐसा कोई संसाधन जो नवीकरणीय नहीं है या जिसका प्रदाय कम है)

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके धारे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
2.1	विशेष रूप से अतिक्रमिता भूमि या कृषि भूमि (रेड)		
2.2	जल (अनुमानित स्रोत और प्रतियोगी उपयोगकर्ता) इकाई : के.एल.डी.		
2.3	खनिज (एम.टी.)		
2.4	संनिर्माण सामग्री -- पत्थर आसत, बालू/मृदा (अनुमानित स्रोत एम.टी.)		
2.5	वन और इमारती लकड़ी (स्रोत -- एम.टी.)		
2.6	ऊर्जा जिसके अंतर्गत विद्युत और ईंधन (स्रोत, प्रतियोगी उपयोगकर्ता) इकाई : ईंधन (एम.टी.) ऊर्जा (एम.किल्यू)		
2.7	कोई अन्य प्राकृतिक संसाधन (समुचित मानक इकाईयों में उपयोग करें)		

3. वायु या सामग्रियों का उपयोग, परिवहन, उठाई धरई या उत्पादन, जो मानव स्वास्थ्य या पर्यावरण के लिए खतरनाक या जिनके मानव स्वास्थ्य की प्रतिक्रिया की वास्तविकता के बारे में विचार उठती हैं।

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके धारे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
3.1	पदार्थों या सामग्रियों का उपयोग जो मानव स्वास्थ्य या पर्यावरण (फ्लोरा, फोना और जल प्रदाय के लिए परिसंक्रामक) (एम.एस.आई.एच.सी. नियमों के अनुसार) हैं		
3.2	रोग के होने में परिवर्तन या रोग वाहकों के रोग का प्रभाव (उदहरणार्थ कीट या जल-जन्य रोग)		
3.3	लानों के कल्याण पर प्रभाव उदहरणार्थ जीवम दशाओं में परिवर्तन करके		
3.4	रोगों के संवेदनशील समूह की परियोजना अर्थात् अस्पताल रोगियों, बालकों, वृद्धों आदि द्वारा प्रभावित हो सकते हैं		
3.5	कोई अन्य कारण		

4. निर्माण या प्रचालन या प्रारंभ न करने के दौरान टोस अपशिष्टों का उत्पादन (एम.टी./मास)

क्र.सं.	सूचना/जाच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यारे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
4.1	मृदा, अधिक भार या खान अपशिष्ट		
4.2	नगरपालिक अपशिष्ट (घरेलू और या वाणिज्यिक अपशिष्ट)		
4.3	परिसंकटमय अपशिष्ट (परिसंकटमय अपशिष्ट प्रबंध तंत्र नियमों के अनुसार)		
4.4	अन्य औद्योगिक प्रक्रिया अपशिष्ट		
4.5	अधिशेष उत्पाद		
4.6	मल बही-खाव उपचार से मल गाद या अन्य गाद		
4.7	निर्माण या ढाये गए अपशिष्ट		
4.8	बेकार मशीनरी या उपकरण		
4.9	संदूषित मृदाएं या अन्य सामग्रियां		
4.10	कृषि अपशिष्ट		
4.11	अन्य टोस अपशिष्ट		

5. वायु में संदूषकों या किसी परिसंकटमय पदार्थों या जहरीले पदार्थों का उत्सर्जन

क्र.सं.	सूचना/जाच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यारे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
5.1	लेखन सामग्री या धूल संसाधनों से जीवाणु ईंधनों के दहन से उत्सर्जन		
5.2	उत्पादन प्रक्रियाओं से उत्सर्जन		
5.3	सामग्रियों की उठाई धराई से जिसके उत्सर्जन भंडारण या परिवहन भी है, उत्सर्जन		
5.4	निर्माण क्रियाकलापों से जिसके अंतर्गत संयंत्र और उपकरण भी हैं, उत्सर्जन		
5.5	सामग्रियों की उठाई धराई से जिसके अंतर्गत निर्माण सामग्री, मल और अपशिष्ट भी हैं, धूल या गंध		
5.6	अपशिष्ट के भस्मीकरण से उत्सर्जन		
5.7	खुली वायु में अपशिष्ट के जलने से उत्सर्जन (उदाहरणार्थ स्मॉक सामग्री, निर्माण सामग्री का जलना)		
5.8	किसी अन्य स्रोतों से उत्सर्जन		

6. शोर और कंपन का पैदा होना तथा प्रकाश और उष्मा का उत्सर्जन

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
6.1	उपस्कर के प्रचालन से उदाहरणार्थ ईजन, वातायन संयंत्र, संदलनित्र		
6.2	औद्योगिक या उसी प्रकार की प्रक्रियाओं से		
6.3	निर्माण या ढहाने से		
6.4	विस्फोटन या पाइलिंग से		
6.5	निर्माण या प्रचालन संबंधी गलायात से		
6.6	प्रकाशन या प्रशीतन प्रणालियों से		
6.7	किन्हीं अन्य संसाधनों से		

7. भूमि या मल नालियों, सतही जल, भूमिगत जल, तटीय जल या समुद्र में प्रदूषकों के विसर्जन से भूमि या जल के संदूषण के जोखिम

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
7.1	परिसंकटमय सामग्री की उठाई धराई, भंडारण, उपयोग या गाद से		
7.2	जल या भूमि में (अनुमानित वंग और विसर्जन का स्थान) मल या अन्य बर्ही खादों के विसर्जन से		
7.3	वायु से भूमि या जल में उत्सर्जित प्रदूषकों के जमा होने से		
7.4	किन्हीं अन्य संसाधनों से		
7.5	क्या इन संसाधनों से पर्यावरण में प्रदूषकों के जमा होने से दीर्घकालिक जोखिम है ?		

8. परियोजना के निर्माण या प्रचालन के दौरान दुर्घटनाओं का जोखिम जो मानव स्वास्थ्य या पर्यावरण को प्रभावित कर सकते हैं

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
8.1	परिसंकटमय पदार्थों के विस्फोट, गाद, आग, भंडारण, उठाई धराई या उत्पादन से		
8.2	किन्हीं अन्य कारणों से		
8.3	क्या परियोजना प्राकृतिक विपदाओं द्वारा पर्यावरण को नुकसान पहुंचाएंगी (उदाहरणार्थ बाढ़, भूकंप, मू-सखलन, वृष्टिस्फोट आदि) ?		

9. बातें जिन पर विचार किया जाना चाहिए (जैसे पारिणामिक विकास) जिनके कारण पर्यावरणीय प्रभाव होते हैं या जो संघर्षी प्रभावों को करने के लिए अन्य विद्यमान प्रभावों सहित या पक्षेत्र में नियोजित क्रियाकलापों के लिए सामर्थ्यमान हैं

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
9.1	जिसके कारण आधार का विकास, सहायक विकास या परियोजना द्वारा विकास को बल मिलता है जिसका पर्यावरण पर प्रभाव हो सकता है अर्थात् — <ul style="list-style-type: none"> आधारिक अवसंरचना (सड़कें, बिजली प्रदाय, अपशिष्ट या अपशिष्ट जल उपचार आदि) आवासन विकास निष्कर्षित उद्योग पूर्ति उद्योग अन्य 		
9.2	जिसके कारण स्थल का बाद में उपयोग होता है जिसका पर्यावरण पर प्रभाव हो सकता है		
9.3	पश्चात्तर्ती विकासों के लिए उदाहरण स्थापित करना		
9.4	सामिप्य के कारण अन्य विद्यमान परियोजनाओं पर संघर्षी प्रभाव हैं या उसी प्रकार के प्रभावों सहित नियोजित परियोजनाएं		

(III) पर्यावरणीय संवेदनशीलता

क्र.सं.	क्षेत्र	नाम/पहचान	आकाशी दूरी (15 किलोमीटर के भीतर) प्रस्तावित परियोजना अवस्थान सीमा
1.	उनके पारिस्थितिक मू-दृश्य, सांस्कृतिक या अन्य संबंधित मूल्यों के लिए अंतरराष्ट्रीय कन्वेंशन, राष्ट्रीय या स्थानीय विधान के अधीन संरक्षित क्षेत्र ।		
2.	क्षेत्र जो पारिस्थितिक कारणों के लिए महत्वपूर्ण या संवेदनशील है - डेट लेइंस, जल स्रोत या अन्य जल संबंधी निकाय, तटीय जोन, बायोस्फीयर, पहाड़ियां, वन		
3.	क्षेत्र जो प्रजनन, घोंसला बनाने, चारे के लिए, आराम करने के लिए, सटी के लिए, प्रवास के लिए पल्लोरा और फोना के संरक्षित महत्वपूर्ण या संवेदनशील प्रजातियों द्वारा उपयोग किए जाते हैं		
4.	अंतरदेशीय, तटीय, सामुद्रिक या भूमिगत जल		

- 1.5 क्या प्राकृतिक मल निकास प्रणाली के परिवर्तन से संबंधित प्रस्ताव है ? (प्रस्तावित परियोजना स्थल के निकट प्राकृतिक मल निकासी को दर्शित करते हुए किसी समोच्च नक्शे के ब्यारे दे)
- 1.6 निर्माण क्रियाकलाप — कटन, भरण, भूमि सुधार आदि में अंतर्वलित भूमि कार्य की मात्राएं क्या हैं ? (अंतर्वलित भूमि कार्य, स्थल आदि को बाहर से सामग्री भरने के परिवहन के ब्यारे दे)
- 1.7 निर्माण अवधि के दौरान जल प्रदाय अपशिष्ट उठाई ढराई आदि के संबंध में ब्यारे दे ।
- 1.8 क्या नीचे के क्षेत्रों और वेट लैंड्स में परिवर्तन होंगे ? (वह ब्यारे दे कि किस प्रकार निचले क्षेत्र और वेट लैंड्स प्रस्तावित क्रियाकलापों से उपांतरित हो रहे हैं)
- 1.9 क्या निर्माण के दौरान निर्माण के पूरा करके और अपशिष्ट से स्वास्थ्य को खतरा होगा ? (निर्माण के दौरान जिसके अंतर्गत निर्माण भ्रम और व्ययन की युक्तियां भी हैं, जनित अपशिष्टों की विभिन्न किरमों की मात्राएं दे ।)

2. जल पर्यावरण

- 2.1 विभिन्न उपयोगों की अपेक्षाओं के विश्लेषण सहित प्रस्तावित परियोजना के लिए जल अपेक्षा की कुल मात्रा है । जल अपेक्षा की पूर्ति कैसे होगी । स्रोतों और मात्राओं का कथन करे तथा एक जल अतिशेष विवरण दे ।
- 2.2 जल के प्रस्तावित स्रोत की क्षमता क्या है ? (बहाव या प्राप्ति के आधार पर)
- 2.3 अपेक्षित जल की क्वालिटी क्या है यदि पूर्ति किसी नगर पालिक स्रोत से नहीं है ? (जल की क्वालिटी के वर्ग सहित भौतिक, रासायनिक, जैव वैज्ञानिक लक्षणों को दर्शित करें)
- 2.4 कितनी जल अपेक्षा की उपचारित बेकार जल के पुनः चक्रण से पूर्ति हो सकती है ? (मात्राओं, स्रोतों और उपयोगिताओं के ब्यारे दे ।)
- 2.5 क्या अन्य उपयोक्ताओं से जल का उपयोग होगा ? (कृपया अन्य विद्यमान उपयोगों और उपभोग की मात्राओं पर परियोजना के प्रभाव का निर्धारण करें)
- 2.6 प्रस्तावित क्रियाकलापों से प्राप्त बेकार जल से प्रदूषण के भार में क्या वृद्धि है ? (प्रस्तावित क्रियाकलापों से प्राप्त बेकार जल की मात्राओं और संघटन के ब्यारे दे)
- 2.7 जल अपेक्षाओं की जल संवयन से हुई पूर्ति के ब्यारे दे । सूचित सुविधाओं के ब्यारे प्रस्तुत करें ।
- 2.8 दीर्घकालिक आधार पर निर्माण चरण के पश्चात् क्षेत्र की प्रस्तावित परियोजना के पूरा होने के लक्षणों (मात्रात्मकता के साथ-साथ क्वालिटी भी) के कारण भूमि उपयोग में हुए परिवर्तनों का क्या प्रभाव होगा ? क्या इससे बाढ़ या जल के जमा होने की किसी रूप में समस्या में वृद्धि होगी ?
- 2.9 भूमिगत जल पर प्रस्ताव के क्या प्रभाव होंगे ? (क्या भूमिगत जल में नल लगाया जाएगा ; भूमिगत जल की सारणी, पुनः प्रभारण क्षमता और सकल प्राधिकारी से अभिप्राप्त अनुमोदन यदि कोई हों के ब्यारे दें)
- 2.10 भूमि और पनिलों को प्रदूषित करने वाले निर्माण क्रियाकलापों से बचाव करने के लक्षणों के लिए क्या सावधानियां/कदम उठाए जाते हैं ? (प्रतिकूल प्रणाली से बचने के लिए मात्राओं और अपनार जाने वाले उपग्रहों के ब्यारे दे)

- 2.11 स्थल के भीतर किस प्रकार तेज जल की व्यवस्था की जाएगी ? (क्षेत्र में बाढ़ से बचने के लिए किए गए उपबंध, समीच्य स्तरों के उपदर्शन के स्थल अभिन्यास सहित उपलब्ध कराई गई जल निकासी सुविधाओं के ब्यौरे का कथन करें)
- 2.12 क्या आवश्यक अवधि में विशेष रूप से निर्माण श्रमिकों के लगाए जाने से परियोजना स्थल के आसपास अस्वच्छता दशाएं उत्पन्न हो जाती हैं ? (उचित स्पष्टीकरण से न्यायोचित ठहराएं)
- 2.13 स्थल सुविधाओं पर संग्रहण, उपचार और जल निकासी के सुरक्षित व्ययन के लिए क्या व्यवस्था की जाती है ? (पुनःचक्रण और व्ययन के लिए प्रौद्योगिकी और सुविधाओं सहित जनन, उपचार क्षमताओं की, चाहे जैसी ही मात्राओं के ब्यौरे दें)
- 2.14 दोहरी नलसाजी प्रणाली के ब्यौरे दें यदि उपयोग किए गए उपचारित अपशिष्ट का प्रसाधनों को बहाने या किसी अन्य उपयोग के लिए उपयोग किया जाता है।

3 वनस्पति

- 3.1 क्या जैवविविधता पर परियोजना का कोई खतरा है ? (स्थानीय पारिस्थितिक प्रणाली का उसकी विशिष्ट बातों सहित यदि कोई हों वर्णन करें)
- 3.2 क्या निर्माण में वनस्पति की विस्तृत निकासी या उपांतरण अंतर्बलित है ? (परियोजना द्वारा प्रभावित वृक्षों और वनस्पति का विस्तृत लेखा जोखा दें)
- 3.3 महत्वपूर्ण स्थल की बातों पर प्रभावों को कम करने के लिए प्रस्तावित उपाय क्या हैं ? (किसी समुचित मापमान कि किसी अभिन्यास योजना सहित वृक्षारोपण, भूदृश्य, जल निकायों आदि के सृजन के प्रस्ताव के ब्यौरे दें)

4. जीव जन्तु

- 4.1 क्या जीव जन्तुओं, स्थलीय और जलीय रूप से किसी प्रकार हटाने या उनको धलने फिरने के लिए रूकावटें होने की संभावना है ? ब्यौरे दें।
- 4.2 क्षेत्र के जीव जन्तुओं पर क्या कोई प्रत्यक्ष या अप्रत्यक्ष प्रभाव हैं ? ब्यौरे दें।
- 4.3 जीवजन्तुओं पर प्रतिकूल प्रभावों को कम करने के लिए कारीडोर, मछली सीडियों आदि जैसे उपाय विहित करें।

5. वायु पर्यावरण

- 5.1 क्या परियोजना से द्वीपों में गैसों के वायुमंडलीय सांद्रण में वृद्धि होगी और उसके परिणामस्वरूप ऊष्मा बढ़ेगी ? (प्रस्तावित निर्माणों के परिणामस्वरूप वर्धित यातायात बढ़ने को ध्यान में रखते हुए विशेषण आदर्श पर आधारित अनुमानित मूल्यों सहित पृष्ठभूमि वायु क्वालिटी स्तरों के ब्यौरे दें)
- 5.2 धूल, जहरीली वाष्पों या अन्य परिसंकटमय गैसों के बनने पर क्या प्रभाव हैं ? सभी मौसम विज्ञान परिमाणों के संबंध में ब्यौरे दें।
- 5.3 क्या प्रस्ताव से यानों को पार्क करने के स्थल में कमी आएगी ? परिवहन अवसंरचना और सुधार के लिए प्रस्तावित उपायों के, जिसके अंतर्गत परियोजना स्थल के प्रवेश और निर्गम पर यातायात व्यवस्था भी है, विद्यमान स्तर के ब्यौरे दें।

5.4 प्रत्येक प्रवर्ग के अधीन क्षेत्रों में आंतरिक सड़कों, बाइसिकल मार्गों, पैदल यात्री मार्गों, पैदल मार्गों आदि पर चलने की पैदलों के ब्यारे दें।

5.5 क्या यातायात शोर और कंपन में महत्वपूर्ण वृद्धि होगी ? ऊपर वर्णित बातों को कम करने के लिए जोतों और प्रस्तावित उपायों के ब्यारे दें।

5.6 परियोजना स्थल के आसपास शोर स्तरों और कंपन तथा धिरी हुई वायु की क्वालिटी पर बीजी सेटों और अन्य उपकरणों पर क्या प्रभाव होगा ? ब्यारे दें।

6. सौन्दर्यबोद्धी

6.1 क्या प्रस्तावित निर्माणों के परिणामस्वरूप किसी दृश्य, दृश्यसुविधा या भूदृश्य में रुकावट होगी ? क्या प्रस्तावकों ने इन बातों पर विचार कर लिया है ?

6.2 क्या विद्यमान परिनिर्माणों पर नए निर्माण से कोई प्रतिकूल प्रभाव होगा ? किन बातों को ध्यान में रखा गया है ?

6.3 क्या डिजाइन मापमान को प्रभावित करने वाले शहर स्की या शहरी डिजाइनों का कोई स्थानीय आकलन है ? उनका स्पष्ट रूप से उल्लेख किया जा सकता है।

6.4 क्या कोई मानव विज्ञान संबंधी या पुरातत्वीय स्थल या बाह्य चीजें आसपास में हैं ? कथन करें यदि कोई अन्य महत्वपूर्ण बात, जिसपर प्रस्तावित स्थल के परिक्षेत्र में होने पर विचार किया गया है।

7 सामाजिक - आर्थिक पहलू

7.1 क्या प्रस्ताव के परिणामस्वरूप स्थानीय जनता के समाज संबंधी परिनिर्माणों में कोई परिवर्तन होगा ? ब्यारे दें।

7.2 प्रस्तावित परियोजना के आसपास विद्यमान सामाजिक अवसरचना के ब्यारे दें।

7.3 क्या परियोजना से स्थानीय समुदायों पर प्रतिकूल प्रभाव, पवित्र स्थलों या अन्य सांस्कृतिक मूल्यों में विघ्न पड़ेगा ? प्रस्तावित सुझावाय क्या हैं ?

8 निर्माण सामग्री

8.1 अधिक ऊर्जा सहित निर्माण सामग्री का उपयोग हो सकेगा। क्या ऊर्जा दक्ष प्रक्रियाओं सहित निर्माण सामग्री उत्पादित की जाती है ? (निर्माण सामग्री और उमड़ी ऊर्जा दक्षता का चयन करने में ऊर्जा संरक्षण उपायों के ब्यारे दें)

8.2 निर्माण के दौरान सामग्री का परिवहन और उठाई घराई के कारण प्रदूषण, शोर और लोक अशान्ति हो सकती है। इन प्रभावों को कम करने के लिए क्या उपाय किए जाने हैं ?

8.3 क्या सड़कों और दायों में पुनः चकित सामग्री उपयोग की जाती है ? की गई बचतों की सीमा का कथन करें ?

8.4 परियोजना के प्रचालन संबंधी चरणों के दौरान हुए कूड़े के संग्रहण, पृथक्करण और व्ययन की प्रवृत्ति के ब्यारे दें।

9 ऊर्जा संरक्षण

9.1 विद्युत अपेक्षा प्रदाय के स्रोत, स्रोत आदि की वृष्टभूमि आदि के ब्यारे दें। निर्मित क्षेत्र में प्रति वर्ग फुट ऊर्जा खपत कितनी है ? ऊर्जा खपत को कम करने के लिए क्या प्रयास किए गए हैं ?

9.2 विद्युत की वृष्टभूमि की किस्म और क्षमता, जिसको देने की आपकी योजना है, क्या है ?

9.3 उपयोग किए जाने वाले कांच के अभिलक्षण क्या हैं ? शार्ट वेव और लॉंग वेव विकिरण दोनों से संबंधित उसके अभिलक्षणों के निर्देश दें।

9.4 भवन में कौन से अप्रत्यक्ष सौर वास्तविक कारक उपयोग किए जा रहे हैं ? प्रस्तावित परियोजना में किए गए उपयोजन को स्पष्ट करें।

9.5 क्या गलियों और भवनों के अभिन्यास सौर ऊर्जा युक्तियों की क्षमता को अधिकतम करते हैं ? क्या आपने भवन कम्प्लेक्स में उपयोग के लिए सड़क प्रकाशन आपात प्रकाशन और सौर तप्त जल प्रणालियों के उपयोग पर विचार कर लिया है ? ब्यारों का सार दें।

9.6 क्या प्रशीतन/तापन भार को कम करने के लिए शेडिंग का प्रभावी रूप से उपयोग किया जाता है ? पूर्व और पश्चिम की दीवारों और छत पर शेडिंग को अधिकतम करने के लिए उपयोग करने के सिद्धांत क्या हैं ?

9.7 क्या परिनिर्माणों में ऊर्जा दक्ष स्थल शीतन, प्रकाशन और यांत्रिक प्रणालियों का उपयोग किया जाता है ? तकनीकी ब्यारे दें। ट्रांसफार्मरों और मोटर दक्षता प्रकाशन तीव्रता और वायु प्रशीतन भार धारणाओं के ब्यारे दें। क्या आर्ग सीएफसी एचरीएफसी प्री चिलर्स का उपयोग कर रहे हैं ? विनिर्देश दें।

9.8 सूक्ष्म जलवायु के परिवर्तन में भवन क्रियाकलापों के संभावित प्रभाव क्या हैं ? तप्त द्वीप और प्रतीपन प्रभावों के सृजन पर प्रस्तावित निर्माण के संभावित प्रभावों पर स्वतः निर्धारण का उल्लेख करें।

9.9 भवन आवाते के तापीय अभिलक्षण क्या हैं ? (क) छत ; (ख) बाह्य दीवारें ; और (ग) झरोखें ? उपयोग की गई सामग्री और व्यष्टिक संघटकों के यू मूल्यों या आर मूल्यों के ब्यारे दें।

9.10 अग्नि संकट के लिए प्रस्तावित सावधानियाँ और सुरक्षा उपाय क्या हैं ? आपात योजनाओं के ब्यारे दें।

9.11 दिवाल सामग्री के रूप में यदि कांच का उपयोग किया जाता है तो ब्यारे और विनिर्देश जिसके अंतर्गत उत्तार्जनता और तापीय अभिलक्षण भी हैं दें।

9.12 भवन में वायु प्रवेशन की दर क्या है ? प्रवेशन के प्रभावों को कैसे कम कर रहे हैं, उसके ब्यारे दें।

9.13 समग्र ऊर्जा खपत में अपारंपरिक ऊर्जा प्रौद्योगिकियों का किसरी सीमा तक उपयोग किया जाता है ? उपयोग की गई नवीकरणीय ऊर्जा प्रौद्योगिकियों के ब्यारे दें।

10 पर्यावरण प्रबंध योजना

पर्यावरण प्रबंध योजना में निर्माण, प्रचालन और परियोजना के क्रियाकलापों के परिणामस्वरूप प्रतिकूल पर्यावरणीय प्रभावों को न्यूनतम करने के लिए समस्त जीवन चक्र के दौरान किए जाने वाले क्रियाकलापों की प्रत्येक मदवार के लिए सभी न्यूनतम करने वाले उपाय अंतर्विष्ट होंगे। इसमें विभिन्न पर्यावरणीय विनियमों के अनुपालन के लिए पर्यावरणीय मानिटीरी योजना का आलेखन भी होगा। आपात की दशा में, जैसे स्वतः पर दुर्घटना जिसके अंतर्गत आग लगना भी है, उठाए जाने वाले कदमों का कथन भी होगा।

परिशिष्ट 3
(पैरा 7 देखें)

पर्यावरणीय समाघात निर्धारण दस्तावेज की साधारण संरचना

क्र.सं.	ईआईए संरचना	अंतर्दस्तु
1.	प्राक्कथन	<ul style="list-style-type: none"> रिपोर्ट का प्रयोजन परियोजना और परियोजना प्रस्तावक की पहचान परियोजना की प्रकृति, आकार, अवस्थान का संक्षिप्त वर्णन और देश, प्रदेश में इसका महत्व अध्ययन का विस्तार — किए गए विनियामक विस्तार के ब्यौरे (साँपे गए कृत्यों के अनुसार)
2.	परियोजना वर्णन	<ul style="list-style-type: none"> परियोजना के उन पहलुओं का संघनित वर्णन (परियोजना साध्यता अध्ययन पर आधारित) जिनकी पर्यावरणीय प्रभाव कासित करने की संभावना है। निम्नलिखित को स्पष्ट करने के लिए ब्यौरे उपबंधित किए जाने चाहिए : परियोजना के किस्म परियोजना की आवश्यकता अवस्थान (साधारण अवस्थान, विनिर्दिष्ट अवस्थान, परियोजना सीमा और परियोजना स्थल अभिन्यास को दर्शित करते हुए नक्शे) प्रचालन का आकार या विस्तार (जिसके अंतर्गत परियोजना द्वारा या उसके लिए अपेक्षित सहयोजित क्रियाकलाप) अनुमोदन और कार्यान्वयन के लिए प्रस्तावित अनुसूची प्रौद्योगिकी और प्रक्रिया वर्णन परियोजना वर्णन जिसके अंतर्गत परियोजना अभिन्यास, परियोजना आदि के संघटकों को दर्शित करते हुए आरेखन। साध्यता आरेखनों के स्कीमबद्ध प्रतिनिधित्व जो ईआईए परियोजना के लिए महत्वपूर्ण जानकारी दें। पर्यावरणीय मानकों, पर्यावरणीय प्रचालन दशाओं या अन्य ईआईए अपेक्षाओं की पूर्ति के लिए परियोजनाओं में सम्मिलित न्यूनिकरण उपायों का वर्णन (विस्तार द्वारा रक्षाअपेक्षित) प्रौद्योगिकीय असफलता के जोखिम के लिए नई और अपरीक्षित प्रौद्योगिकी का निर्धारण
3.	पर्यावरण का वर्णन	<ul style="list-style-type: none"> अध्ययन क्षेत्र, अवधि, संघटक और पद्धति विस्तार में पहचान किए गए मूल्यवान पर्यावरणीय संघटकों के लिए आधारिक लेखा की स्थापना सभी पर्यावरणीय संघटकों के आधार नक्शे
4.	अनुमानित पर्यावरणीय समाघात और न्यूनिकरण उपाय	<ul style="list-style-type: none"> परियोजना अवस्थान, संभावित दुर्घटनाओं, परियोजना डिजाइन, परियोजना निर्माण, नियमित प्रचालनों, पूरी की गई परियोजना को अंतिम रूप से बंद करना या पुनर्स्थापन के कारण अन्वेषित पर्यावरणीय समाघातों के ब्यौरे। पहचान किए गए प्रतिकूल समाघातों न्यूनिकृत और/या दूर करने के लिए उपाय पर्यावरणीय संघटकों के असपरिवर्तनीय और पुनः प्राप्त न किए जा सकने वाले आश्वासन।

		<ul style="list-style-type: none"> समाघातों के महत्व का निर्धारण (महत्व महत्व निर्धारण का अध्याय करने के लिए मानदण्ड) न्यूनीकरण उपाय
5.	अनुकल्पियों का विश्लेषण (प्रौद्योगिकी और स्थल)	<ul style="list-style-type: none"> यदि विस्तारित करने के कार्य के परिणामस्वरूप अनुकल्पियों की आवश्यकता होती है : प्रत्येक अनुकल्पी का वर्णन प्रत्येक अनुकल्पी के प्रतिकूल समाघातों का सार प्रत्येक अनुकल्पी के लिए प्रस्तावित न्यूनीकरण उपाय और अनुकल्पी का चयन
6.	पर्यावरणीय मानीटरी कार्यक्रम	<ul style="list-style-type: none"> न्यूनीकरण उपायों की प्रभावशीलता को मानीटर करने के तकनीकी पहलू (जिसके अंतर्गत माप, पहचान, आवर्त, अवस्थान, आंकड़े विश्लेषण, रिपोर्ट करने की अनुसूचियां, आपात प्रक्रियाएं, विस्तृत बजट और उपायन अनुसूचियां भी हैं)
7.	अतिरिक्त अध्ययन	<ul style="list-style-type: none"> लोक परामर्श जोखिम निर्धारण सामाजिक समाघात निर्धारण आर और आर अनुवर्ती योजनाएं
8.	परियोजना के फायदे	<ul style="list-style-type: none"> भौतिक अवसंरचना में सुधार सामाजिक अवसंरचना में सुधार नियोजन क्षमता - कुशल ; अर्धकुशल और अकुशल अन्य मूल फायदे
9.	पर्यावरणीय लागत फायदा विश्लेषण	यदि विस्तारण प्रक्रम पर रिफ्लेक्शिव की जाती है ।
10.	ईएमपी	<ul style="list-style-type: none"> यह सुनिश्चित करने के लिए कि न्यूनीकरण संबंधी उपाय कार्यान्वित किए गए हैं और ईआईए के अनुमोदन के पश्चात् उनकी प्रभावी मानीटरी की गई है, प्रशासनिक पहलुओं का वर्णन ।
11.	संक्षिप्त सार और लिफ्टवे (यह ईआईए रिपोर्ट का संक्षिप्त सार होगा)	<ul style="list-style-type: none"> परियोजना के कार्यान्वयन के लिए समग्र औचित्य । यह स्पष्टीकरण कि प्रतिकूल प्रभाव किस प्रकार कम किए जाते हैं
12.	नियोजित परामर्शियों का प्रकटन	<ul style="list-style-type: none"> उनके संक्षिप्त कार्य और दिए गए परामर्श की प्रकृति सहित नियोजित किए गए परामर्शियों के नाम

परिशिष्ट 3क

(पैज 7 देखें)

संक्षिप्त पर्यावरणीय समाघात निर्धारण की अंतर्घरनु

पर्यावरणीय समाघात निर्धारण का संक्षिप्त सार अधिकतम ए -4 आकार के दस पृष्ठों पर पूरी पर्यावरणीय समाघात निर्धारण का एक संक्षिप्त सार होगा । इसमें संक्षेप में अनिवार्य रूप से पूर्ण पर्यावरणीय समाघात निर्धारण रिपोर्ट के निम्नलिखित अध्याय होने चाहिए :-

- (1) परियोजना वर्णन ;
- (2) पर्यावरण का वर्णन ;
- (3) अनुमानित पर्यावरणीय समाघात और न्यूनीकरण उपाय ;
- (4) पर्यावरणीय मानीटरी कार्यक्रम ;
- (5) अतिरिक्त अध्ययन ;
- (6) परियोजना के फायदे ;
- (7) पर्यावरण प्रबंधन योजना ;

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(पैरा 7 देखिए)

लोक सुनवाई को संचालित करने के लिए प्रक्रिया

1.0 लोक सुनवाई की, संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति द्वारा परियोजना स्थल (स्थलों) में या उसके निकटस्थ परिसर में जिला वार एक प्रणालीबद्ध, समयबद्ध और पारदर्शी शैति में अधिकतम संभव लोक भागीदारी को सुनिश्चित करते हुए व्यवस्था की जाएगी।

2.0 प्रक्रिया :

2.1 आवेदक, उस राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के सदस्य सचिव को, जिसकी अधिकारिता में परियोजना अवस्थित है, विहित कानूनी अवधि के भीतर लोक सुनवाई की व्यवस्था करने के लिए एक सादा पत्र के माध्यम से अनुरोध करेगा। यदि परियोजना स्थल का किसी राज्य या संघ राज्यक्षेत्र के परे विस्तार है तो प्रत्येक राज्य या संघ राज्यक्षेत्र में जिसमें परियोजना स्थित है, लोक सुनवाई आज्ञापक है और आवेदक, इस प्रक्रिया के अनुसार लोक सुनवाई करने के लिए प्रत्येक संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति को पृथक अनुरोध करेगा।

2.2 आवेदक, अनुरोध पत्र के साथ प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की कम से कम दस हार्ड प्रतियां और उसी के बराबर सॉफ्ट (इलेक्ट्रॉनिक) प्रतियां, परिशिष्ट 3 में दी गई सामान्य संरचना सहित (जिसके अंतर्गत विस्तार (प्रक्रम 2) के पश्चात् संसूचित किए गए शीघे गए कृत्यों के अनुसार निर्बाध रूप से अंग्रेजी और स्थानीय भाषा में तैयार की गई संक्षिप्त पर्यावरणीय समाघात निर्धारण रिपोर्ट सम्मिलित है) संलग्न की जाएगी। इसके साथ-साथ आवेदक संक्षिप्त पर्यावरणीय समाघात निर्धारण रिपोर्ट के साथ उमर प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की एक हार्ड प्रति और एक सॉफ्ट प्रति पर्यावरण और वन मंत्रालय तथा निम्नलिखित प्राधिकारियों या कार्यालयों को निम्नलिखित अधिकारिता में परियोजना अवस्थित होगी, अंग्रेजित करने की व्यवस्था करेगा :

- (क) जिला मजिस्ट्रेट
- (ख) जिला परिषद या नगर निगम
- (ग) जिला उद्योग कार्यालय
- (घ) पर्यावरण और वन मंत्रालय का संबंधित प्रादेशिक कार्यालय

2.3 ऊपर उल्लिखित प्राधिकारी, पर्यावरण और वन मंत्रालय के सिवाय, प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की प्राप्ति पर अपनी अधिकारिताओं के भीतर, उसमें दृष्टव्य व्यक्तियों से संबंधित विनियामक प्राधिकरणों को अपनी टीका-टिप्पणियां भेजने का अनुरोध करते हुए, विस्तृत प्रचार करने की व्यवस्था करेंगे। वे लोक सुनवाई होने तक सामान्य कार्यालय घंटों के दौरान जनता को इलेक्ट्रॉनिक रूप से या अन्यथा निरीक्षण करने के लिए प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट भी उपलब्ध कराएंगे। पर्यावरण और वन मंत्रालय अपनी वेबसाइट पर प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट का सार तत्पश्चात् से प्रदर्शित करेगा और दिल्ली स्थित मंत्रालय में सामान्य कार्यालय घंटों के दौरान किसी अधिसूचित स्थान पर निर्देश के लिए पूरे प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट को भी उपलब्ध करेगा।

2.4 संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य प्रदूषण नियंत्रण समिति भी राज्य/संघ राज्यक्षेत्र के भीतर परियोजना की शर्त प्रचार करने के लिए उसी प्रकार की व्यवस्था करेगी और चयनित कार्यालयों या लोक पुस्तकालयों या पंचायतों आदि में निरीक्षण के लिए प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट (परिशिष्ट 3क) का संक्षिप्त सार उपलब्ध कराएगी। वे उपर्युक्त पांच प्राधिकारियों/कार्यालयों अर्थात् पर्यावरण और वन मंत्रालय, जिला मजिस्ट्रेट आदि को प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की एक प्रति अतिरिक्त रूप से भी उपलब्ध कराएंगे।

3.0 लोक सुनवाई की सूचना

3.1 संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति का सदस्य सचिव परियोजना सलाहकार से प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की प्राप्ति की तारीख से तीस दिनों के भीतर लोक सुनवाई संघालित करने के लिए तारीख, समय और निश्चित स्थान को अंतिम रूप देगा और उसको मुख्य राष्ट्रीय दैनिक में और एक प्रादेशिक भाषा के दैनिक समाचारपत्र में विज्ञापित करेगा। जनता को अपनी प्रतिक्रियाएं देने के लिए कम से कम तीस दिनों की सूचना उपलब्ध कराई जाएगी ;

3.2 विज्ञापन, जनता को उन स्थानों या कार्यालयों की शर्त भी सूचित करेगा जहां प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट और पर्यावरणीय समाघात निर्धारण रिपोर्ट के संक्षिप्त सार तक सुनवाई से पूर्व जनता की पहुंच हो सके ;

3.3 लोक सुनवाई की तारीख, समय और स्थान को तब तक आस्थगित नहीं किया जाएगा जब तक कोई अवांछित आपात स्थिति न आ जाए और केवल संबंधित जिला मजिस्ट्रेट की सिफारिश पर किया आस्थगन को उन्हीं राष्ट्रीय और प्रादेशिक भाषा के समाचार पत्रों के माध्यम से अधिसूचित किया जाएगा तथा संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति द्वारा पहचान किए सभी कार्यालयों में मुख्य रूप से प्रदर्शित भी किया जाएगा ;

3.4 उमर आपवादिक परिस्थितियों में, केवल जिला मजिस्ट्रेट के परामर्श से संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के सदस्य-सचिव द्वारा लोक परामर्श के लिए नई तारीख, समय और स्थान का विनिश्चय किया जाएगा और उमर 3.1 के अधीन प्रक्रिया के अनुसार नए सिरे से अधिसूचित किया जाएगा।

4.0 पैनाल

जिला मजिस्ट्रेट या किसी अपर जिला मजिस्ट्रेट से अन्यून की पंक्ति का उसका प्रतिनिधि, राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के प्रतिनिधि की सहायता से समस्त लोक सुनवाई प्रक्रिया का पर्यवेक्षण करेगा और उसकी अध्यक्षता करेगा।

5.0 वीडियोप्राफी

राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति, समस्त कार्यवाहियों की वीडियो फिल्म तैयार करने की व्यवस्था करेगी। संबंधित विनियामक प्राधिकरण को इसे अग्रेषित करते समय वीडियो टेप की एक प्रति या एक सीडी लोक सुनवाई कार्यवाहियों के साथ संलग्न की जाएगी।

6.0 कार्यवाहियां

6.1 उन सभी व्यक्तियों की उपस्थिति को जो स्थल पर विद्यमान हैं, अंतिम कार्यवाहियों के साथ संलग्न किया जाएगा।

6.2 कार्यवाहियों को आरंभ करने के लिए उपस्थिति हेतु कोई गणपूर्ति अपेक्षित नहीं होगी।

6.3 आवेदक का कोई प्रतिनिधि, परियोजना और पर्यावरण समाघात निर्धारण रिपोर्ट के संक्षिप्त सार की प्रस्तुति के साथ कार्यवाहियां आरंभ करेगा।

6.4 स्थल पर उपस्थित प्रत्येक व्यक्ति को, आवेदक से परियोजना पर सूचना या स्पष्टीकरण मांगने का अवसर दिया जाएगा। लोक सुनवाई कार्यवाहियों का संक्षिप्त सार तीका रूम से प्रदर्शित करते हुए अभिव्यक्त सभी विचारों और अभिव्यक्त विताओं को राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के प्रतिनिधि द्वारा अभिलिखित किया जाएगा और प्रांतीय भाषा में अंतर्वस्तुओं को स्पष्ट करते हुए कार्यवाहियों के अंत में श्रोताओं को पढ़ कर सुनाया जाएगा तथा कथार पाए गए कार्यवृत्त पर उसी दिन जिला मजिस्ट्रेट या उसके प्रतिनिधि द्वारा हस्ताक्षर किए जाएंगे तथा संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति को अग्रेषित किया जाएगा।

6.5 जनता द्वारा उठाए गए मुद्दों का एक विवरण और आवेदक की टीका-टिप्पणियों को भी स्थानीय भाषा में और अंग्रेजी भाषा में तैयार किया जाएगा तथा कार्यवाहियों के साथ संलग्न किया जाएगा।

6.6 लोक सुनवाई की कार्यवाहियों को उस पंचायत घर के कार्यालय पर, जिराकी अधिकारिता में परियोजना अवस्थित है, संबंधित जिला परिषद, जिला मजिस्ट्रेट और राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के कार्यालय में सहजदृश्य रूप से प्रदर्शित किया जाएगा। राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति साधारण जानकारी के लिए अपने वेबसाइट पर कार्यवाहियों को प्रदर्शित भी करेगी। कार्यवाहियों पर टीका-टिप्पणियों को, यदि कोई हो, संबंधित विनियामक प्राधिकरणों और संबंधित आवेदक को प्रत्यक्षतः भेजी जा सकेगी।

7.0 लोक सुनवाई को पूरा करने के लिए कालावधि :

7.1 लोक सुनवाई, आवेदक से अनुरोध पत्र की प्राप्ति की तारीख से पैंतालीस दिन की अवधि के भीतर पूरी की जाएगी। अतः संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति लोक सुनवाई के पूरा होने के आठ दिनों के भीतर संबंधित विनियामक प्राधिकरण को लोक सुनवाई की कार्यवाहियों की भेजेगी। आवेदक, लोक सुनवाई और लोक परामर्श के पश्चात् तैयार की गई अंतिम पर्यावरणीय समाघात निर्धारण रिपोर्ट या प्रारूप पर्यावरण समाघात निर्धारण रिपोर्ट पर अनुपूरक रिपोर्ट की प्रति के साथ संबंधित विनियामक प्राधिकरण को, अनुमोदित लोक सुनवाई कार्यवाहियों की एक प्रति प्रत्यक्षतः भी अप्रेक्षित करेगा।

7.2 यदि राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य क्षेत्र प्रदूषण नियंत्रण समिति, नियत पैंतालीस दिनों के भीतर लोक सुनवाई करने में असफल रहती है तो केन्द्रीय सरकार, पर्यावरण और वन मंत्रालय, प्रवर्ग 'क' परियोजना या क्रियाकलाप के लिए और प्रवर्ग ख परियोजना या क्रियाकलाप के लिए और राज्य सरकार या संघ राज्यक्षेत्र प्रशासन, राज्य पर्यावरणीय समाघात निर्धारण प्राधिकरण के अनुरोध पर, किसी अन्य अभिकरण या प्राधिकरण को इस अधिसूचना में अधिकृत प्रक्रिया के अनुसार प्रक्रिया को पूरा करने के लिए नियोजित करेगी।

परिशिष्ट 5

(पैरा 7 देखिए)

आंकलन के लिए विहित प्रक्रिया

1. आवेदक, संबंधित विनियामक प्राधिकरण को निम्नलिखित दस्तावेजों को संलग्न करते हुए, जहाँ लोक परामर्श आज्ञापक है, एक सादा सूचना के माध्यम से आवेदन करेगा :-

- अंतिम पर्यावरण समाघात निर्धारण रिपोर्ट की बीस हार्ड प्रतियाँ और एक सॉफ्ट प्रति
- लोक सुनवाई की कार्यवाहियों की वीडियो टेप की एक प्रति या सी.डी.
- अंतिम अभिव्यास योजना की बीस प्रतियाँ
- परियोजना साध्यता रिपोर्ट की एक प्रति

2. आवेदक द्वारा प्रस्तुत की गई अंतिम पर्यावरणीय समाघात निर्धारण रिपोर्ट और अन्य सुसंगत दस्तावेजों की संबंधित विनियामक प्राधिकरण द्वारा उसकी प्राप्ति की तारीख से तीस दिनों के भीतर कार्यालय में तत्पश्चात् से टीओआर के प्रतिनिर्देश से समीक्षा की जाएगी और ध्यान में रखी गई अपर्याप्तताओं को प्रत्येक अंतिम पर्यावरणीय समाघात निर्धारण रिपोर्ट की एक प्रति संलग्न करते हुए, जिसके अंतर्गत लोक सुनवाई कार्यवाहियां और प्राप्त की गई अन्य लोक प्रतिक्रियाएं भी हैं, प्रत्येक 1 या प्रत्येक 1क की एक प्रति और प्रस्तावों पर विचार करने के लिए पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति की बैठकों के लिए निश्चित तारीख सहित पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति के सदस्यों को एकल सेंट में इलेक्ट्रॉनिक रूप से या अन्यथा संसूचित किया जाएगा।

3. जहां कोई लोक परामर्श आज़ापक नहीं है और इसलिए कोई औपचारिक पर्यावरणीय समाघात निर्धारण अध्ययन अपेक्षित नहीं है, यहां आंकलन, विहित आवेदन प्रत्येक 1 के आधार पर और अनुसूची की मद 8 से मिला सभी परियोजनाओं और क्रियाकलापों की दशा में किसी पूर्ण साधता रिपोर्ट के आधार पर किया जाएगा। अनुसूची की मद 8 की दशा में, इसके विलक्षण परियोजना ढांचे को ध्यान में रखते हुए, संबंधित पर्यावरणीय निर्धारण समिति या राज्य पर्यावरणीय निर्धारण समिति, प्रत्येक 1, प्रत्येक 1क और धारणा योजना के आधार पर सभी प्रवर्ग 'ख' परियोजनाओं या क्रियाकलापों का आंकलन करेगी और पर्यावरणीय अनापत्ति के लिए शर्तें नियत करेगी। जब कभी आवेदक सभी अन्य आवश्यक कानूनी अनुमोदनों सहित निश्चित पर्यावरणीय अनापत्ति शर्तों को पूरा करते हुए अनुमोदित स्वीकृत/मंजूर योजना प्रस्तुत करता है तो पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति, रक्षक प्राधिकारियों को पर्यावरणीय अनापत्ति मंजूर करने की सिफारिश करेगी।

4. प्रत्येक आवेदन, पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति के समक्ष और इसका पूरा आंकलन, विहित शर्तों में अपेक्षित दस्तावेजों/सूची सहित इसकी प्राप्ति के साठ दिनों के भीतर रखा जाएगा।

5. आवेदक को परियोजना प्रस्ताव पर विचार करने के लिए पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति की निश्चित तारीख से कम से कम पन्द्रह दिन पूर्व सूचित किया जाएगा।

6. पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति की बैठक के कार्यवृत्त को बैठक के पांच कार्यकरण दिनों के भीतर अंतिम रूप दिया जाएगा और संबंधित विनियामक प्राधिकरण के वेबसाइट पर प्रदर्शित किया जाएगा। परियोजना या क्रियाकलापों को पर्यावरणीय अनापत्ति को मंजूर किए जाने के लिए सिफारिश की दशा में, कार्यवृत्त में विनिर्दिष्ट पर्यावरणीय सुझावों और शर्तों को स्पष्ट रूप से सूचीबद्ध किया जाएगा। यदि सिफारिशें नामंजूर करने के लिए हैं तो उसके कारणों को भी स्पष्ट रूप से उल्लिखित किया जाएगा।

परिशिष्ट 6

(पृष्ठ 5 देखिए)

केंद्रीय सरकार द्वारा गठित की जाने वाली प्रवर्ग 'क' परियोजनाओं के लिए सेक्टर/परियोजना विनिर्दिष्ट विशेषज्ञ आंकलन समिति और प्रवर्ग 'ख' परियोजनाओं के लिए राज्य/संघ राज्यक्षेत्र स्तर विशेषज्ञ आंकलन समितियों की संरचना

1. विशेषज्ञ आंकलन समितियां और राज्य/संघ राज्यक्षेत्र स्तर विशेषज्ञ आंकलन समितियां केवल निम्नलिखित पात्रता कसौटी को पूरा करने वाले वृत्तिकों और विशेषज्ञों से मिलकर बनेगी

वृत्तिक : ऐसा व्यक्ति जिसके पास कम से कम (i) एन.ए./एन.एस.सी डिग्री सहित संबंधित विद्या शाखा में पांच वर्ष का औपचारिक विश्वविद्यालय प्रशिक्षण या (ii) इंजीनियरी/प्रौद्योगिकी/वास्तुविद विद्या शाखाओं की दशा में, बी.टेक/बी.ई./बी.आर्क, डिग्री सहित क्षेत्र में विहित व्यावहारिक प्रशिक्षण सहित किसी वृत्तिक प्रशिक्षण पाठ्यक्रम में चार वर्षीय औपचारिक प्रशिक्षण या (iii) अन्य वृत्तिक डिग्री (जैसे विधि) जिसमें पांच वर्ष का औपचारिक विश्वविद्यालय प्रशिक्षण या विहित व्यावहारिक प्रशिक्षण अंतर्भूत है, या (iv) विहित शिमुता/कारीगरी तथा संबंधित वृत्तिक संगम द्वारा संचालित पश्चात् उत्तीर्ण की हो (जैसे चाटई अकाउंटेंसी) या (v) किसी विश्वविद्यालय डिग्री के पश्चात् किसी विश्वविद्यालय या सेवा अकादमी में दो वर्ष का औपचारिक प्रशिक्षण (जैसे एम.बी.ए./आई.ए.एस./आई.एफ.एस.) व्यक्ति वृत्तिकों का चयन करते समय उनके द्वारा उनके क्षेत्रों में प्राप्त अनुभव को ध्यान में रखा जाएगा।

विशेषज्ञ : उम्र पात्रता कसौटी को पूरा करने वाला कोई वृत्तिक जिसके पास क्षेत्र में कम से कम पंद्रह वर्ष का सुसंगत अनुभव या संबंधित क्षेत्र में कोई उच्चतर डिग्री हो (जैसे पी.एच.डी. और कम से कम दस वर्ष का सुसंगत अनुभव)।

आयु : सत्तर वर्ष से नीचे। तथापि, किसी क्षेत्र में विशेषज्ञों की अनुपलब्धता/कमी की दशा में विशेषज्ञ आंकलन समिति के सदस्यों की अधिकतम आयु को पचहत्तर वर्ष तक अनुज्ञात किया जा सकेगा।

2. पर्यावरणीय निर्धारण समिति के सदस्य निम्नलिखित क्षेत्रों/विद्या शाखाओं में अपेक्षित विशेषज्ञता और अनुभव वाले विशेषज्ञ होंगे। उस दशा में कि "विशेषज्ञ" की कसौटी को पूरा करने वाले व्यक्ति उपलब्ध नहीं हैं, तो उसी क्षेत्र में पर्याप्त अनुभव रखने वाले वृत्तिकों पर भी विचार किया जा सकेगा।

- पर्यावरण क्वालिटी विशेषज्ञ : पर्यावरणीय क्वालिटी के संबंध में माप/मानिटरिंग, विश्लेषण और निर्वचन में विशेषज्ञ।

- परियोजना प्रबंधन में क्षेत्रीय विशेषज्ञ : परियोजना प्रबंधन या सुसंगत क्षेत्रों में प्रक्रिया /प्रचालन/सुविधा प्रबंधन में विशेषज्ञ ।
 - पर्यावरणीय समाघात निर्धारण प्रक्रिया विशेषज्ञ : पर्यावरणीय समाघात निर्धारण का संचालन और कार्यान्वयन तथा पर्यावरणीय प्रबंधन योजना और अन्य प्रबंधन योजना तैयार करने में विशेषज्ञ और जो पर्यावरणीय समाघात निर्धारण प्रक्रिया में उपयोग की जाने वाली भावी तकनीकों और औजारों में विस्तृत विशेषज्ञता और ज्ञान रखते हों ।
 - जोखिम निर्धारण विशेषज्ञ ।
 - पेड़ - पौधे और जीव- जन्तु प्रबंधन में प्राणी विज्ञान विशेषज्ञ ।
 - वन और वन्य जीव विशेषज्ञ ।
 - परियोजना आंकलन में अनुभव सहित पर्यावरणीय अर्थशास्त्र विशेषज्ञ ।
3. पर्यावरणीय निर्धारण समिति की सदस्यता पंद्रह नियमित सदस्यों से अधिक की नहीं होगी । तथापि, अध्यक्ष, समिति की किसी विशिष्ट बैठक के लिए किसी सुसंगत क्षेत्र में किसी विशेषज्ञ को सदस्य के रूप में सहयोजित कर सकेगा ।
4. अध्यक्ष, सुसंगत विकास क्षेत्र में एक प्रतिष्ठित और पर्यावरणीय निति या प्रबंधन में अथवा लोक प्रशासन में अनुभव प्राप्त विशेषज्ञ होगा ।
5. अध्यक्ष, सदस्यों में से एक सदस्य को उपाध्यक्ष के रूप में नामनिर्देशित करेगा जो अध्यक्ष की अनुपस्थिति में पर्यावरणीय निर्धारण समिति की बैठक की अध्यक्षता करेगा ।
6. पर्यावरण और वन मंत्रालय का एक प्रतिनिधि उसके सचिव के रूप में समिति की सहायता करेगा ।
7. किसी सदस्य की अधिकतम पदावधि, जिसके अंतर्गत अध्यक्ष भी है, प्रत्येक तीन वर्ष की दो पदावधि होगी ।
8. अध्यक्ष/सदस्य को किसी वनरण और समुचित जांच के बिना पदावधि के अवसान से पूर्व नहीं हटाया जा सकेगा ।

MINISTRY OF ENVIRONMENT AND FORESTS
NOTIFICATION

New Delhi, the 14th September, 2006

S.O. 1533(E).—Whereas, a draft notification under Sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union Territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union Territory Administration concerned under Sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1324(H), dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;

(iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member - Secretary to be nominated by the State Government or the Union territory Administration concerned.

(2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.

(3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

(4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.

(5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub-paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.

(6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).

(7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

4. Categorization of projects and activities:-

(i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.

(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, will require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form I annexed herewith and Supplementary Form IA, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form I and the Supplementary Form IA, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

1. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form I by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity

requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form I/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form I/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form I. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities. If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form I, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
 - (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
 - (d) all Building /Construction projects/Area Development projects and Townships (item 8).
 - (e) all Category 'B2' projects and activities.
 - (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
- (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
 - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
 - (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.
 - (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days..
 - (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
 - (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form , within seven days of the receipt of a written request for arranging the public hearing . Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use

other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V :

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product-mix shall be made in Form 1 and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence

necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant - within the validity period, together with an updated Form I, and Supplementary Form IA, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
1(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p><50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p><u>Note</u> Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p><u>Note</u> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) < 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) < 10,000 ha. of culturable command area</p>	General Condition shall apply
1(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naphtha & gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>< 500 MW (coal/lignite/naphtha & gas based);</p> <p><50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels)</p>	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	< 1 million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2(b)	Mineral beneficiation	≥ 0.1 million ton/annum mineral throughput	< 0.1 million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	<p>a) Primary metallurgical industry</p> <p>All projects</p> <p>b) Sponge iron manufacturing ≥ 200TPD</p> <p>c) Secondary metallurgical processing industry</p> <p>All toxic and heavy metal producing units $\geq 20,000$ tonnes/annum</p>	<p>Sponge iron manufacturing < 200TPD</p> <p>Secondary metallurgical processing industry</p> <p>i.) All toxic and heavy metal producing units $< 20,000$ tonnes/annum</p> <p>ii.) All other non-toxic secondary metallurgical processing industries > 5000 tonnes/annum</p>	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	< 1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located outside the notified industrial area/estate	<300 TPD production capacity and located within a notified industrial area/estate	Specific Condition shall apply No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units outside the industrial area	All new or expansion of projects located within a notified industrial area/estate	Specific condition shall apply
5				
Manufacturing/Fabrication				
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-

(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice/non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces STPH or more	-	All projects	General Condition shall apply
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects		

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7		Physical Infrastructure including Environmental Services		
7(a)	Air ports	All projects	-	
7(b)	All ship breaking yards including ship breaking units	All projects	-	
7(c)	Industrial estates/parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha, and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha, and not housing any industry belonging to Category A or B.	Special condition shall apply Note: Industrial Estate of area below 500 ha, and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(b)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	**All projects under Item 8(b) shall be appraised as Category B1

Note:-**General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II(D)]
R. CHANDRAMOHAN, J. Secy.

APPENDIX I

(See paragraph - 6)

FORM I**(I) Basic Information**

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: *

Expected cost of the project:

Contact Information:

Screening Category:

- Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.)

(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		

1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		

2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, and / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		

4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

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5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist qualification	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist qualification	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	<p>Lead to development of supporting, utilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.:</p> <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		

2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (<i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i>)		

(IV). Proposed Terms of Reference for EIA studies

APPENDIX II

(See paragraph 6)

FORM-I A (only for construction projects listed under item 8 of the Schedule)**CHECK LIST OF ENVIRONMENTAL IMPACTS****(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)****1. LAND ENVIRONMENT****(Attach panoramic view of the project site and the vicinity)**

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

- 2.2. What is the capacity (Average flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)

3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other-significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

APPENDIX III

(See paragraph 7)

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> • Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none"> • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout)

		<ul style="list-style-type: none"> • Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description, Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure
3.	Description of the Environment	<ul style="list-style-type: none"> • Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> • In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative

6.	Environmental Monitoring Program	<ul style="list-style-type: none"> • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	<ul style="list-style-type: none"> • Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	<ul style="list-style-type: none"> • Improvements in the physical infrastructure • Improvements in the social infrastructure • Employment potential –skilled; semi-skilled and unskilled. • Other tangible benefits
9.	Environmental Benefit Analysis	Cost If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> • Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11.	Summary & Conclusion (This will constitute the summary of the EIA Report)	<ul style="list-style-type: none"> • Overall justification for implementation of the project • Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> • The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A
(See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

APPENDIX IV
(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally

make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz, Ministry of Environment and Forests, District Magistrate etc.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member -Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

4.0 The Panel

4.1 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public

hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall send the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX -V (See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -
 - Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
 - A copy of the video tape or CD of the public hearing proceedings
 - A copy of final layout plan (20 copies)
 - A copy of the project feasibility report (1 copy)
2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC

/SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -I or Form IA and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form I and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form I, Form IA and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

APPENDIX VI

(See paragraph 5)

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**
- **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

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भारत का राजपत्र

The Gazette of India

असाधारण

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PART II—Section 3—Sub-section (ii)

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अधिसूचना

नई दिल्ली, 1 दिसम्बर, 2009

का.आ. 3067(अ).—पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) में दी गई शक्तियों का प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना, 2006 में कतिपय संशोधन करने वाली एक प्रारूप अधिसूचना जो का.आ. 1533(अ), तारीख 14 सितम्बर, 2006 द्वारा जारी की गई थी, जो पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के अधीन का.आ. 195(अ), तारीख 19 जनवरी, 2009 द्वारा प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों के जिसके उससे प्रभावित होने की संभावना है, राजपत्र में उक्त अधिसूचना के प्रकाशन की तारीख से 60 दिन के भीतर आक्षेप और सुझाव मांगे गए थे;

और उपरोक्त उल्लिखित प्रारूप अधिसूचना के उत्तर में सभी आक्षेप और सुझावों पर केन्द्रीय सरकार ने विचार कर लिया है;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिसूचना में निम्नलिखित संशोधन करती है, अर्थात् :—

उक्त अधिसूचना में,—

(1) पैरा 3 के उप-पैरा (7) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :—

“(7) एसईआईए के सभी विनिश्चय बैठक में बहुमत द्वारा लिए जाएंगे :

परंतु बहुमत द्वारा लिए गए विनिश्चय की दशा में इसके प्रति या इसके विरुद्ध विचार के ब्यौरे कार्यवृत्त में स्पष्ट रूप से अभिलिखित किए जाएंगे और इसको एक प्रति पर्यावरण और वन मंत्रालय को भेजी जाएगी।”;

(II) पैरा 4 के उप-पैरा (iii) में, “एसईआईए सम्यक् रूप से गठित एसईआईए या एसईसी की अनुपस्थिति में कोई प्रवर्ग 'ख' परियोजना प्रवर्ग 'क' परियोजना समझी जाएगी” शब्दों और अक्षरों के स्थान पर, “सम्यक् रूप से गठित एसईआईए या एसईसी के अभाव में, किसी प्रवर्ग

‘ख’ परियोजना केन्द्रीय स्तर पर प्रवर्ग ‘ख’ परियोजना समझी जाएगी” शब्द और अक्षर रखे जाएंगे ;

(III) पैरा 7(i) में लोक परामर्श से संबंधित प्रक्रम (3) के उपपैरा (iii) के खंड (i) में,—

(i) मद (ग) के पश्चात् निम्नलिखित मद अंतःस्थापित की जाएगी, अर्थात् :—

“(गग) तलकर्षण अनुस्क्षण परन्तु तलकर्षित सामग्री का निपटन पत्तन सीमाओं के भीतर किया जाएगा।”;

(ii) मद (घ) के स्थान पर निम्नलिखित मद रखी जाएगी, अर्थात् :—

“(घ) सभी भवन या संनिर्माण परियोजनाएं या क्षेत्र विकास परियोजनाएं (जिसके अंतर्गत कोई प्रवर्ग ‘क’ परियोजनाएं या क्रियाकलाप नहीं है) और नगरीय परियोजनाएं (अधिसूचना की अनुसूची के मद 8(क) और 8(ख) में)।”;

(IV) पश्च पर्यावरणीय अनापत्ति को मानीटर करने से संबंधित पैरा 10 में,—

(क) विद्यमान उपपैरा (i) को उपपैरा (ii) के रूप में पुनःसंख्यांकित किया जाएगा और इस प्रकार पुनःसंख्यांकित उपपैरा (ii) के पूर्व निम्नलिखित उपपैरा अंतःस्थापित किया जाएगा, अर्थात् :—

“(i) (क) प्रवर्ग ‘क’ परियोजनाओं के संबंध में, परियोजना प्रस्तावक के लिए यह आज्ञापक होगा कि वह पर्यावरणीय शर्तों और रक्षोपाय सहित अपनी परियोजना के लिए अनुदत्त पर्यावरणीय अनापत्ति को अपने खर्च पर उस जिले या राज्य के, जहां परियोजना अवस्थित है कम से कम दो स्थानीय समाचारपत्रों में विज्ञापित करके सार्वजनिक करें। इसके अतिरिक्त, परियोजना का प्रस्तावक की वेबसाइट में परियोजना को स्थायी रूप से दर्शित किया जाएगा। (ख) प्रवर्ग ‘ख’ परियोजनाओं के संबंध में, पर्यावरण और वन मंत्रालय/एसईआईएए के अनापत्तियों को विचार में लाए बिना परियोजना प्रस्तावक समाचार पत्रों में यह दर्शित करते हुए कि परियोजना की पर्यावरण अनापत्ति प्राप्त कर ली गई है और उसके ब्यारे पर्यावरण और वन मंत्रालय की वेबसाइट पर जहां वह प्रदर्शित हैं प्रमुखता से विज्ञापित कराएगा। (ग) पर्यावरण और वन मंत्रालय तथा राज्य या संघ राज्यक्षेत्र स्तर का पर्यावरण समाघात निर्धारण प्राधिकरण भी पर्यावरणीय अनापत्ति को सरकारी पोर्टल पर लोक क्षेत्र में रखेगा। (घ) परियोजना प्रस्तावकों द्वारा प्रस्तुत पर्यावरणीय अनापत्ति की प्रतियां स्थानीय निकायों, पंचायतों और नगरपालिका निकायों के प्रधानों को भी प्रस्तुत की जाएगी। इसके अतिरिक्त, सरकार के सुसंगत कार्यालय में प्राप्ति की तारीख से 30 दिन के भीतर उसे दर्शित करेगा”;

(ख) विद्यमान उपपैरा (ii) को उपपैरा (iii) के रूप में पुनःसंख्यांकित किया जाएगा ।

(V) अनुसूची में,-

(i) मद 1(क) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

(1)	(2)	(3)	(4)	(5)
"1(क)	(i) खनिजों का खनन । (ii) पारिस्थितिकीय रूप से संवेदनशील क्षेत्रों राष्ट्रीय उद्यानों/पक्षी उद्यान/प्रवाल भित्ती से होकर गुजरने वाली पतली पाइप लाइनें (कोयला लिग्नाइट और अन्य अयस्क)	गैर कोयला खान पट्टे के संबंध में खनन पट्टा क्षेत्र का ≥ 50 है० । कोयला खान पट्टे के संबंध में खनन पट्टा क्षेत्र का >150 है० । खनन क्षेत्र पर ध्यान दिए बना एसवेस्टोज खनन । सभी परियोजनाएं ।	गैर कोयला खान पट्टे के संबंध में <50 हैक्टेयर ≥ 5 हैक्टेयर खनन पट्टा क्षेत्र कोयला खान पट्टे के संबंध में खनन पट्टा क्षेत्र का ≤ 150 हैक्टेयर ≥ 5 है० ।	साधारण शर्त लागू होगी । टिप्पण : खनिज पूर्वक्षण को छूट दी जाती है ।";

(ii) मद 1(ग) के सामने स्तंभ (5) की प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टियां रखी जाएंगी, अर्थात् :-

“साधारण शर्त लागू होगी ।

टिप्पण : जल मग्नता या अंतरराज्यिक क्षेत्र वाली सिंचाई परियोजना अंतर्दलित नहीं है को एसईआईएए द्वारा प्रवर्ग 'ख' परियोजनाओं के रूप में निर्धारित किया जाएगा।';

(iii) मद 1(घ) के सामने -

(क) स्तंभ (3) में प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टियां रखी जाएंगी, अर्थात् :-

" ≥ 500 मेगावाट (कोयला/लिग्नाइट/नेफ्था गैस आधारित) ;

≥ 50 मेगावाट (पेट कोक, डीजल और बायोमास के सिवाय परिशोधन संयंत्रों के सभी अपशिष्ट तेल के रूप में सभी अन्य ईंधन) ;

≥ 20 मेगावाट (ईंधन के रूप में बायोमास या गैर परिसंकटमय नगरपालिका ठोस अपशिष्ट पर आधारित) ;

(ख) स्तंभ (4) में, प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टियां रखी जाएंगी, अर्थात् :-

" < 500 मेगावाट (कोयला लिग्नाइट/नेफ्था और गैस आधारित) ;

< 50 मेगावाट ≥ 5 मेगावाट (पेट कोक, डीजल और सभी अन्य ईंधन बायोमास के सिवाय परिशोधन संयंत्रों के सभी अपशिष्ट तेल के रूप में सभी अन्य ईंधन)।';

(ग) स्तंभ (5) में, प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टियां रखी जाएंगी, अर्थात् :-

"साधारण शर्त लागू होगी।

टिप्पण :

(i) बायोमास और अतिरिक्त ईंधन जैसे कोयला/लिग्नाइट/ पेट्रोलियम उत्पाद जैसे ईंधन पर आधारित 15 मेगावाट तक के विद्युत संयंत्रों में 15% तक छूट प्राप्त है।

(ii) गैर परिसंकटमय नगरपालिक अपशिष्ट और अतिरिक्त ईंधन जैसे कोयला/लिग्नाइट/ पेट्रोलियम उत्पाद ईंधन पर आधारित 15 मेगावाट तक विद्युत संयंत्र में 15% तक छूट प्राप्त हैं।

(iii) किसी अतिरिक्त ईंधन के बिना अपशिष्ट ऊष्मा बायलर का उपयोग करने वाले विद्युत संयंत्र छूट प्राप्त हैं।';

(iv) मद 3(क) के सामने, स्तंभ (5) में प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टियां रखी जाएंगी, अर्थात् :-

“साधारण शर्त लागू होगी ।

टिप्पण :

- (i) एचएसएम नियमों के अधीन आने वाली पुनःचक्रण औद्योगिक यूनिटें जिनके लिए रजिस्ट्रीकरण अपेक्षित हैं छूट प्राप्त हैं ।
- (ii) गौण धातुकर्म प्रसंस्करण औद्योगिक इकाईयों की दशा में केवल वे परियोजनाएं जिनमें भट्टियों का प्रचालन अंतर्वलित है जैसे कि प्रेरण और विद्युत आर्क भट्टी, सबमर्ज आर्क भट्टी और 30,000 टन प्रति वाष्पक उष्मता क्षमता वाली गुम्बदी भट्टी को पर्यावरणीय अनापत्ति अपेक्षित होगी ।
- (iii) नगरपालिक टोस अपशिष्ट (अपरिसंकटमय) पर आधारित विद्युत संयंत्र से भिन्न (अनुसूची की प्रविष्टि सं. 1(घ) के सामने दिया गया है) संयंत्र/इकाईयां छूट प्राप्त हैं ।”;

(v) मद 4(ख) के सामने, स्तंभ (5) में प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

“साधारण शर्तें लागू होंगी ।”;

(vi) मद 4(घ) के सामने,-

(क) स्तंभ (4) में प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टियां रखी जाएंगी, अर्थात् :-

“(i) आकार पर ध्यान दिए बिना, सभी परियोजनाएं, यदि वे अधिसूचित औद्योगिक क्षेत्र/संपदा में अवस्थित हैं ।

(ii) <300 (टन प्रतिदिन) और अधिसूचित औद्योगिक क्षेत्र/संपदा के बाहर अवस्थित ।”;

(ख) स्तंभ (5) में, प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

“साधारण और विनिर्दिष्ट शर्तें लागू होंगी ।”;

किसी नए मरकरी सेल आधारित संयंत्र की अनुज्ञा नहीं दी जाएगी। मॅम्बरेन सेल प्रौद्योगिकी की संपरिवर्तित विद्यमान इकाई को अधिसूचना से छूट प्राप्त है।”;

(vii) मद 4(च) के सामने स्तंभ (5) में विद्यमान प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

“साधारण और विनिर्दिष्ट शर्तें लागू होंगी।”;

(viii) मद 5(क) के सामने,-

(क) स्तंभ (3) में, विद्यमान प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टियां रखी जाएंगी, अर्थात् :-

“एकल सुपर फास्फेट को छोड़कर सभी परियोजनाएं।”;

(ख) स्तंभ (4) में, प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

“एकल सुपर फास्फेट।”;

(ix) मद 5(ड) के सामने स्तंभ (5) में विद्यमान प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

“साधारण के साथ विनिर्दिष्ट शर्तें लागू होंगी।”;

(x) मद 5(च) के सामने, स्तंभ (5) में विद्यमान प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

“साधारण और विनिर्दिष्ट शर्तें लागू होंगी।”;

(xi) मद 5(ट) और उससे संबंधित प्रविष्टियों का लोप किया जाएगा ;

(xii) मद 7(क) के सामने,-

(क) स्तंभ (3) में, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

“सभी परियोजनाएं, जिनके अंतर्गत ऐसी वायु पट्टियां भी हैं जो वाणिज्यिक उपयोग के लिए हैं।”;

(ख) स्तंभ (5) में, प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

“टिप्पण :

ऐसी वायु पट्टियां जिनमें बंकर/पुनःईंधन भरण सुविधा सम्मिलित नहीं है और/या वायुमार्ग यातायात नियंत्रण छूट प्राप्त हैं ।

(xiii) मद 7(ग) के सामने, स्तंभ (5) में प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

“साधारण और विनिर्दिष्ट शर्तें लागू होंगी ।

टिप्पण :

1. 500 हे० से कम क्षेत्र वाली औद्योगिक संपदा जिसमें प्रवर्ग क या प्रवर्ग ख का कोई उद्योग स्थित नहीं है को अनापत्ति अपेक्षित नहीं है ।
2. यदि क्षेत्र 500 हे० से कम है किन्तु उसमें >20,000 वर्गमीटर के भवन और संनिर्माण परियोजनाएं और/या 50 हे० से अधिक विकास क्षेत्र अंतर्विष्ट है तो उसे यथास्थिति अनुसूची में क्रम सं० 8(क) या 8(ख) में सूचीबद्ध कार्यकलाप माना जाएगा ।”

(xiv) मद 7(ड) के सामने,-

(क) स्तंभ (2) में, प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

“पत्तन, बंदरगाह, तरंग रोध, तलकर्षण ।”

(ख) स्तंभ (5) में, प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी अर्थात् :-

“ साधारण शर्त लागू होगी ।

टिप्पण :

1. पत्तन या बंदरगाह और जलान्तराल के अंदर और बाहर मुख्य झमाई शामिल हैं ।”

2. झमाई अनुरक्षण को छूट प्राप्त है परंतु यह उस मूल प्रस्ताव का भाग हो जिसके लिए पर्यावरण प्रबंधन योजना (ईएमपी) तैयार की गई थी और पर्यावरणीय अनापत्ति प्राप्त की गई थी।

(xv) मद 7 (घ) के सामने,

(क) स्तंभ (4) की प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :—

(i) सभी राज्य राजमार्ग परियोजनाएं ; और

(ii) पहाड़ी धरती में राज्य राजमार्ग विस्तार परियोजनाएं (1,000 मी. एम.एस.एल से ऊपर) और/या पारिस्थितिकी संवेदनशील क्षेत्र।”;

(ख) स्तंभ (5) में विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :—

“साधारण शर्तें लागू होंगी।

टिप्पण :

राजमार्ग में एक्सप्रेस मार्ग सम्मिलित हैं।”;

(xvi) मद संख्या 7 (घ) के सामने -

(क) स्तंभ (3), में प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :—

“ (i) 1000 मीटर और इससे ऊपर की ऊंचाई पर स्थित सभी परियोजनाएं;

(ii) अधिसूचित पारिस्थितिक क्षेत्रों में स्थित सभी परियोजनाएं।”;

(ख) स्तंभ (4) में प्रविष्टि के स्थान निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :—

“ स्तंभ (3), में आने वाली परियोजनाओं के सिवाय सभी परियोजनाएं।”;

(xvii) अनुसूची के पश्चात् टिप्पण में साधारण शर्त (सा. श.) से संबंधित उपशीर्षक के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :—

“साधारण शर्त (सा.श.) :

प्रवर्ग ‘ख’ में विनिर्दिष्ट कोई परियोजना या क्रियाकलाप प्रवर्ग ‘क’ के रूप में समझा जाएगा यदि वह : (i) वन्य जीव (संरक्षण) अधिनियम, 1972 के अधीन संरक्षित क्षेत्र अधिसूचित है; (ii) समय-समय पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा यथा पहचान किए गए गंभीर रूप से प्रदूषित क्षेत्र है ; (iii) पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 के अधीन यथा अधिसूचित पारिस्थितिकी संवेदनशील क्षेत्र जैसे महाबलेश्वर, पंचगनी, मथेरन, पंचमढ़ी दहानू, दून घाटी, आदि और (iv) अंतरराज्यिक सीमाओं और अंतरराष्ट्रीय सीमाओं से 10 कि.मी. के भीतर पूर्ण रूप से या आंशिक रूप से अवस्थित हैं :

परंतु यदि उपरोक्त मद (i), मद (ii) और मद (iii) में उल्लिखित क्षेत्रों में 10 किमी के अंतर्गत के क्रियाकलाप नहीं आते हैं, अंतरराज्यीय सीमाओं की 10 कि.मी.की दूरी से संबंधित

अपेक्षा को, एक ही सीमा के संबद्ध राज्यों या संघ राज्यक्षेत्रों के बीच करार द्वारा कम किया जा सकता है या पूरी तरह से हटाया जा सकता है।

(VIII) परिशिष्ट 1 के प्ररूप 1 में, --

(क) आधारभूत जानकारी से संबंधित मद (I) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :--

“(I) आधारभूत जानकारी

क्रम संख्या	मद	ब्यौरे
1.	परियोजना/परियोजनाओं का नाम	
2.	अनुसूची में क्रम संख्या	
3.	प्रस्तावित क्षमता/क्षेत्र/लंबाई /उपयोग किए जाने वाले टन/समादेश क्षेत्र/पट्टाक्षेत्र/निष्कर्षी कुओं की संख्या	
4.	नया/विस्तार/आधुनिकीकरण	
5.	विद्यमान क्षमता/क्षेत्र आदि	
6.	परियोजना का प्रवर्ग अर्थात् 'क' या 'ख'	
7.	क्या इसे साधारण शर्त लागू होती है ? यदि हां, तो कृपया विनिर्दिष्ट करें।	
8.	क्या इसे विनिर्दिष्ट शर्त लागू होती है ? यदि हां, तो कृपया विनिर्दिष्ट करें।	
9.	स्थान प्लाट/सर्वे/ खसरा सं० ग्राम तहसील जिला राज्य	
10.	किलोमीटर में दूरी के साथ समीपस्थ रेलवे स्टेशन/ वायुपत्तन	
11.	किलोमीटर में दूरी के साथ निकटतम शहर, नगर, जिला मुख्यालय	
12.	ग्राम पंचायत, जिला परिषद्, नगरपालिक निगम, स्थानीय निकाय (टेलीफोन न. के साथ पूर्णकालिक पता दें)	
13.	आवेदक का नाम	

14.	रजिस्ट्रीकृत पता	
15.	पत्राचार का पता नाम पदनाम (स्वामी/भागीदार/सीई ओ) पता पिन कोड ई मेल दूरभाष सं. फैक्स सं०	
16.	जाब की गई अनुकल्पी स्थल, यदि कोई हो, के ब्यारे। इन स्थलों की अवस्थिति टापशीट पर दर्शाई जाए।	ग्राम-जिला-राज्य 1. 2. 3.
17.	जुड़ी परियोजनाएं	
18.	क्या जुड़ी परियोजना के लिए पृथक आवेदन किया गया है।	
19.	यदि हां, प्रस्तुतीकरण की तारीख	
20.	यदि नहीं, कारण	
21.	क्या प्रस्ताव के लिए : (क) वन (संरक्षण) अधिनियम, 1980 (ख) वन्य जीव (संरक्षण) अधिनियम, 1972 (ग) सी.आर.जेड अधिसूचना, 1991 के अधीन अनुमोदन/अनापत्ति की आवश्यकता है : यदि हां तो, उनके ब्यारे या उनकी प्रास्थिति दीजिए।	
22.	क्या स्थल से सुसंगत/संबद्ध कोई सरकारी आदेश/नीति है	
23.	अंतर्वलित वन भूमि (हैक्टेयर)	
24.	क्या परियोजना और/या भूमि जिसमें परियोजना का स्थापित किया जाना प्रस्तावित है के विरुद्ध कोई वाद लंबित है (क) न्यायालय का नाम (ख) वाद संख्या (ग) न्यायालय का आदेश/निदेश, यदि कोई है और प्रस्तावित परियोजना के लिए इसका महत्व	

(ख) अंत में निम्नलिखित अंतःस्थापित किया जाएगा, अर्थात् :-

में यह वचन देता हूँ कि आवेदन और संलग्नकों में दिए गए आंकड़े और सूचना मेरे सर्वोत्तम ज्ञान और विश्वास में सही है और मुझे यह जानकारी है कि यदि प्रस्तुत आंकड़े और सूचना का कोई भाग किसी प्रक्रम पर असत्य या भ्रामक पाया जाता है तो परियोजना को अस्वीकार कर दिया जाएगा और परियोजना को दी गई अनापत्ति, यदि कोई है, हमारे जोखिम और लागत पर प्रतिसंहत की जाएगी।

तारीख :

स्थान :

आवेदक का हस्ताक्षर

नाम और पूरा पता

(परियोजना प्रस्तावक/ प्राधिकृत हस्ताक्षरकर्ता)

टिप्पण :

1. तटीय विनियमन जोन अधिसूचना, 1991 के अधीन अनापत्ति वाली परियोजनाएं आवेदन के साथ परियोजना क्रिया कलाप, डब्लू आर टी, सी आर जैड (टी.ओ.आर.की अवस्था में) दर्शाते हुए एक प्राधिकृत अभिकरण द्वारा सम्यक रूप से रेखांकित सी आर जैड नक्शा और राज्य तटीय जोन प्रबंध प्राधिकरण (ई.सी. की अवस्था में) की सिफारिशें प्रस्तुत करेंगी। सी आर जैड में की जाने वाली क्रियाकलापों के लिए सी आर जैड अधिसूचना, 1991 के उपबंधों के अधीन अपेक्षित अनापत्ति अभिप्राप्त करने के लिए भी साथ साथ कारवाई की जाएगी।
2. राष्ट्रीय उद्यान अभ्यारण्य, जीव मंडल आरक्षित क्षेत्र वन्य पशुओं के प्रवासी कारीडोर की 10कि.मी. के भीतर स्थापित की जाने वाली परियोजनाओं के संबंध में परियोजना प्रस्तावक इन लक्षणों के साथ साथ परियोजना अवस्थिति दर्शाते हुए मुख्य वन प्राणी वार्डन द्वारा सम्यक रूप से अधिप्रमाणित नक्शा और उस पर मुख्य वन प्राणी वार्डन की सिफारिशें या टिप्पणियां प्रस्तुत करेगा।
3. टी.ओ.आर/पर्यावरणीय अनापत्ति के लिए आवेदन, पश्चात स्पष्टीकरण के प्रस्तुति करने सहित पर्यावरण और वन मंत्रालय के साथ सभी पत्राचार समय-समय पर अपेक्षित हैं, परियोजना प्रस्तावक के निमित्त ई.ए.सी. में भागीदारी केवल प्राधिकृत हस्ताक्षरकारी द्वारा की जाएगी। प्राधिकृत हस्ताक्षरी, विनिर्दिष्ट परियोजना के लिए परियोजना के लिए प्राधिकृत हस्ताक्षरी के अपने दावे के समर्थन में दस्तावेज प्रस्तुत करेगा।

(Ix) परिशिष्ट 4 के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :--

“परिशिष्ट 4
(पैरा 7 देखिए)

लोक सुनवाई को संचालित करने के लिए प्रक्रिया

1.0 लोक सुनवाई की, संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति द्वारा परियोजना स्थल (स्थलों) में या उसके निकटस्थ परिसर में जिला वार एक प्रणालीबद्ध समयबद्ध या पारदर्शी रीति में अधिकतम संभव लोक भागीदारी को सुनिश्चित करते हुए व्यवस्था की जाएगी।

2.0 प्रक्रिया :

2.1 आवेदक, उस राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के सदस्य सचिव को, जिसकी अधिकारिता में परियोजना अवस्थित है, विहित कानूनी अवधि के भीतर लोक सुनवाई की व्यवस्था करने के लिए एक सादा पत्र के माध्यम से अनुरोध करेगा। यदि परियोजना स्थल एक से अधिक जिले या राज्य या संघ राज्यक्षेत्र के अंतर्गत आता है तो प्रत्येक जिला, राज्य या संघ राज्यक्षेत्र में जिसमें परियोजना स्थित है, लोक सुनवाई आज्ञापक है और आवेदक, इस प्रक्रिया के अनुसार लोक सुनवाई करने के लिए प्रत्येक संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण समिति को पृथक अनुरोध करेगा।

2.2 आवेदक, अनुरोध पत्र के साथ प्ररूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की कम से कम दस मुद्रित प्रतियां और उसी के बराबर इलेक्ट्रॉनिक प्रतियां, परिशिष्ट 3 में दी गई सामान्य संरचना सहित (जिसके अंतर्गत विस्तार(प्रक्रम 2) के पश्चात् संसूचित किए गए सॉफ्टवेयर कृत्यों के अनुसार निर्बाध रूप से अंग्रेजी और राज्य की राजभाषा/ स्थानीय भाषा में तैयार की गई संक्षिप्त पर्यावरणीय समाघात निर्धारण रिपोर्ट सम्मिलित हैं) संलग्न की जाएगी। इसके साथ-साथ आवेदक संक्षिप्त पर्यावरणीय समाघात निर्धारण रिपोर्ट के साथ ऊपर प्ररूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की हार्ड प्रति और एक सॉफ्ट प्रति पर्यावरण और वन मंत्रालय तथा निम्नलिखित प्राधिकारियों या कार्यालयों को जिनकी अधिकारिता में परियोजना अवस्थित होगी, अग्रेषित करने की व्यवस्था करेगा :

- (क) जिला मजिस्ट्रेट/ जिला कलक्टर/उपायुक्त
- (ख) जिला परिषद या नगर निगम या पंचायत संघ
- (ग) जिला उद्योग कार्यालय
- (घ) शहरी स्थानीय निकाय /संबद्ध पी आर आई/विकास प्राधिकरण
- (ङ) पर्यावरण और वन मंत्रालय का संबंधित प्रादेशिक कार्यालय

2.3 ऊपर उल्लिखित प्राधिकारी, पर्यावरण और वन मंत्रालय के क्षेत्रीय कार्यालय के सिवाय, प्ररूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की प्राप्ति पर अपनी अधिकारिता के भीतर उसमें हितबद्ध व्यक्तियों से संबंधित विनियामक प्राधिकरणों को अपनी टीका-टिप्पणियां भेजने का अनुरोध करते हुए, विस्तृत प्रचार करने की व्यवस्था करेंगे। वे लोक सुनवाई होने तक सामान्य कार्यालय घंटों के

दौरान जनता को इलैक्ट्रॉनिक रूप से या अन्यथा निरीक्षण करने के लिए प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट भी उपलब्ध कराएंगे।

2.4 संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति भी राज्य/संघ राज्यक्षेत्र के भीतर परियोजना की बाबत प्रचार करने के लिए उसी प्रकार की व्यवस्था करेगी और चयनित कार्यालयों या लोक पुस्तकालयों या किसी अन्य उपयुक्त स्थानों आदि में निरीक्षण के लिए प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट (परिशिष्ट 3क) का संक्षिप्त सार उपलब्ध कराएगी। वे जैसा पैरा 2.2 में वर्णित है, उपर्युक्त पांच प्राधिकारियों/कार्यालयों, को अतिरिक्त रूप प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की एक प्रति से भी उपलब्ध कराएंगे।

3.0 लोक सुनवाई की सूचना

3.1 संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति का सदस्य सचिव परियोजना प्रस्तावक प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की प्राप्ति की तारीख से सात दिनों के भीतर लोक सुनवाई संचालित करने के लिए तारीख, समय और निश्चित स्थान को अंतिम रूप देगा और उसको मुख्य राष्ट्रीय दैनिक में और एक प्रादेशिक भाषा /राज्य की राजभाषा के दैनिक समाचारपत्र में विज्ञापित करेगा। जनता को अपनी प्रतिक्रियाएं देने के लिए कम कम तीस दिनों की सूचना उपलब्ध कराई जाएगी ;

3.2 विज्ञापन, जनता को उन स्थानों या कार्यालयों की बाबत भी सूचित करेगा जहां प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट और पर्यावरणीय समाघात निर्धारण रिपोर्ट के संक्षिप्त सार तक सुनवाई से पूर्व जनता की पहुंच हो सके। ऐसे स्थानों को जहाँ समाचार पत्र नहीं पहुंचते हैं, वहां सक्षम प्राधिकारी को डोल बजाकर और रेडियो/टेलीविजन पर विज्ञापन /घोषणा द्वारा जैसे अन्य माध्यमों से जनता को आम जानकारी उपलब्ध कराने की व्यवस्था करनी चाहिए।

3.3 लोक सुनवाई की तारीख, समय और स्थान को तब तक आस्थगित नहीं किया जाएगा जब तक कोई अवांछित आपात स्थिति न आ जाए और केवल संबंधित जिला मजिस्ट्रेट/ जिला कलक्टर/ जिला उपायुक्त की सिफारिश पर किया आस्थगन को उन्हीं राष्ट्रीय और प्रादेशिक भाषा के समाचार पत्रों के माध्यम से अधिसूचित किया जाएगा तथा संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति द्वारा पहचान किए सभी कार्यालयों में मुख्य रूप से प्रदर्शित भी किया जाएगा ;

3.4 ऊमर आपवादिक परिस्थितियों में, केवल जिला मजिस्ट्रेट/ जिला कलक्टर/उपायुक्त के परामर्श से संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के सदस्य - सचिव लोक परामर्श के लिए नई तारीख, समय और स्थान का विनिश्चय किया जाएगा और ऊमर 3.1 के अधीन प्रक्रिया के अनुसार नए सिरे से अधिसूचित किया जाएगा।

4.0 पर्यवेक्षण और सुनवाई का पीठासीन अधिकारी

जिला मजिस्ट्रेट/जिला कलक्टर/उपायुक्त या किसी अपर जिला मजिस्ट्रेट से अन्यून की पंक्ति का उसका प्रतिनिधि, राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के प्रतिनिधि की सहायता से सम्पूर्ण लोक सुनवाई प्रक्रिया का पर्यवेक्षण करेगा और उसकी अध्यक्षता करेगा।

5.0 वीडियोग्राफी

राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति, समस्त कार्यवाहियों की वीडियो फिल्म तैयार करने की व्यवस्था करेगी। संबंधित विनियामक प्राधिकरण को इसे अग्रेषित करते समय वीडियो टेप की एक प्रति या एक सीडी लोक सुनवाई कार्रवाइयों के साथ संलग्न की जाएगी।

6.0 कार्यवाहियां

6.1 उन सभी व्यक्तियों की उपस्थिति को जो स्थल पर विद्यमान हैं, अंतिम कार्यवाहियों के साथ संलग्न किया जाएगा।

6.2 कार्यवाहियों को आरंभ करने के लिए उपस्थिति के लिए कोई गणपूर्ति अपेक्षित नहीं होगी।

6.3 आवेदक का कोई प्रतिनिधि, परियोजना और पर्यावरणीय समाघात निर्धारण रिपोर्ट के संक्षिप्त सार की प्रस्तुति के साथ कार्यवाहियां आरंभ करेगा।

6.4 स्थल पर उपस्थित व्यक्तियों को, आवेदक से परियोजना पर सूचना या स्पष्टीकरण मांगने का अवसर दिया जाएगा। लोक सुनवाई कार्यवाहियों का संक्षिप्त सार ठीक रूप से प्रदर्शित करते हुए अभिव्यक्त सभी विचारों और अभिव्यक्त धिताओं को राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के प्रतिनिधि द्वारा अभिलिखित किया जाएगा और प्रांतीय भाषा में अंतर्वस्तुओं को स्पष्ट करते हुए कार्यवाहियों के अंत में श्रोताओं को स्थानीय/देशी भाषा में पढ़कर सुनाया जाएगा तथा करार पाए गए कार्यवृत्त पर उसी दिन जिला मजिस्ट्रेट/ जिला कलक्टर/उपायुक्त या उसके प्रतिनिधि द्वारा हस्ताक्षर किए जाएंगे तथा संबंधित राज्य प्रदूषण नियंत्रण बोर्ड / संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति को अग्रेषित किया जाएगा।

6.5 जनता द्वारा उठाए गए मुद्दों का एक विवरण और आवेदक की टीका-टिप्पणियों को भी, यथास्थिति, स्थानीय भाषा या राज्य की राजभाषा में और अंग्रेजी भाषा में तैयार किया जाएगा तथा कार्यवाहियों के साथ संलग्न किया जाएगा।

6.6 लोक सुनवाई की कार्यवाहियों को उस पंचायत घर के कार्यालय पर, जिसकी अधिकारिता में परियोजना अवस्थित है, संबंधित जिला परिषद, जिला मजिस्ट्रेट/ जिला कलक्टर/उपायुक्त और राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के कार्यालय में सहजदृश्य रूप से प्रदर्शित किया जाएगा। राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति

साधारण जानकारी के लिए अपने वेबसाइट पर कार्यवाहियों को प्रदर्शित भी करेगी। कार्यवाहियों पर टीका-टिप्पणियों को, यदि कोई हों, संबंधित विनियामक प्राधिकरणों और संबंधित आवेदक को प्रत्यक्षतः भेजी जा सकेगी।

7.0 लोक सुनवाई को पूरा करने के लिए कालावधि

7.1 लोक सुनवाई आवेदक से अनुरोध पत्र की प्राप्ति की तारीख से पैंतालीस दिन की अवधि के भीतर पूरी की जाएगी। इसके पश्चात् संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति लोक सुनवाई के पूरा होने के आठ दिनों के भीतर संबंधित विनियामक प्राधिकरण को लोक सुनवाई की कार्यवाहियों को भेजेगी। उसी तरह एक प्रति परियोजना प्रस्तावक को भी भेजी जाएगी। आवेदक, उन समुत्थानों को संबोधित करते हुए कार्यवाही योजना और वित्तीय आबंटन मद-वाद के साथ लोक सुनवाई में व्यक्ति चिंताओं को सम्मिलित करते हुए लोक सुनवाई और लोक परामर्श के पश्चात् तैयार की गई अंतिम पर्यावरणीय समाघात रिपोर्ट या प्रारूप पर्यावरण समाघात निर्धारण रिपोर्ट पर अनुपूरक रिपोर्ट की प्रति के साथ संबंधित विनियामक प्राधिकरण की, अनुमोदित लोक सुनवाई कार्यवाहियों की एक प्रति प्रत्यक्षतः भी अग्रेषित करेगा।

7.2 यदि राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति, नियत पैंतालीस दिनों के भीतर लोक सुनवाई करने में असफल रहती है तो केन्द्रीय सरकार, पर्यावरण और वन मंत्रालय, प्रवर्ग 'क' परियोजना या क्रियाकलाप के लिए और प्रवर्ग ख परियोजना या क्रियाकलाप के लिए और राज्य सरकार या संघ राज्यक्षेत्र प्रशासन, राज्य पर्यावरणीय समाघात निर्धारण प्राधिकरण के अनुरोध पर, किसी अन्य अभिकरण या प्राधिकरण को इस अधिसूचना में अधिकथित प्रक्रिया के अनुसार प्रक्रिया को पूरा करने के लिए नियोजित करेगी।

VIII परिशिष्ट 5 के पैरा 3 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात् :--

"3. जहां कोई लोक परामर्श आज्ञापक नहीं है वहां आकलन अनुसूची की मद 8 के अलावा सभी परियोजनाओं और क्रियाकलापों की दशा में विहित आवेदन प्रारूप 1 और ईआईए रिपोर्ट के आधार पर किया जाएगा। अनुसूची की मद 8 की दशा में इसके विलक्षण परियोजना चक्र को ध्यान में रखते हुए संबद्ध पर्यावरणीय निर्धारण समिति या राज्य पर्यावरणीय निर्धारण समिति प्रारूप 1 प्रारूप - 1क और धारणा योजना के आधार पर सभी प्रवर्ग ख परियोजनाओं या क्रियाकलापों का आकलन करेगी और परियोजना के लिए पर्यावरणीय अनापत्ति देने या अन्यथा के अनुमोदन के बारे में सिफारिश करेगी और पर्यावरणीय अनापत्ति के लिए शर्तों का भी अनुबंध करेगी।"

[सं. जे-11013/56/2004-1 ए. II(1)]

जी. के. पाण्डेय, सलाहकार

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में अधिसूचना संख्या का.आ. 1533 (अ) तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और उनको का.आ. 1737 (अ) तारीख 11 अक्टूबर, 2007 द्वारा संशोधित किया गया।

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 1st December, 2009

S.O. 3067(E).— Whereas, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), a draft notification for making certain amendments in the Environment Impact Assessment notification, 2006 issued vide no. S.O. 1533 (E), dated the 14th September, 2006, was published under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, vide number S.O. 195 (E), dated the 19th January, 2009, inviting objections and suggestions from all the persons likely to be affected thereby, within a period of 60 days from the date of publication of the said notification in the Gazette of India;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, namely:-

In the said notification, -

I in para 3, for sub-para (7), the following shall be substituted, namely:—

"(7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:

Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and a copy thereof sent to MoEF."

II in para 4, in sub-para (iii), for the words and letters "In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project", the words and letters "In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be considered at the Central Level as a Category 'B' project" shall be substituted.

III in para 7(i), in sub-para III relating to Stage (3) - Public Consultation, in clause (i),—

(i) after item (c), the following item shall be inserted, namely:—

"(cc) maintenance dredging provided the dredged material shall be disposed within port limits.";

(ii) for item (d), the following item shall be substituted, namely:—

"(d) All Building or Construction projects or Area Development projects (which do not contain any category 'A' projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification)."

IV In para 10 relating to Post Environmental Clearance Monitoring,-

(a) the existing sub-para (i) shall be renumbered as sub-para (ii) and before sub-para (ii) as so re-numbered, the following sub-para shall be inserted namely;

"(i) (a) In respect of Category 'A' projects, it shall be mandatory for the project proponent to make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently. (b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of MoEF website where it is displayed. (c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authorities (SEIAAs), as the case may be, shall also place the environmental clearance in the public domain on Government portal. (d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.";

(b) existing sub-para (ii) shall be renumbered as sub-para (iii).

V in the Schedule,—

(i) for item 1(a) and the entries relating thereto, the following item and entries shall be substituted, namely:—

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(1)	(2)	(3)	(4)	(5)
"1(a)	(i) Mining minerals. of	<p>≥50 ha of mining lease area in respect of non-coal mine lease.</p> <p>>150 ha of mining lease area in respect of coal mine lease.</p> <p>Asbestos mining irrespective of mining area.</p>	<p><50 ha ≥5 ha of mining lease area in respect of non-coal mine lease.</p> <p>≤150 ha ≥5 ha of mining lease area in respect of coal mine lease.</p>	<p>General Condition shall apply.</p> <p>Note: Mineral prospecting is exempted.”;</p>
	(ii) Slurry pipelines (coal lignite and other ores) passing through national parks/ sanctuaries/ coral reefs, ecologically sensitive areas.	All projects.		

(ii) against item 1(c), for the entries in column (5), the following entries shall be substituted, namely:—

“General Condition shall apply.

Note: Irrigation projects not involving submergence or inter-state domain shall be appraised by the SEIAA as Category 'B' Projects.”;

(iii) against item 1(d),—

(a) in column (3), for the entries, the following entries shall be substituted, namely—

“≥ 500 MW (coal/lignite/naphtha and gas based);
 ≥ 50 MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass);

≥ 20 MW (based on biomass or non hazardous municipal solid waste as fuel).”;

(b) in column (4), for the entries, the following entries shall be substituted, namely:—

“<500MW (coal/lignite/naphtha and gas based);
<50 MW ≥ 5 MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass);
<20MW > 15MW (based on biomass or non hazardous municipal solid waste as fuel).”;

(c) in column (5), for the entries, the following entries shall be substituted, namely:—

“General Condition shall apply.

Note:

- (i) Power plants up to 15 MW, based on biomass and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt.
- (ii) Power plants up to 15 MW, based on non-hazardous municipal waste and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt.
- (iii) Power plants using waste heat boiler without any auxiliary fuel are exempt.”;

(iv) against item 3(a), in column (5), for the entries, the following entries shall be substituted, namely:—

“General condition shall apply.

Note:

- (i) The recycling industrial units registered under the HSM Rules, are exempted.
- (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electric arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance.
- (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted.”.

- (v) against item 4(b), in column (5), for the entry, the following entry shall be substituted, namely:—**

"General conditions shall apply.";

- (vi) against item 4(d),—**

- (a) in column (4), for the entry, the following entry shall be substituted, namely:—**

"(i) All projects irrespective of the size, if it is located in a Notified Industrial Area/Estate.

(ii) < 300 tonnes per day (TPD) and located outside a Notified Industrial Area/ Estate.";

- (b) in column (5), for the entry, the following entry shall be substituted, namely:—**

"General as well as specific conditions shall apply.

No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempt from the notification.";

- (vii) against item 4(f), in column (5), for the existing entry, the following entry shall be substituted, namely:—**

"General as well as specific conditions shall apply.";

- (viii) against item 5(a),—**

- (a) in column (3), for the existing entry, the following entry shall be substituted, namely:—**

"All projects except Single Super Phosphate.";

- (b) in column (4), for the entry, the following entry shall be substituted, namely:—**

"Single Super Phosphate.";

- (ix) against item 5(e), in column (5), for the existing entry, the following entry shall be substituted, namely:—

"General as well as specific conditions shall apply.";

- (x) against item 5(f), in column (5), for the existing entry, the following entry shall be substituted, namely:—

"General and specific conditions shall apply." ;

- (xi) item 5(k) and the entries relating thereto shall be omitted;.

- (xii) against item 7(a),—

- (a) in column (3), for the entry, the following entry shall be substituted, namely:—

"All projects including airstrips, which are for commercial use.";

- (b) in column (5), for the entry, the following entry shall be substituted, namely:—

"Note:

Air strips, which do not involve bunkering/ refueling facility and or Air Traffic Control, are exempted.";

- (xiii) against item 7(c), in column (5), for the entry, the following entry shall be substituted, namely:—

"General as well as specific conditions shall apply.

Note:

1. Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance.
2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mtr. and or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be.";

(xiv) against item 7(e),—

(a) in column (2), for the entry, the following entry shall be substituted, namely:—

“Ports, harbours, break waters, dredging.”

(b) in column (5), for the entry, the following entry shall be substituted, namely:—

“General Condition shall apply.

Note:

1. Capital dredging inside and outside the ports or harbors and channels are included;
2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained.”;

(xv) against item 7(f),

(a) in column (4), for the entry, the following entry shall be substituted namely:-

- (i) All State Highway Projects; and
- (ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas.”;

(b) in column (5) for the existing entry, the following entry shall be substituted, namely:-

“General Condition shall apply.

Note:

Highways include expressways.”;

(xvi) against item 7(g),—

(a) in column (3), for the entry, the following entry shall be substituted, namely:—

- "(i) All projects located at altitude of 1,000 mtr. and above.
(ii) All projects located in notified ecologically sensitive areas.";

(b) in column (4), for the entry, the following entry shall be substituted, namely:—

"All projects except those covered in column (3).";

(xvii) after the Schedule, in the 'Note', for sub-heading relating to 'General Condition (GC)', the following shall be substituted, namely:—

"General Condition (GC):

Any project or activity specified in Category 'B' will be treated as Category 'A', if located in whole or in part within 10 km from the boundary of: (i) Protected areas notified under the Wildlife (Protection) Act, 1972; (ii) Critically polluted areas as identified by the Central Pollution Control Board from time to time; (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986, such as, Mahabaleshwar Panchgani, Matheran, Pachmarhi, Dahanu, Doon Valley, and (iv) inter-State boundaries and international boundaries:

Provided that the requirement regarding distance of 10 km of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or U.Ts sharing the common boundary in case the activity does not fall within 10 kilometres of the areas mentioned at item (i), (ii) and (iii) above."

VI in the Appendix I, in Form I,—

(a) for item (I) relating to the Basic Information, the following shall be substituted, namely:—

"(I) Basic Information

Serial Number	Item	Details
1.	Name of the project/s	
2.	S. No. in the schedule	

3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled	
4.	New/Expansion/Modernization	
5.	Existing Capacity/Area etc.	
6.	Category of Project i.e. 'A' or 'B'	
7.	Does it attract the general condition? If yes, please specify.	
8.	Does it attract the specific condition? If yes, please specify.	
9.	Location	
	Plot/Survey/Khasra No.	
	Village	
	Tehsil	
	District	
	State	
10.	Nearest railway station/airport along with distance in kms.	
11.	Nearest Town, city, District Headquarters along with distance in kms.	
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	
13.	Name of the applicant	
14.	Registered Address	
15.	Address for correspondence :	
	Name	
	Designation (Owner/Partner/CEO)	
	Address	
	Pin Code	
	E-mail	
	Telephone No.	
	Fax No.	
16.	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	Village-District-State 1. 2. 3. "
17.	Interlinked Projects	
18.	Whether separate application of interlinked project has been submitted?	
19.	If yes, date of submission	
20.	If no, reason	

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[भाग II—खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

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21.	Whether the proposal involves approval/clearance under: if yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980 ? (b) The Wildlife (Protection) Act, 1972 ? (c) The C.R.Z Notification, 1991 ?	
22.	Whether there is any Government Order/Policy relevant/relating to the site?	
23.	Forest land involved (hectares)	
24.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up? (a) Name of the Court (b) Case No. (c) Orders/directions of the Court, if any and its relevance with the proposed project.	

(b) the following shall be inserted at the end, namely:—

"I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost.

Date: _____

Place: _____

Signature of the applicant
With Name and Full Address
(Project Proponent / Authorised Signatory)

NOTE:

1. The projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the

- recommendations or comments of the Chief Wildlife Warden thereon (at the stage of EC).”
3. All correspondence with the Ministry of Environment & Forests including submission of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponent shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being an authorized signatory for the specific project.”

VII for Appendix IV, the following shall be substituted, namely:—

**“APPENDIX IV
(See paragraph 7)**

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District-wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is covering more than one District or State or Union Territory, the public hearing is mandated in each District, State or Union Territory in which the project is located and the applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and **in the official language of the state/local language**, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/**District collector/Deputy commissioner/s**
- (b) Zila Parishad or Municipal Corporation **or Panchayats Union**

- (c) District Industries Office
- (d) Urban Local Bodies (ULBs) / PRIs Concerned/**Development authorities**
- (e) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the Regional Office of MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or any other suitable location etc. They shall also additionally make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices as given in para 2.2.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7 (seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in **one** major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30 (thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing. In places where the newspapers do not reach, the Competent Authority should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate/District collector/Deputy commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances, fresh date, time and venue for the public consultation shall be decided by the Member - Secretary of the concerned SPCB or UTPCC only in consultation with the District

Magistrate/**District Collector/Deputy Commissioner** and notified afresh as per procedure under 3.1 above.

4.0 Supervision and Presiding over the Hearing:

4.1 The District Magistrate / District Collector / Deputy Commissioner or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Persons present at the venue shall be granted the opportunity to seek information or clarifications on the project from the applicant. The summary of the public hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the **local/vernacular** language and the agreed minutes shall be signed by the District Magistrate/**District Collector/Deputy Commissioner** or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the applicant shall also be prepared in the local language or the Official State language, as the case may be, and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate / **District collector / Deputy Commissioner**, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings, may be sent directly to the concerned regulatory authorities and the applicant concerned.

7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of forty five days from date of receipt of the request letter from the applicant. Thereafter the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within eight days of the completion of the public hearing. ***Simultaneously, a copy will also be provided to the project proponent.*** The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations incorporating the concerns expressed in the public hearing along with action plan and financial allocation, item-wise, to address those concerns."

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45 (forty five) days, the Central government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this Notification."

VIII in Appendix V, for para 3, the following para shall be substituted, namely:—

"3. Where a public consultation is not mandatory, the appraisal shall be made on the basis of the prescribed application Form 1 and EIA report, in the case of all projects and activities other than Item 8 of the Schedule. In the case of Item 8 of the Schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance."

[No. J-11013/56/2004-IA. II(I)]

G. K. PANDEY, Advisor

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and amended vide S.O. 1737(E), dated the 11th October, 2007.

रजिस्ट्री सं० डी० एल०-33004/99

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असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 25 जून, 2014

का.आ. 1598(अ).—भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ) तारीख 14 सितंबर, 2006 का और संशोधन करने के लिए निम्नलिखित प्रारूप, जिसका केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (2) के खंड (v) के साथ पठित उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जारी करने का प्रस्ताव करती है, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) की अपेक्षानुसार जनसाधारण की जानकारी के लिए, जिनके उसके द्वारा प्रभावित होने की संभावना है, प्रकाशित किया जाता है ; और सूचना दी जाती है कि उक्त प्रारूप अधिसूचना पर, उस तारीख से, जिसको भारत के राजपत्र की प्रतियां, जिसमें यह अधिसूचना अंतर्विष्ट है, जनसाधारण को उपलब्ध करा दी जाती हैं, साठ दिन की अवधि की समाप्ति पर या उसके पश्चात् विचार किया जाएगा:-

ऐसा कोई व्यक्ति, जो प्रारूप अधिसूचना में अंतर्विष्ट प्रस्तावों पर कोई आक्षेप या सुझाव देने में हितबद्ध है, इस प्रकार विनिर्दिष्ट अवधि के भीतर, केंद्रीय सरकार द्वारा विचार किए जाने के लिए, आक्षेप या सुझाव सचिव, पर्यावरण और वन मंत्रालय, पर्यावरण भवन, सीजीओ काम्प्लेक्स, लोदी रोड, नई दिल्ली-110003 या ई-मेल पते: satish.garkoti@nic.in पर लिखित रूप में भेज सकेगा ।

प्रारूप अधिसूचना

उक्त अधिसूचना की अनुसूची में,-

- (i) मद 1(ग) में स्तंभ (2), स्तंभ (3), स्तंभ (4) और स्तंभ (5) में की प्रविष्टियों के पश्चात् निम्नलिखित अंतःस्थापित किया जाएगा, अर्थात् :-

"1(ग)	(iii) बृहत पेयजल आपूर्ति परियोजना जैसी गैर सिंचाई परियोजनाएं।	(iii) $\geq 5,000$ है. जलमग्न क्षेत्र	(iii) $< 5,000$ है. जलमग्न क्षेत्र	साधारण शर्त लागू होगी
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- (ii) ईंधन के रूप में गैर परिसंकटमय नगर पालिक ठोस अपशिष्ट पर आधारित तापीय विद्युत संयंत्रों से संबंधित मद 1(घ) में स्तंभ (3) और स्तंभ (4) में की प्रविष्टियों के पश्चात् निम्नलिखित प्रविष्टियां रखी जाएंगी, अर्थात् :-

(i) स्तंभ (3).-

" ≥ 15 मे.वा."

(ii) स्तंभ (4).-

" < 15 मे.वा."

[फा. सं. जे- 11013/12/2013-आई.ए. II(1)(भाग)]

अजय त्यागी, संयुक्त सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और तत्पश्चात् का.आ. 1737(अ), तारीख 11 अक्टूबर, 2007, का.आ. 3067(अ), तारीख 1 दिसंबर, 2009, का.आ. 695(अ), तारीख 4 अप्रैल, 2011, का.आ. 2896 (अ), तारीख 13 दिसंबर, 2012, का.आ. 674(अ), तारीख 13 मार्च, 2013, का.आ. 2559(अ), तारीख 22 अगस्त, 2013, का.आ. 2731(अ), तारीख 9 सितंबर, 2013, का.आ. 562(अ); तारीख 26 फरवरी, 2014 और का.आ. 637(अ), तारीख 28 फरवरी, 2014 द्वारा संशोधित किए गए।

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 25th June, 2014

S.O. 1598(E).—The following draft of the notification, further to amend the notification of the Government of India in the Ministry of Environment and Forests number S.O.1533(E) dated the 14th September, 2006 which the Central Government proposes to issue in exercise of the powers conferred by Sub-section (1), read with clause (v) of Sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) is hereby published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for the information of the public likely to be affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Gazette of India containing this notification are made available to the Public;

Any person interested in making any objections or suggestions on the proposals contained in the draft notification may forward the same in writing, for consideration of the Central Government within the period so specified to the Secretary, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodi Road, New Delhi-110 003, or at e-mail address:- satish.garkoti@nic.in.

Draft Notification

In the said notification, in the Schedule.-

(i) in item 1(c), after the entries in columns (2), (3), (4) and (5), the following inserted, namely:-

1(c)	"(iii) Non-Irrigation projects such as large drinking water supply projects.	(iii) \geq 5,000 ha submergence area	(iii) $<$ 5,000 ha submergence of area	General Condition shall apply."
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(ii) in, item 1(d), for the entries in column (3) and column (4), relating to thermal power plants based on non-hazardous municipal solid waste as fuel, the following entries shall be substituted, namely.-

(i) In column(3).-
" \geq 15MW"

(ii) In column(4).-
" $<$ 15MW"

[F. No. J-11013/12/2013-IA-II (1) (part)]

AJAY TYAGI, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and amended vide S.O.1737(E) dated the 11th October, 2007, S.O. 3067(E) dated the 1st December, 2009, S.O.695(E) dated the 4th April, 2011, S.O.2896(E) dated the 13th December, 2012, S.O.674(E) dated the 13th March, 2013, S.O.2559(E) dated the 22nd August, 2013, S.O. 2731(E) dated the 9th September, 2013, S.O. 562(E) dated the 26th February, 2014 and S.O.637(E) dated the 28th February, 2014.

अधिसूचना

नई दिल्ली, 25 जून, 2014

का.आ. 1599(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (5) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त नियमों के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से अभिमुक्ति देने के पश्चात्, भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्या का.आ. 1533 (अ), तारीख 14 सितंबर, 2006 में निम्नलिखित और संशोधन करती है, अर्थात्:-

I. उक्त अधिसूचना की अनुसूची में,-

(i) मद 1(ग) और उससे संबंधित प्रविष्टियों के स्थान पर, निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात्:-

"1(ग)	(i) नदी घाटी परियोजनाएं (ii) सिंचाई परियोजनाएं	(i) ≥ 50 मे.वा. जल विद्युत उत्पादन (ii) $\geq 10,000$ हे० खेती योग्य प्रभावित क्षेत्र	(i) $< 50 \geq 25$ मे.वा. जल विद्युत उत्पादन (ii) $< 10,000$ हे० > 2000 हे० खेती योग्य प्रभावित क्षेत्र	साधारण शर्त लागू होगी टिप्पण :- एक से अधिक राज्य में आने वाली प्रवर्ग 'ख' नदी घाटी परियोजनाओं का मूल्यांकन केन्द्रीय सरकार स्तर पर किया जाएगा।"
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(ii) मद 1(घ) और उससे संबंधित प्रविष्टियों के स्थान पर, निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात्:-

"1(घ)	तापीय विद्युत संयंत्र	≥ 500 मे.वा. (कोयला/लिग्नाइट/नेपथा और गैस आधारित); ≥ 50 मे.वा. (जैव द्रव्यमान के सिवाय सभी अन्य ईंधन)। ≥ 20 मे.वा. (जिसमें गैरपरिसंकटमय नगरपालिक ठोस अपशिष्ट का ईंधन के रूप में उपयोग होता है)।	≥ 50 मे.वा. से < 500 मे.वा. (कोयला/लिग्नाइट/नेपथा और गैस आधारित) < 50 मे.वा. और ≥ 5 मे.वा. (जैव द्रव्यमान और गैरपरिसंकटमय नगरपालिक ठोस अपशिष्ट के सिवाय सभी अन्य ईंधन)। < 20 मे.वा. > 15 मे.वा. (जिसमें गैरपरिसंकटमय नगरपालिक ठोस अपशिष्ट का ईंधन के रूप में उपयोग होता है)। ≥ 15 मे.वा. जैव द्रव्यमान पर आधारित संयंत्र	साधारण शर्त लागू होगी टिप्पण :- (i) जैव द्रव्यमान या गैरपरिसंकटमय नगरपालिक ठोस अपशिष्ट जिसमें कोयला, लिग्नाइट/पेट्रोलियम उत्पाद पेट्रोलियम उत्पाद जैसे सहायक ईंधन का उपयोग होता है, पर आधारित 15 मे.वा. तक के तापीय विद्युत संयंत्रों को छूट प्राप्त है। (ii) किसी सहायक ईंधन के बगैर अपशिष्ट ताप वायुनरी का उपयोग करने वाले तापीय विद्युत संयंत्र छूट प्राप्त हैं।"
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(iii) मद 2(ख) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

"2(ख)	खनिज सज्जीकरण	≥ 0.5 मिलियन टी पी ए का उत्पादन	> 0.5 मिलियन टी पी ए का उत्पादन	साधारण शर्त लागू होगी (अनापत्ति प्रदान करने के लिए खनन प्रस्ताव का खनिज सज्जीकरण के साथ मूल्यांकन किया जाएगा)।"
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(iv) मद 4(ख) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात्:-

"4(ख)	(i) कोक भट्टी संयंत्र	≥2,50,000 टन/प्रतिवर्ष	< 2,50,000 और ≥ 2,50,000टन/प्रतिवर्ष	साधारण शर्त लागू होगी।";
	(ii) कोलतार प्रसंस्करण इकाईयां	-	सभी परियोजनाएं	

(v) मद 4(घ) के स्तंभ (3) में की प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

"उत्पादन क्षमता ≥ 300 यदि कोई इकाई अधिसूचित औद्योगिक क्षेत्र/संपदा के बाहर अवस्थित है।";

(vi) मद 4(च) के स्तंभ (2) में, की प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

"त्यचा/खाल प्रसंस्करण जिसके अंतर्गत चर्म शोधन उद्योग भी है।";

(vii) मद 5(क) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

"5(क)	रासायनिक उर्वरक	रासायनिक उर्वरकों के दानों के सिवाय सभी परियोजनाएं जिसके अंतर्गत H_2SO_4 उत्पादन के साथ सभी एकल सुपर फोस्फेट परियोजनाएं भी हैं।	H_2SO_4 उत्पादन और रासायनिक दानों के बगैर सभी एकल सुपर फोस्फेट परियोजनाएं	साधारण शर्त लागू होगी सुपर फोस्फेट पाउडर के दाने बनाने को छूट दी गई है।";
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(viii) मद 5(ड) में :-

(क) स्तंभ (2) में की प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात्:-

"पेट्रोलियम उत्पाद और पेट्रो रसायन आधारित कार्बन ब्लैक तथा इलेक्ट्रोड ग्रेड ग्रेफाइट के उत्पादन का प्रसंस्करण (भंजन से भिन्न अन्य प्रसंस्करण तथा सुधार और जो परिसरों के भीतर समाविष्ट नहीं है)।";

(ख) स्तंभ (5) में की प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात्:-

"साधारण और विनिर्दिष्ट शर्त लागू होगी।

टिप्पण—बहुलक दानों से उत्पादों के विनिर्माण को छूट प्राप्त होगी।";

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(ix) मद 5(घ) और उससे संबंधित प्रविष्टियों के स्थान पर, निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

"5(घ)	संश्लिष्ट कार्बनिक रसायन उद्योग (रंजक और रंजक मध्यक ; थोक औषधि और औषधि विनिर्मितियों को छोड़कर मध्यक ; संश्लिष्ट रबर मूल कार्बनिक रसायन और अन्य संश्लिष्ट कार्बनिक रसायन मध्यक)	स्तंभ (5) में यथापरिभाषित लघु इकाइयों के सिवाय अधिसूचित औद्योगिक क्षेत्र/संपदा के बाहर अवस्थित ।	(i) अधिसूचित औद्योगिक क्षेत्र/संपदा के बाहर अवस्थित । (ii) स्तंभ (5) में यथापरिभाषित लघु इकाइयों ।	साधारण और विनिर्दिष्ट शर्त लागू होगी लघु इकाइयां : < 25m ³ /दिन जल खपत, < 25टीपीडी ईंधन खपत के साथ और जो परिसंकटमय रसायन का प्रबंधन, भंडारण और आयात नियम, 1989 के अनुसार एमएएच इकाइयों के प्रवर्ग में नहीं आती हैं ।";
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(x) मद 5(छ) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

"5(छ)	आसवनी	(i) सभी शीरा आधारित आसवनी । (ii) गैर शीरा आधारित आसवनी \geq 60 कि.ली.दैनिक	गैर शीरा आधारित आसवनी- < 60 कि.ली.दैनिक	साधारण शर्त लागू होगी ।";
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(xi) मद 5(झ) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

"5(झ)	लुग्दी और कागज उद्योग	लुग्दी विनिर्माण तथा अपशिष्ट कागज से विनिर्माण के सिवाय लुग्दी तथा कागज विनिर्माण उद्योग ।	अपशिष्ट कागज से लुग्दी विनिर्माण तथा अपशिष्ट कागज लुग्दी और अन्य तैयार लुग्दी से कागज विनिर्माण ।	साधारण शर्त लागू होगी टिप्पण : रंजन, विरंजन और रंगाई के बगैर अपशिष्ट कागज लुग्दी और तैयार लुग्दी से कागज विनिर्माण को छूट प्राप्त है ।";
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II. अनुसूची के पश्चात्, साधारण शर्त से संबंधित टिप्पण में निम्नलिखित साधारण शर्त रखी जाएगी, अर्थात् :-

"साधारण शर्त (सा.श.):

प्रवर्ग 'ख' विनिर्दिष्ट किसी परियोजना या क्रियाकलाप का केन्द्रीय स्तर पर प्रवर्ग 'क' के रूप में मूल्यांकन किया जाएगा, यदि वह पूर्ण रूप से या आंशिक रूप से : (i) वन्य जीव संरक्षण

अधिनियम, 1972 (1972 का 53) के अधीन संरक्षित क्षेत्रों की ; (ii) जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) के अधीन गठित केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा समय-समय पर पहचान किए गए गंभीर रूप से प्रदूषित क्षेत्रों की ; (iii) पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (2) के अधीन यथाअधिसूचित पारिस्थितिकी संवेदनशील क्षेत्रों की और (iv) अंतर राज्यात्मक सीमाओं और अंतराष्ट्रीय सीमाओं से पांच किलोमीटर की सीमाओं के भीतर अवस्थित है ;

परंतु 1(ग) में विनिर्दिष्ट नदी घाटी परियोजनाएं, मद 1(घ) में विनिर्दिष्ट तापीय विद्युत संयंत्र, मद 7(ग) विनिर्दिष्ट औद्योगिक संपदा/पार्क/क्षेत्र/निर्यात प्रसंस्करण जोन, विशेष आर्थिक जोन, जैव प्रौद्योगिकी पार्क, चमड़ा परिसर और मद 7(घ) में विनिर्दिष्ट सामान्य परिसंकटमय अपशिष्ट उपचार, भंडारण और निपटान सुविधाओं का मूल्यांकन केन्द्रीय स्तर पर किया जाएगा यदि वह 10 किलोमीटर के भीतर अवस्थित है ।

परंतु यह और कि उपरोक्त मद (i), मद (ii) और मद (iii) में वर्णित क्षेत्रों की, यथास्थिति, पांच किलोमीटर या दस किलोमीटर के भीतर कोई क्रियाकलाप न होने की दशा में अंतर राज्यात्मक सीमाओं की, यथास्थिति, पांच किलोमीटर या दस किलोमीटर की दूरी से संबंधित अपेक्षा को क्रमशः सामान्य सीमाओं वाले राज्यों या संघ राज्यक्षेत्रों की बीच करार द्वारा कम या पूर्ण रूप से समाप्त किया जा सकता है ।”

[फा. सं. जे- 11013/12/2013-आईए.II(1)(भाग)]

अजय त्यागी, संयुक्त सचिव

टिप्पण : मूल नियम भारत के राजपत्र असाधारण, भाग II, खंड 3, उपखंड (ii) में अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और तत्पश्चात् का.आ. 1737(अ), तारीख 11 अक्टूबर, 2007, का.आ. 3067(अ), तारीख 1 दिसंबर, 2009, का.आ. 695(अ), तारीख 4 अप्रैल, 2011, का.आ. 2896 (अ), तारीख 13 दिसंबर, 2012, का.आ. 674(अ), तारीख 13 मार्च, 2013, का.आ. 2559(अ), तारीख 22 अगस्त, 2013, का.आ. 2731(अ), तारीख 9 सितंबर, 2013, का.आ. 562(अ), तारीख 26 फरवरी, 2014 और का.आ. 637(अ), तारीख 28 फरवरी, 2014 द्वारा संशोधित किए गए ।

NOTIFICATION

New Delhi, the 25th June, 2014

S.O. 1599(E).—In exercise of the powers conferred by Sub-section (1) and clause (v) of Sub-section (2) of Section 3 of the Environment (Protection) Act, 1986(29 of 1986) read with sub-rule(4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments to the notification of the Government of India, in the Ministry of Environment and Forests number S.O.1533(E), dated the 14th September, 2006 after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rule, in public interest, namely:-

I. In the said notification, in the Schedule,-

- (i) for item 1(c) and the entries relating thereto, the following item and entries shall be substituted, namely:-

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"1(c)	(i) River Valley projects	(i) ≥ 50 MW hydroelectric power generation;	(i) ≤ 50 MW ≥ 25 hydroelectric power generation;	General condition shall apply. Note:- Category 'B' river valley projects falling in more than one state shall be appraised at the central Government Level.;"
	(ii) Irrigation projects	(ii) $\geq 10,000$ ha. of culturable command area.	(ii) $< 10,000$ ha. > 2000 ha. of culturable command area.	

(ii) for item 1(d) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"1(d)	Thermal Power Plants	≥ 500 MW (coal/lignite/naphtha and gas based);	≥ 50 MW to < 500 MW (coal/lignite/ naphtha and gas based);	General condition shall apply Note:- (i) Thermal Power plants up to 15 MW based on biomass or non hazardous municipal solid waste using auxiliary fuel such as coal, lignite/ petroleum products upto 15% are exempt. (ii) Thermal power plants using waste heat boilers without any auxiliary fuel are exempt.;"
		≥ 50 MW (all other fuels except biomass).	< 50 MW and ≥ 5 MW (all other fuels except biomass and municipal solid non hazardous waste).	
		≥ 20 MW (using municipal solid non hazardous waste, as fuel).	< 20 MW > 15 MW (using municipal solid non hazardous waste, as fuel). ≥ 15 MW plants based on biomass fuel.	

(iii) for item 2(b) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"2 (b)	Mineral beneficiation	≥ 0.5 million TPA throughput	< 0.5 million TPA throughput	General condition shall apply (Mining proposal with mineral beneficiation shall be appraised together for grant of clearance).;"
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(iv) for item 4(b) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"4(b)	(i) Coke oven plants	$\geq 2,50,000$ tonnes/annum	$< 2,50,000$ and $\geq 25,000$ tonnes/annum	General condition shall apply.;"
	(ii) Coaltar processing units		All projects	

(v) in item 4(d), in column (3), for the entry, the following entry shall be substituted, namely:-

" ≥ 300 TPD production capacity if a unit located outside the notified industrial area/ estate.;"

(vi) in item 4(f), in column (2), for the entry, the following entry shall be substituted, namely:-

"Skin/hide processing including tanning industry.;"

(vii) for item 5(a) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"5(a)	Chemical fertilizers	All projects including all single super phosphate with H_2SO_4 production except granulation of chemical fertilizers.	All Single Super Phosphate without H_2SO_4 production and granulation of chemical fertilizers.	General condition shall apply. Granulation of single super phosphate powder is exempt."
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(viii) in item 5(e):-

(a) in column (2), for the entry, the following entry shall be substituted, namely:-

"Petroleum products and petrochemical based processing such as production of carbon black and electrode grade graphite (processes other than cracking and reformation and not covered under the complexes).";

(b) in column (5), for the entry, the following entry shall be substituted, namely:-

"General as well as specific condition shall apply.

Note- Manufacturing of products from polymer granules is exempt."

(ix) for item 5(f) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"5(f)	Synthetic organic chemicals industry (dyes and dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located outside the notified industrial area/estate except small units as defined in column (5).	(i) Located in a notified industrial area/estate. (ii) Small units as defined in column (5).	General as well as specific condition shall apply. Small units: with water consumption <25m ³ /day, fuel consumption <25TPD and not covered in the category of MAH units as per the Management, Storage and Import of Hazardous Chemical Rules, 1989."
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(x) for item 5(g) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"5(g)	Distilleries	(i) All Molasses based distilleries (ii) Non-molasses based distilleries ≥ 60 KLD	Non-molasses based distilleries - <60 KLD	General condition shall apply."
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(xi) for item 5(i) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"5(i)	Pulp and paper industry	Pulp manufacturing and Pulp and Paper manufacturing industry except from waste paper.	Pulp manufacturing from waste paper and paper manufacturing from waste paper pulp and other ready pulp.	General condition shall apply Note: Paper manufacturing from waste paper pulp and ready pulp without deinking, bleaching and colouring is exempt."
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II. After the Schedule, in the Note relating to General Condition(GC), the following General Condition shall be substituted, namely:-
General Condition(GC):

Any project or activity specified in category 'B' will be appraised at the Central level as Category 'A', if located in whole or in part within 5 km. from the boundary of : (i) Protected areas notified under the Wildlife (Protection) Act, 1972 (53 of 1972); (ii) Critically polluted areas as identified by the Central Pollution Control Board constituted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) from time to time; (iii) Eco-sensitive areas as notified under sub-section (2) of section 3 of the Environment (Protection) Act, 1986, and (iv) inter-State boundaries and international boundaries; provided that for River Valley Projects specified in item 1(c), Thermal Power Plants specified in item 1(d), Industrial estates/parks/complexes/areas, export processing zones (EPZs), Special Economic Zones (SEZs), biotech parks, leather complexes specified in item 7(c) and common hazardous waste treatment, storage and disposal facilities (TSDFs) specified in item 7(d), the appraisal shall be made at Central level even if located within 10km.

Provided further that the requirement regarding distance of 5 km or 10 km, as the case may be, of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or the Union Territories sharing the common boundary in case the activity does not fall within 5km or 10 km, as the case may be of the areas mentioned at item (i), (ii) and (iii) above."

[F. No. J-11013/12/2013-IA-II (1) (part)]

AJAY TYAGI, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and amended vide S.O. 1737(E) dated the 11th October, 2007, S.O. 3067(E) dated the 1st December, 2009, S.O. 695(E) dated the 4th April, 2011, S.O. 2896(E) dated the 13th December, 2012, S.O. 674(E) dated the 13th March, 2013, S.O. 2559(E) dated the 22nd August, 2013, S.O. 2731(E) dated the 9th September, 2013, S.O. 562(E) dated the 26th February, 2014 and S.O. 637(E) dated the 28th February, 2014.

692115/2022/IA_1

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असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 27 मार्च, 2020

का.आ.1223(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम 1986 की धारा (3) की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन उसको प्रदत्त शक्तियों का प्रयोग करते हुए, तत्कालीन पर्यावरण और वन मंत्रालय में परियोजनाओं के कतिपय प्रवर्गों के लिए पूर्व पर्यावरण अनापत्ति आज्ञापक बनाते हुए का. आ. 1533 (अ) तारीख 14 सितंबर, 2006 द्वारा पर्यावरणीय समापात निर्धारण अधिसूचना, 2006 प्रकाशित किया है;

और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, धोक औषधियों और मध्यवर्तियों के बाबत परियोजनाओं या क्रियाकलापों के लिए पूर्व पर्यावरणीय अनापत्ति में तेजी लाने के लिए आवश्यक समझता है। नोबेल कोरोना वायरस (कोविड -19) के प्रकोप को कम करने के लिए व्यापक और मजबूत प्रणाली के एक भाग के रूप में, नोबेल कोरोना वायरस (कोविड -19) के समापात को कम करने के लिए औषधि की उपलब्धता या उत्पादन को सुनिश्चित किया जाना है। मंत्रालय ने यह आवश्यक समझा है कि नोबेल कोरोना वायरस (कोविड -19) जैसी बीमारियों का पता लगाने के लिए धोक औषधियों और मध्यवर्तियों की बाबत विनिर्मित सभी परियोजनाओं या क्रियाकलापों और इसी तरह के लक्षणों वाले रोगों को 30 सितंबर, 2020 तक की अवधि के लिए 'बी2' के रूप में वर्गीकृत किया है।

अतः, अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण संरक्षण अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा उसको प्रदत्त शक्तियों का प्रयोग करते हुए, लोकहित में, नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से अभिमुक्ति के पश्चात्, इस अधिसूचना के राजपत्र में प्रकाशन की तारीख से 30 सितंबर, 2020 तक की अवधि के लिए भारत के

1622 GI/2020

(1)

राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में सं. का. आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की उक्त अधिसूचना में निम्नलिखित और संशोधन करती है, अर्थात् :-

उक्त अधिसूचना की अनुसूची में, स्तंभ (5) के मद 5 (च) के सामने उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :-

"30 सितंबर, 2020 तक प्राप्त एक्टिव फार्मास्युटिकल इन्ग्रेडिएंट्स (एपीआई) की बावत परियोजनाओं या क्रियाकलापों के सभी प्रस्तावों को श्रेणी 'बी2' परियोजनाओं के रूप में निर्धारित किया जाएगा, परन्तु 30 सितंबर, 2020 के पश्चात् कोई पश्चात्कर्ती संशोधन या उत्पाद मिश्रण में विस्तार या परिवर्तन उस समय तक प्रवृत्त उपबंधों के अनुसार माना जाएगा।"

[फा. सं. 19-21/2020 - आई ए. III]

गीता मेनन, संयुक्त सचिव

टिप्पण : मूल अधिसूचना संख्या का. आ. 1533 (अ) तारीख 14 सितंबर, 2006 द्वारा भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में प्रकाशित किया गया था और अधिसूचना संख्या का. आ. 751 (अ), तारीख 17 फरवरी, 2020 द्वारा अंतिम संशोधन किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE NOTIFICATION

New Delhi, the 27th March, 2020

S.O. 1223(E).—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 vide number S.O.1533 (E), dated the 14th September, 2006, mandating prior environmental clearance for certain category of projects;

AND WHEREAS, the Ministry of Environment, Forest and Climate Change deems it necessary to expedite the prior Environmental Clearances to the projects or activities in respect of bulk drugs and intermediates. As a part of comprehensive and robust system to handle the Novel Corona Virus (COVID-19) outbreak, drug availability or production to reduce the impact of the Novel Corona Virus (COVID-19) are to be ensured. The Ministry deems it necessary that all projects or activities in respect of bulk drugs and intermediates manufactured for addressing ailments such as Novel Corona Virus (COVID-19) and those with similar symptoms are categorized as 'B2' for a period up to the 30th September 2020, as an interim measure.

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the rule 5 of the rules in public interest hereby makes the following further amendments in the said notification of the Government of India, in the erstwhile Ministry of Environment and Forests published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14th September, 2006, for a period up to 30th September 2020 from the date of publication of this notification in the official Gazette, namely:-

In the said notification, in the Schedule, against the item 5(f), in the column (5), after entries relating thereto the following entries shall be inserted, namely:-

"All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects, provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time."

[F.No. 19-21/2020-IA.III]

GEETA MENON, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14th September, 2006 and was last amended vide the notification number S.O. 751(E), dated the 17th February, 2020.

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रजिस्ट्री सं. डी.एल.-33004/99

REGD. No. D. L.-33004/99



भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-16072021-228338
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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 2653]	नई दिल्ली, शुक्रवार, जुलाई 16, 2021/आषाढ़ 25, 1943
No. 2653]	NEW DELHI, FRIDAY, JULY 16, 2021/ASHADHA 25, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 16 जुलाई, 2021

का.आ. 2859(अ).—केन्द्रीय सरकार ने पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन जारी की गई पर्यावरण समाघात निर्धारण अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) द्वारा भूमि सुनिश्चित करने के सिवाय परियोजना प्रबंधन द्वारा भूमि के किसी संतिर्माण संकर्म या उसे तैयार करने के पूर्व उक्त अधिसूचना की अनुसूची में सूचीबद्ध नवीन परियोजनाओं या क्रियाकलापों के, यथास्थिति, विस्तारण या आधुनिकीकरण के कार्य और/या उत्पाद मिश्रण में परिवर्तन हेतु संबंधित विनियामक प्राधिकरण से पूर्व पर्यावरण अनापत्ति की अपेक्षा को बाध्यकारी बनाया था ;

और कोविड - 19 महामारी को दृष्टिगत रखते हुए तथा औषधि विनिर्माण की अपेक्षा को त्वरित करने हेतु 'उक्त अधिसूचना' का संशोधन अधिसूचना सं. का.आ. 1223(अ), तारीख 27 मार्च, 2020 द्वारा किया गया जिसमें यह अधिसूचित किया गया कि 30 सितंबर, 2020 तक प्राप्त एक्टिव फार्मास्युटिकल इन्ट्रिगेंड्स (एपीआई) की बावत परियोजनाओं या क्रियाकलापों के सभी प्रस्तावों को श्रेणी 'बी2' परियोजनाओं के रूप में निर्धारित किया जाएगा। तत्पश्चात् ऊपर वर्णित अवधि को अधिसूचना सं. का.आ. 3636(अ), तारीख 15 अक्टूबर, 2020 द्वारा छह मास के लिए 30 सितंबर, 2020 से 30 मार्च, 2021 तक बढ़ाया गया ;

और, कोविड-19 महामारी की दूसरी लहर फैलने को दृष्टिगत रखते हुए, केन्द्रीय सरकार को 30 मार्च, 2021 से आगे समय अवधि को और बढ़ाने के लिए अनुरोध प्राप्त हुए हैं क्योंकि औषधि विनिर्माण को त्वरित करने की निरंतर आवश्यकता है ;

और, केन्द्रीय सरकार, कोविड-19 महामारी की दूसरी लहर फैलने तथा औषधि विनिर्माण को त्वरित करने की निरंतर आवश्यकता को दृष्टिगत रखते हुए, एक और बारी प्रदान करना आवश्यक समझती है :

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिसूचना में निम्नलिखित और संशोधन करती है, अर्थात् :-

उक्त अधिसूचना की अनुसूची में, स्तंभ (5) में मद 5(ब) के सामने, तीसरे पैरा के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात् :-

"16 जुलाई, 2021 से 31 दिसंबर, 2021 तक प्राप्त एक्टिव फार्मास्युटिकल इन्पेडिएंट्स (एपीआई) की बाबत परियोजनाओं या क्रियाकलापों के सभी प्रस्तावों को श्रेणी 'बी2' परियोजनाओं के रूप में निर्धारित किया जाएगा, परंतु 31 दिसंबर, 2021 के पश्चात् किसी उत्पाद मिश्रण में कोई पश्चात्कर्ती संशोधन या विस्तार या परिवर्तन उस समय प्रवृत्त उपबंधों के अनुसार माना जाएगा।"

[फा. सं. 22-25/2020-आईए-III]

डा. सुजीत कुमार बाजपेयी, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में अधिसूचना संख्या का.आ. 1533(अ), तारीख 14 सितम्बर, 2006 द्वारा प्रकाशित की गई और उसका अंतिम संशोधन अधिसूचना संख्या का.आ. 2817(अ), तारीख 13 जुलाई, 2021 द्वारा किया गया।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 16th July, 2021

S.O. 2859(E).—Whereas, the Central Government, in exercise of its powers by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 *vide* number S.O. 1533(E), dated the 14th September, 2006, (hereinafter referred to as the said notification) making the requirement of prior environmental clearance from the concerned regulatory authority mandatory for all new projects or activities listed in the Schedule to the said notification, their expansion and modernisation and/or change in product mix, as the case may be, before any construction work or preparation of land by the project management except for securing the land;

And Whereas, in view of the CoVID-19 pandemic and the requirement to expedite drug manufacturing the 'said notification' was amended *vide* notification no. S.O. 1223(E), dated 27th March, 2020 wherein it was notified that all proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to 30th September, 2020, shall be appraised as Category 'B2' projects. Subsequently, the above mentioned period was extended by six months from 30th September, 2020 to 30th March, 2021 *vide* notification no. S.O. 3636(E) dated 15th October, 2020;

And Whereas, in view of the outbreak of the second wave of COVID-19 pandemic, the Central Government has received requests for further extension of the time period beyond 30th March, 2021 as there is a continued requirement to expedite drug manufacturing;

And Whereas, the Central Government deems it necessary to provide another window in view of the second wave of COVID-19 pandemic and continued requirement of expeditious drug manufacturing;

Now, Therefore, in exercise of powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government, hereby makes following further amendments in the said notification, namely:-

In the said notification, in the Schedule, against item 5(f), in column (5), for the third paragraph the following paragraph shall be substituted, namely:-

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[भाग II—खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

3

"All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received from 16th July, 2021 to 31st December, 2021, shall be appraised, as Category 'B2' projects, provided that any subsequent amendment or expansion or change in product mix, after the 31st December, 2021, shall be considered as per the provisions in force at that time."

[F. No. 22-25/2020-IA.III]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533(E), dated the 14th September, 2006 and was last amended vide the notification number S.O. 2817(E), dated the 13th July, 2021.

**GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IA DIVISION-INDUSTRY-3 SECTOR)**

Dated: 14.03.2022

MINUTES OF THE 27th EXPERT APPRAISAL COMMITTEE (INDUSTRY-3 SECTOR) MEETING HELD ON MARCH 7-8, 2022

Venue: Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 through Video Conferencing (VC)

Time: 10:30 AM onwards

DAY-1: MARCH 7, 2022 [MONDAY]

(i) Opening Remarks by the Chairman, EAC

Prof. (Dr.) A.B. Pandit, Chairman EAC welcomed the Committee members and opened the EAC meeting for further deliberations.

Prof. Pandit also appreciated the efforts of the Ministry's Team (Industry 3 Sector) for preparation and uploading the agenda of the EAC meetings and draft record of discussion very scientifically, systematically and timely on Parivesh Portal.

(ii) Details of Proposals and Agenda by the Member Secretary

Dr. R. B. Lal, Scientist 'E' & Member Secretary, EAC appraised to the Committee about the details of Agenda items to be discussed during this EAC meeting.

(iii) Confirmation of the Minutes of the 26th Meeting of the EAC (Industry-3 Sector) held during February 16-17, 2022 at MoEFCC through VC.

The EAC, having taken note that final minutes were issued after incorporating comments offered by the EAC (Industry-3 Sector) members on the minutes of its **26th Meeting of the EAC (Industry-3 Sector) held during February 16-17, 2022** conducted through Video Conferencing (VC), and one request has been received for modifications, in the minutes of the project/activities, as below:

Correction in the minutes of the EAC meeting w.r.t. Amalgamation of Environmental Clearances and Expansion/Amendment of plants in existing GSFC Complex at Fertilizernagar, Vadodara, Gujarat by M/s Gujarat State Fertilizers & Chemicals Limited - Consideration of Environmental Clearance

[Proposal No. IA/GJ/IND3/254550/2021; F. No. IA-J-11011/901/2007-IA-II(I)]

The instant EC proposal was recommended by the EAC in its 26th meeting held during February 16-17, 2022. The Minutes were uploaded on Parivesh Portal on 23.02.2022. Further, PP vide e-mail dated 26.02.2022 requested for correction/amendment in various specific conditions imposed by EAC. w.r.t. project title, fuel, fresh water requirement and compliance of existing EC conditions, as detailed below:

S. No.	Page No. of Minutes	Specific Points	Information as per Minutes of Meeting	Details to be Corrected	Justification/ Remarks and deliberation of the EAC
1.	Page no. 64	Title of Project	Amalgamation of Environmental Clearances and Expansion/Amendment of existing Urea Plants, located at GSFC Complex at Fertilizernagar, Vadodara, Gujarat by M/s Gujarat State Fertilizers & Chemicals Limited - Consideration of Environmental Clearance	Amalgamation of Environmental Clearances and Expansion/Amendment of plants in existing GSFC Complex at Fertilizernagar, Vadodara, Gujarat by M/s Gujarat State Fertilizers & Chemicals Limited - Consideration of Environmental Clearance	PP mentioned that there is typographical error. EAC deliberated the issue and instructed the PP to read all the documents before submission on portal. The EAC found the request of PP in order and accepted it.
2.	Page no. 82	Para 2, line 4-5, "Deliberations by the EAC"	As committed by the PP the Committee suggested use Biomass Briquettes as a fuel.	Deletion of this point	As GSFC is using Natural Gas as fuel this point is not applicable to PP. EAC deliberated the issue and accepted the request of PP as it was found in order.
3.	Page no. 83	Condition no. (iv) of specific conditions	Total fresh water requirement shall not exceed 35732.45 KLD will be met from 4 no. of French wells sourced from Mahi River. Necessary permission obtained in this regard shall be	Total fresh water requirement shall not exceed 35732.45 KLD will be met from 4 no. of French wells sourced from Mahi River. Necessary permission obtained in this regard shall be	PP requested to consider revision of condition. Freshwater shall be reduced by reusing rooftop rainwater harvesting system

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S. No.	Page No. of Minutes	Specific Points	Information as per Minutes of Meeting	Details to be Corrected	Justification/ Remarks and deliberation of the EAC
			renewed from time to time. The freshwater demand shall be reduced by 10% using rainwater harvesting system.	renewed from time to time. The freshwater demand shall be reduced by using roof top rainwater harvesting system to the maximum possible extent and by using tertiary treated sewage of Vadodara Municipal Corporation (VMC) in phased manner from 2024.	to the maximum possible extent. Additionally, as per guideline of Govt. of Gujarat (GOG), GSFC along with other GOG promoted companies is setting up Tertiary Treatment Plant (42 MLD) to use treated sewage from the STP of VMC. Freshwater will be replaced with the tertiary treated wastewater in a phased manner from 2024. This will reduce the consumption of freshwater for industrial purposes to major extent. The EAC deliberated the issue. The EAC found the request of PP in order and accepted the same.
4.	Page no. 83	Condition no. (v) of Specific Conditions	The Unit shall comply with all the EC conditions/Safeguards/Mitigation measures, as mentioned in the existing ECs. The	The unit shall comply with all the EC conditions/Safeguards/Mitigation measures, as mentioned in the existing ECs. except	As the instant proposal had also sought amendment in the A1 specific condition of EC vide no. SEIAA/GUJ/EC/59)

S. No.	Page No. of Minutes	Specific Points	Information as per Minutes of Meeting	Details to be Corrected	Justification/ Remarks and deliberation of the EAC
			implementation report shall be submitted to the IRO, MoEF&CC in this regard.	the A1. Specific condition of EC granted for setting up of new melamine plant vide No. SEIAA/GUJ/EC/5(f)/228/2016 dated 31st March 2016 which shall be read as Molten Urea (Intermediate Product of OGT section of Melamine-III) will be partly/completely used for production of Technical Grade Urea or Melamine as per market demand. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.	/228/2016 dated 31 st March 2016 along with the expansion and amalgamation of existing EC. The EAC deliberated the issue. The EAC found the request of PP in order and accepted the same.

Deliberations by the EAC:

It was informed to the Committee that the instant EC proposal was recommended by the EAC in its 26th meeting held during February 16-17, 2022.

The EAC, after detailed deliberations, noted that the request of PP may be accepted and **recommended** for the incorporation of the above mentioned corrections/modifications in the minutes of the meeting.

The EAC also noted that no other request has been received for modifications/factual correction, in the minutes of the 25th EAC meeting for the project/activities, and **confirmed the same**.

After welcoming the Committee Members, discussion on each of the agenda items was taken up ad-seriatim.

Details of the proposals considered during the meeting **conducted through Video Conferencing (VC)**, deliberations made and the recommendations of the Committee are explained in the respective agenda items as under:

Consideration of Environmental Clearance Proposals

Agenda No. 27.1

Expansion of Existing EC (F. No. IA-J-11011/332/2018- IA II(I) on dated 07th January, 2020) by addition of API (Paracetamol) Manufacturing Plant for B2 Category by M/s Punjab Alkalies and Chemicals Ltd., Located at Nangal-Una Road, Naya Nangal, Rupnagar District, Punjab [Total plot area is 85.6 Acres i.e. 34.64 Hectare]- Consideration of Environmental Clearance.

[Proposal No. IA/PB/IND3/247968/2021; File No. IA-J11011/332/2018-IAII(I)]

The Project Proponent and the accredited Consultant M/s Kadam Environmental Consultants, [Accreditation Number NABET/EIA/1922/RA 0138, valid up to 25-05-2022], made a detailed presentation on the salient features of the project and informed that:

The proposal is for consideration of environmental clearance to the project for the expansion of existing EC (F. No. IA-J-11011/332/2018- IA II(I) on dated 07th January, 2020) by addition of API (Paracetamol) Manufacturing Plant for API-B2 Category by M/s Punjab Alkalies and Chemicals Ltd., located at Nangal-Una Road, Naya Nangal, Rupnagar District, Punjab.

The details of products and by products with quantities are as under:

S. No.	Product	CAS No.	Capacity (MTPA)			End Use of the Product
			Existing as per granted EC dated 7 th March 2020	Proposed	Total	
Products						
1	Caustic Soda Lye	1310-73-2	2,64,000	0	2,64,000	Pulp, Paper, Pharmaceuticals, Textile, ETP & other organic & inorganic chemicals

S. No.	Product	CAS No.	Capacity (MTPA)			End Use of the Product
			Existing as per granted EC dated 7 th March 2020	Proposed	Total	
2	Hydrogen Gas	1333-74-0	739.2 Lac Nm ³	0	739.2 Lac Nm ³	In house usage: used as fuel in flaring and process boilers, will be used in Hydrogen Peroxide plant. It will be also sold to Petroleum refining and Pharmaceuticals units
3	Liquid Chlorine	7782-50-5	2,33,904	0	2,33,904	Dyes intermediates & Pharmaceuticals
4	Caustic Flakes*	1310-73-2	66,000	0	66,000	Pulp, Paper, Pharmaceuticals, Textile, ETP & other organic & inorganic chemicals
5	Stable Bleaching Powder*	7778-54-3	33,000	0	33,000	Water treatment plants, paper industries
6	Hydrogen Peroxide*	7722-84-1	16,500	0	16,500	Bleaching agent for Pulp, Paper, Textiles, Sugar, Coir & Tobacco Industries, Antiseptic agent, Sterilizing agent, Effluent treatment, Propellant for Rockets & Aircrafts, Chemical reagent for extraction of different metals like Cobalt, Uranium, Tungsten, etc.
7	Paracetamol	103-90-2	0	20,625	20,625	Analgesic; Used to treat fever
Co-Products						
1	Hydrochloric Acid	7647-01-0	1,05,600	42,689	1,48,289	ETP, other organic & inorganic chemicals
2	Sodium Hypo Chlorite	7681-52-9	6,000	0	6,000	Water purification, textile dyes
3	Dilute Sulphuric Acid	664-93-9	5,600	20,180	25,780	SSP, manufacturing of hydrochloric acid, nitric acid, sulphate salts, synthetic detergents, dyes and pigments, explosives, and

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S. No.	Product	CAS No.	Capacity (MTPA)			End Use of the Product
			Existing as per granted EC dated 7 th March 2020	Proposed	Total	
						drugs; Petroleum refining to wash impurities out of gasoline and other refinery products; Metal processing metals; Rayon manufacturing).
4	Para Di Chloro Benzene (PDCB)	106-46-7	0	5,821	5,821	Disinfectant, deodorant, precursor to polymers
5	Ortho Di Chloro Benzene (ODCB)	95-50-1	0	3,604	3,604	
6	Meta Di Chloro Benzene (MDCB)	541-73-1	0	194	194	
7	Tri Chloro Benzene	120-82-1	0	97	97	
8	Ortho Nitro Chloro Benzene (ONCB)	88-73-3	0	12,870	12,870	Pre-cursor to Anti-Leprosy drug Dapsone & raw material for various Dyes
9	Meta Nitro Chloro Benzene (MNCB)	121-73-3	0	248	248	
10	Dilute Acetic Acid	64-19-7	0	18,563	18,563	Used to make MCAA and other chemicals

The project/activity is covered under Category 'B2'-API of item 5 (f) 'Synthetic, Organic Chemicals Industry' of the schedule to the Environment Impact Assessment (EIA) Notification, 2006 (amendment on 27.03.2020, 15.10.2020 & 16.07.2021). But, due to presence of interstate boundary within 5 km from Project Site, General condition is applicable to project and requires appraisal at Centre Level by the EAC.

The PP reported that the Ministry had issued EC earlier vide letter no. IA-J-11011/332/2018- Minutes of 27th EAC Meeting (Industry 3 Sector) held on March 7-8, 2022

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IA II(I); dated 07th January, 2020 to the existing project of chlor alkali project. PP now want to add the API (Paracetamol) Manufacturing Plant in the existing Unit. IRO, MoEFCC, vide letter No. 5- 01/2020-ENV/104-105, dated 16.02.2022, has submitted the certified compliance report of earlier EC conditions. Summary of report is given below:

Total No. of Conditions in EC	Fully Complied	Partially Complied	Not Complied	Noted & Assured to Comply
49	14	17	5	13

The PP reported that the existing land area is 3,46,408 m² and no additional land will be acquired for proposed expansion. The estimated project cost is Rs. 150 Crore apart from existing investment of Rs. 1240 crores. Total capital cost earmarked towards environmental pollution control measures is Rs. 31.9 Crores and the Recurring cost (operation and maintenance) will be about Rs. 10.5 Crores per annum. Industry proposes to allocate INR 1.1250 crores i.e. 0.75% of project cost i.e. INR 150 crores towards Corporate Social Responsibility. Total Employment will be 100 persons as direct & 20 persons indirect after expansion.

PP reported that the Ambient air quality monitoring modeling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 0.047 µg/m³, 0.004 µg/m³ and 0.13 µg/m³ with respect to HCl, Cl₂ and NO_x. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS). Total water requirement is 14,729 m³/day of which fresh water requirement of 12,644 m³/day will be met from River Sutlej by the Irrigation Department, Government of Punjab, through the existing Bhakra-Nangal dam project located nearby. Effluent of 2,038 KLD (1,926 KLD industrial + 112 KLD domestic) quantity will be treated through ETP-1 & ETP-2. The plant will be based on Zero Liquid discharge system.

The Power requirement after expansion will be 3.5 MW from own power plant for proposed project. Existing unit has 90 TPH CPP Boiler. Additionally, 0 Boiler will be installed.

Details of Process emissions generation and its management:

S. No.	Stack Attached to	Stack Details				Pollutants	Air Pollution Control measures
		Height (m)	Diameter (m)	Temp (°C)	Velocity (m/s)		
Flue Gas Stacks (Existing)							
1	Boiler 1 (Thermax)	40	0.55	125	12.5	PM, SO ₂ , NO _x	Adequate Stack Height
2	Boiler 2 (Thermax)	40	0.55	125	12.5	PM, SO ₂ , NO _x	Adequate Stack Height

S. No.	Stack Attached to	Stack Details				Pollutants	Air Pollution Control measures
		Height (m)	Diameter (m)	Temp (°C)	Velocity (m/s)		
3	DG SET - 1	9	0.15	150	12.5	PM, SO ₂ , NO _x	Adequate Stack Height
4	DG SET - 2	9	0.15	150	12.5	PM, SO ₂ , NO _x	Adequate Stack Height
5	DG Set - 3	9	0.15	150	12.5	PM, SO ₂ , NO _x	Adequate Stack Height
6	Rice Husk boiler (used as standby)	30	0.8	120	10	PM, SO ₂ , NO _x	Adequate Stack Height
7	CPP Stack 1 – Boiler (90 TPH)	60	2.2	150	15	PM, SO ₂ , NO _x	ESP
8	CPP Stack 2 – Boiler (90 TPH)	60	2.2	150	15	PM, SO ₂ , NO _x	ESP
9	CPP Stack 3 - Boiler (90 TPH)	60	2.2	150	15	PM, SO ₂ , NO _x	ESP
10	CPP Stack 4 - Boiler (70 TPH)	55	1.8	150	15	PM, SO ₂ , NO _x	ESP
11	Flaker Stack	30	0.2	150	15	PM, SO ₂ , NO _x	Adequate Stack Height
12	DG SET – 4	9	0.15	150	12.5	PM, SO ₂ , NO _x	Adequate Stack Height
13	DG SET – 5	9	0.15	150	12.5	PM, SO ₂ , NO _x	Adequate Stack Height
Flue Gas Stacks (Proposed)							
No addition in Boiler, Hence No Load							
Process Vents (Existing)							
1	Sodium Hypo 1	15	0.15	45	7.5	Cl ₂	Alkali Scrubber
2	Sodium Hypo 2	15	0.15	45	7.5	Cl ₂	Alkali Scrubber
3	HCl Furnace 1	25	0.15	55	5	HCl Acid Mist	Water Scrubbers
4	HCl Furnace 2	25	0.15	55	5	HCl Acid Mist	Water Scrubbers
5	Sodium Hypo 3	15	0.15	45	7.5	Cl ₂	Alkali Scrubber

S. No.	Stack Attached to	Stack Details				Pollutants	Air Pollution Control measures
		Height (m)	Diameter (m)	Temp (°C)	Velocity (m/s)		
6	HCl Plant 3	25	0.15	55	5	HCl Acid Mist	Water Scrubbers
7	Solvent Recovery H ₂ O ₂	32	0.4	45	2.5	HC	Chiller, Demister, Activated Carbon Adsorbed
Process Vents (Proposed)							
1	HCl Scrubber (PAP)	14	0.15	55	5	HCl	Water Scrubbers
2	Chlorinator of MCB	20	0.15	30	1.5	Chlorine and HCl	Water and Caustic Scrubber
3	Nitrator of PNCB/ONCB/MNCB	15	0.5	35	1.5	NOx	Caustic Scrubber

Details of Solid waste/ Hazardous waste generation and its management:

S. No	Waste	Category as per HW Rules 2016	Source	Quantities Generated (MTPA)			Mode of Disposal
				Existing	Proposed	Total	
1.	Brine sludge (mercury based)	16.3	Erstwhile mercury cell based Chlor-alkali process	26,642	0	26,642	Disposed of in Secured Landfill Facility (on dry basis) within PACL premises
2.	Used or spent oil	5.1	Entire Site	2.7	0	2.7	Sold to authorized recyclers
3.	MEE sludge	35.3	MEE	1,750	2625	4375	Disposed as per HW Rules 2016
4.	ETP Sludge	35.3	ETP	0	2,500	2,500	Sent to authorized TSDF as per HW Rules 2016
5.	Spent catalyst	17.2	Production of Caustic soda	4,267	0	4,267	Sold to actual reusers

S. No	Waste	Category as per HW Rules 2016	Source	Quantities Generated (MTPA)			Mode of Disposal
				Existing	Proposed	Total	
6.	Distillation Residue	20.3	MCB/PNCB/ONCB/MNC B	0	1,400	1,400	To CHWIF
7.	Waste Carbon	21.6	Paracetamol	0	205	205	To CHWIF

Solid Waste Generation & Disposal

S. No	Solid Waste	Quantity (MTPA)			Mode of Disposal
		Existing	Proposed	Total	
1.	Brine Sludge	6,133	0	6,133	Although Brine sludge is not hazardous waste, the same is disposed to secured landfill facility developed inside PACL premises.
2.	Fly Ash	55,005	0	55,005	Fly Ash is given to nearest Cement plant (Gujarat Ambuja Cement) & Brick manufacturing units (Baljinder Pal Soni).
3.	Sodium Chloride (10% Moisture) (From PAP)	0	18,810	18,810	To Government agents for landfill as per instant Rules and Guidelines

Deliberations in the EAC

The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent and submitted by the Consultant accredited by the NABET on behalf of the Project Proponent.

The EAC made detailed deliberations on the proposal. PP could not explain the water balance, action plan and budget allocation for green belt development, monitoring parameters related to API etc. The EAC deliberated the certified compliance report and advised the PP to submit the comparative list of EC conditions, vis-à-vis, non-compliances points, raised during monitoring and their Action Taken Report for further deliberations.

The Committee after, detailed deliberation, **deferred** the proposal and desired for certain requisite information/inputs as listed below:

- (i). The Integrated Regional Office, MoEFCC, vide letter number File No. 5- 01/2020-ENV/104-105 dated 16.02.2022, has submitted the certified compliance report.

The report, inter-alia, mentioned some non-compliances. The EAC deliberated and advised the PP to submit the comparative list of EC conditions, vis-à-vis, non-compliances points as raised by IRO, MoEFCC; The Action taken report may be verified by the IRO, MoEFCC for further deliberations of the EAC;

- (ii). EAC noted that PP has written "API & Intermediates both in Form-I"; however, the consideration of Cat B2 project API. In this regard PP needs to revise the Form-1 and resubmit;
- (iii). The PP shall revise the water balance and waste water treatment plan and the same may be submitted on Parivesh portal;
- (iv). The PP shall revise greenbelt plan along with timelines, species and budgetary allocations;
- (v). The PP needs to submit the analysis report of effluents/emissions along with pollution control equipment's and their efficiency;
- (vi). The PP needs to submit a list of products with production capacity (existing, expansion and total) and their EC/CTO details;
- (vii). The PP needs to submit details of energy conservation measures proposed in the Unit;
- (viii). The PP needs to submit details of implementation of environment conservation plan;
- (ix). The Details of carbon foot prints and carbon sequestration w.r.t. proposed project needs to spell out;
- (x). The PP needs to explore the possibility to use of bio fuel in place of coal; and
- (xi). The PP needs to submit the details of onsite/offsite emergency plan and mitigation measures to be proposed during implementation of the project.

Agenda No. 27.2

Expansion of Active Pharmaceutical Ingredients (APIs) Bulk Drug manufacturing unit with production capacity from 25.5 TPM to 134.082 TPM within the Existing Plant located at Sy. No. 90/2, 90/3, 90/4, 99/1, 99/2, 99/3, 99/4, 99/5, 100/1, 100/2a, 100/2b, 100/3, Village Sathammai, Taluka Madurantakam, District Chengalpattu (Formerly Kancheepuram), Tamil Nadu by M/s Sun Pharmaceutical Industries Ltd. [Total land area 64688.76 Sq. m (15.98494 Acre)]- Consideration of Environmental Clearance

[Proposal No. IA/TN/IND3/248368/2021; File No. IA-J-11011/544/2021-IA-II(I)]

The Project Proponent and the accredited Consultant M/s Eco Laboratories and Consultants Pvt. Ltd. having accreditation number NABET/EIA/2023/RA0211 valid till 17.12.2023 has made a detailed presentation on the salient features of the project and informed that:

The proposal is for consideration of the environmental clearance to the project for Expansion

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of Active Pharmaceutical Ingredients (APIs) Bulk Drug manufacturing unit with production capacity from 25.5 TPM to 134.082 TPM within the Existing Plant located at Sy. No. 90/2, 90/3, 90/4, 99/1, 99/2, 99/3, 99/4, 99/5, 100/1, 100/2a, 100/2b, 100/3, Village Sathammai, Taluka Madurantakam, District Chengalpattu (Formerly Kancheepuram), Tamil Nadu by M/s Sun Pharmaceutical Industries Ltd.

The details of products and capacity are as under:

S. No.	Product Details (complete name)	CAS No.	Existing Quantity	Proposed Quantity	Total Quantity	Uses
1.	Sodium Valproate	1069-66-5	8	27	35	Anticonvulsant
2.	Oxetacaine	126-27-2	1	2.4	3.4	Oral Anaesthetic
3.	Clomipramine	303-49-1	1	2	3	Antidepressant
4.	Metadoxine	74536-44-0	0.4	0.6	1	Non-alcoholic Steatohepatitis
5.	Flurbiprofen	5104-49-4	1	0	0	Nonsteroidal anti-inflammatory agent
6.	Analgin Magnesium	63372-86-1	6	0	0	Analgesic
7.	Carbamazapine	298-46-4	4	0	0	Anticonvulsant
8.	Metoprolol Tartrate	56392-17-7	3	0	0	Beta blockers
9.	Tramadol Hydrochloride	36282-47-0	1	0	0	opioid analgesics
10.	Danazol	17230-88-5	0.1	0	0	androgenic hormones
11.	Magnesium Valproate	62959-43-7	0	10	10	Anticonvulsant
12.	Divalproex Sodium	76584-70-8	0	15	15	Anticonvulsant
13.	Mephentermine sulphate	1212-72-2	0	0.75	0.75	Antihypertensive
14.	Elagolix sodium	832720-36-2	0	0.02	0.02	Gynaecology (Menstruation disorders)
15.	Valproic acid	1069-66-5	0	43	43	Anticonvulsant
16.	Ranolazine	95635-55-5	0	10	10	Antianginal
17.	Amisulpride	71675-85-9	0	2	2	Dopamine receptor antagonist; neuroleptic.
18.	Hydroxychloroquin	747-36-4	0	0.55	0.55	Rheumatoid

	e					arthritis
19.	Carboplatin	41575-94-4	0	0.072	0.072	Various types of cancers.
20.	Orlistat	96829-58-2	0	2.4	2.4	Therapy of weight loss.
21.	Isotretinoin	4759-48-2	0	0.18	0.18	Treat severe recalcitrant nodular acne.
22.	Lumacaftor	936727-05-8	0	0.05	0.05	Treat cystic fibrosis
23.	Pregabalin	148553-50-8	0	4	4	Analgesic in treatment of peripheral neuropathic pain Anticonvulsant, Anxiolytic
24.	Dexamethyl Phenidate	19262-68-1	0	0.1	0.1	deficit hyperactivity disorder
25.	Tizanidine	64461-82-1	0	0.25	0.25	skeletal muscle relaxants
26.	Lenalidomide	191732-72-6	0	0.025	0.025	treat various types of cancers
27.	Liraglutide	204656-20-2	0	0.25	0.25	control blood sugar levels
28.	Methylphenidate HCL	298-59-9	0	0.475	0.475	attention deficit hyperactivity disorder - ADHD
29.	Lurasidone	367514-87-2	0	0.5	0.5	treat the symptoms of schizophrenia
30.	Imatinib	220127-57-1	0	1.9	1.9	treat certain types of leukemia
31.	Sunitib	341031-54-7	0	0.04	0.04	Antineoplastic s
32.	Leuprolide	74381-53-6	0	0.1	0.1	Treatment of prostate cancer, endometriosis, uterine fibroids

33.	Semaglutide	910463-68-2	0	0.02	0.02	control blood sugar levels
34.	Total		25.5	123.68	134.082	

The project/activity is covered under Category 'B2'-API of item 5 (f) 'Synthetic, Organic Chemicals Industry' of the schedule to the Environment Impact Assessment (EIA) Notification, 2006 (amendment on 27.03.2020, 15.10.2020 & 16.07.2021). But, due to presence of the Vedanthangal Bird Sanctuary within 5 Km from Project Site i.e. 3.72 Km (West), General condition is applicable to project and requires appraisal at Centre Level by the EAC.

The PP reported that this is old unit before 2006 and is operating with valid CTO from SPCB. The unit has obtained CTO compliance from the Tamilnadu Pollution Control Board vide letter dated 07.03.2022. All the conditions were reported complied, however, some suggestion were given to the unit. The PP committed to implement the suggestion given by TNPCB. The EAC deliberated the compliance status and found satisfactory.

The PP reported that the Land area is 64688.76 sq.m. The expansion is proposed within the existing land. The industry has already developed 21992.00 sq.m. (33.99%) green area and an additional 2500 more trees will be developed in area of 4006.00 sq.m. near project site. So overall greenbelt proposed after expansion will be 40.19%. The estimated project cost is Rs. 202.36 Crores including an existing investment of Rs. 174.36 Crores. Total capital cost earmarked towards environmental pollution control measures for proposed expansion is Rs.149.5 Lakhs and the Recurring cost (operation and maintenance) will be about Rs. 59.97 lakhs per annum. Total Employment will be of 654 persons. Industry proposes to allocate Rs. 33 Lakhs of the proposed cost towards CER.

The PP reported that the unit is located at 3.72 km (West) from the Vedanthangal Bird Sanctuary. There are no other National Park, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site. The Kiliyar River is flowing at a distance of 2.03 km in SSW direction. Palar River is flowing at a distance of 7.52 km in ENE direction.

The PP reported that total water required after expansion will be 286.5 KLD out of which fresh water will be 182 KLD. Fresh water will be sourced from private tankers. Effluent of 83 KLD will be treated through existing Effluent Treatment Plant of 60 KLD followed by RO (40 KLD), MEE (80 KLD) and ATFD (22KLD). The plant is based on Zero liquid discharge system.

The PP reported that the power requirement after expansion will be 42000 kVA including existing 36000 kVA and will be met from TANGEDCO. Existing unit has DG sets of 1x380 kVA, 1x1500 kVA, 1x1010 kVA, 1x 500 kVA capacities, additionally DG sets are used as standby during power failure. Stack height of 7m for 380 kVA & 500 kVA and 30 m for 1010 kVA & 1500 kVA has been provided as per CPCB norms.

Existing unit has 3 TPH (2 Nos.), 6 TPH (1 No.) and 10 TPH (1 No.) coal/wood fired boilers. No additional boiler will be installed. Dust collector with a stack height of 30 m (for 6 TPH

boiler) and dust collector followed by bag filter with a stack height of 36 m (for 10 TPH boiler) has been installed for controlling the particulate emissions within the statutory limit of 115 mg/Nm³.

The Project proponent committed to comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996. The Onsite and Offsite Emergency plan will be implemented as cited in the provisions of the Rules.

The PP reported that a petitioner has filed an application before Hon'ble NGT Southern bench stating that the existing industry is operating without environmental clearance and located close to the Vedanthagal Bird Sanctuary (Case No. 88 of 2020). The Hon'ble NGT formed a committee and after having reports from the committee appointed for the purpose and reply by all the respondents including TNPCB, Wildlife officials, MOEF and Sun Pharma, had directed to Tamil Nadu Pollution Control Board to submit the report whether there were any other industries located along with the bird sanctuary. The Case was last listed on 01.02.2022 and 01.03.2022. The case has not disposed of yet. In this context, the EAC is of the view that the EC is subject to orders/ judgment of Hon'ble NGT and any other Court of Law, as may be applicable to this project.

Details of Process Emissions Generation and its Management: HCl, VOC, SO₂, NH₃, will be there in process emissions and for its management wet scrubbers have been installed with process stacks.

Details of Solid Waste/ Hazardous Waste Generation and its Management: PP reported that 131 kg/day of Municipal solid waste will be generated after expansion out of which 59 kg/day of organic waste will be treated through composting. Recyclable waste will be disposed to TNPCB Authorized Recyclers Hazardous wastes like Spent oil (Cat. 5.1), Spent Catalyst (Cat. 28.2), Spent Carbon (Cat. 28.3), Spent Organic Solvent (Cat. 28.6), Discarded Barrels / Containers / Liners (Cat. 33.1), ETP Sludge (Cat. 35.3), Process residues and wastes (Cat. 28.1), Date Expired products (Cat. 28.5), Off specification products (Cat. 28.4) will be generated which will be disposed to TSDF.

The Committee was informed that the Ministry has issued an Office Memorandum dated 28.01.2021, which inter-alia request EAC to clearly recommend the permissible pollution load i.e., quantity and quality, including composition of emissions, discharge and solid waste generation. In compliance this OM, PP has submitted the following pollution load information and the EAC deliberated on the issue. PP also requested that EC may include the name of products also otherwise PP will face difficulty in obtaining the CTE/CTO from concerned SPCB.

Kg Per Day			
EFFLUENT WATER	SOLID WASTE		

Water Input	Effluent Water	Inorganics In Effluent	Organics In Effluent	TDS	COD	HTDS	LTDS	Total Effluent	Organic Solid waste	Inorganic Solid waste	Spent Carbon	Distillation Residue	Process emissions	Fugitive loss
1,82,000	83,000	617	475	514	528	36,500	46,500	83,000	59	72	127	9,143	927.7	66.36

HAZARDOUS SOLID WASTE DETAILS

Kg Per Day			
SOLID WASTE			
Organic solid waste	Inorganic solid waste	Spent Carbon	Distillation Residue
59	72	127	9,143

EMISSION DETAILS

Kg Per Day	
Process emissions	Fugitive emissions
927.7	66.36

Kg Per Day										
CO2	H2	NH3	O2	N2	HBr	HCl	(CH3)2NH	CH3Cl	HF	SO2
895.7 (P) + 15 (F) = 910.7	0.3 (P)	0.3 (P)	14 (F)	16 (F)	0	12.6 (P)	0	0	0	18.6 (P) + 21.36 (F) = 39.96

Deliberations in the EAC:

The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with PFR/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the PFR/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

The Committee noted that the PFR/EMP reports are in order, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw

materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

The Committee deliberated on the revised water balance data submitted by PP and found it satisfactory. The Committee also deliberated on the action plan and budget allocation for green belt development. As committed by the PP the green belt development shall be completed within one year. The Committee suggested that the greenbelt development shall be taken up actively by the PP and trees shall be planted considered 2m x 2m ratio. The Committee deliberated on mitigation of carbon emissions, biofuels and socioeconomic study submitted by PP and found satisfactory. The committee deliberated the status of court case and compliance status of CTO and found the reply of PP satisfactory and reply of PP found to be satisfactory.

The Committee deliberated the Onsite and Offsite Emergency plans and various mitigation measures to be proposed during implementation of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.

Accordingly, the EAC recommended for the grant of environmental clearance to the proposal subject to following conditions:

The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

The EAC, after detailed deliberations, **recommended the project for grant of environmental clearance, subject to compliance of terms and conditions as under, and general terms and conditions in Annexure: -**

- (i). This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble NGT and any other Court of Law, as may be applicable to this project.
- (ii). The PP shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the PFR/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.

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- (iii). No banned chemicals shall be manufactured by the project proponent. No banned raw materials shall be used in the unit. The project proponent shall adhere to the notifications/guidelines of the Government in this regard.
- (iv). The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- (v). All necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The Project proponent shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.
- (vi). The volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97 % with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out.
- (vii). The project proponent shall explore possibilities for recycling and reusing of treated water in the unit to reduce the fresh water demand and waste disposal.
- (viii). As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no treated/untreated wastewater shall be discharged outside the premises. Treated effluent shall be reused in the process/utilities. Treated Industrial effluent shall not be used for gardening/greenbelt development/horticulture.
- (ix). Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
- (x). The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report.
- (xi). The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
- (xii). Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees. Action plan for mitigation measures shall be properly implemented based on the safety and risk assessment studies.
- (xiii). The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.
- (xiv). The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump

shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.

- (xv). Total fresh water requirement, sourced from private tankers shall not exceed 182 KLD. Prior permission in this regard shall be obtained from the concerned regulatory authority/CGWA and renewed from time to time.
- (xvi). The storm water from the roof top shall be channelized through pipes to the storage tank constructed for harvesting of rain water in the premises and harvested water shall be used for various industrial processes in the unit. No recharge shall be permitted within the premises. Process effluent/ any wastewater shall not be allowed to mix with storm water.
- (xvii). The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (xviii). The green belt of at least 5-10 m width shall be developed in at least 33% of the total project area, mainly along the plant periphery/ additional land. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department. Records of tree canopy shall be monitored through remote sensing map. Trees have to be planted with spacing of 2m x 2m ratio and as committed by PP shall plant 2500 number of trees in first year itself and subsequent years the green belt shall be monitored. The plant species can be selected that will give better carbon sequestration.
- (xix). The activities and the action plan proposed by the project proponent to address the socio-economic issues in the study area, shall be completed as per the schedule presented before the Committee and as described in the PFR/EMP report in letter and spirit.
- (xx). A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.

Agenda No. 27.3

Setting up of Technical Pesticides Specific Intermediates & Specialty Chemicals of Production capacity upto 550.5 MTPM located at Plot No. 1032-11, Phase-II, GIDC Industrial Estate - Panoli, District- Bharuch, Gujarat by M/s. Remark Technologies- Consideration of Environmental Clearance

[Proposal No.: IA/GJ/IND3/233790/2021, File No.: IA-J-11011/430/2021-IA-II(I).]

The Project Proponent and the accredited Consultant M/s. Aqua-Air Environmental Engineers Pvt. Ltd. (NABET Accreditation No.: NABET/EIA/2023/IA0062 (Rev. 01) Valid Up to 7.10.2023 has informed the EAC on the salient features of the project and informed that:

The proposal is for environmental clearance to the project for Setting up of Technical Pesticides Specific Intermediates & Specialty Chemicals of Production capacity upto 550.5 MTPM located at Plot No. 1032-11, Phase-II, GIDC Industrial Estate - Panoli, District- Bharuch, Gujarat by M/s. Remark Technologies.

The project/activities are covered under Category 'A' of item 5(b) & 5(f) 'Pesticides industry and pesticide specific intermediates' and synthetic organic chemicals of the Schedule to the Environment Impact Assessment Notification, 2006, and requires appraisal at Central Level by the Expert Appraisal Committee (EAC) in the Ministry. PP accepted that inadvertently while filling form-2 only 5(b) category was mentioned, however, the product are both from 5(b) & 5(f) Category.

Deliberations by the EAC:

The Committee noted that PP has not submitted Life Cycle Analysis Study which was asked from PP in agenda. In this regard, the PP/Consultant is requested to revise the application and submit the details. The EAC accepted the request of PP and accordingly, the proposal was returned in its present form for the needful.

Agenda No. 27.4

Setting up of Dye Intermediates manufacturing unit of production capacity 660 MTPM located at Survey No.399, Village: Neja, Taluka: Khambhat, District: Anand, Gujarat by M/s. Jay Ganesh Industries - Consideration of Environment Clearance.

[Proposal No. IA/GJ/IND3/217059/2021, F. No. IA-J-11011/264/2021-IA-II(I)]

The project proponent and the accredited Consultant M/s. San Envirotech Pvt. Ltd having accreditation No.: NABET/EIA/1922/RA0216 Valid Up to 23.12.2023 made a detailed presentation on the salient features of the project and informed that:

The proposal is for Environmental Clearance to the project for Setting up of Dye Intermediates manufacturing unit of production capacity 660 MTPM located at Survey No.399, Village: Neja, Taluka: Khambhat, District: Anand, Gujarat by M/s. Jay Ganesh

Industries.

All Synthetic Organic Chemicals Industries located outside the notified industrial area/estate are listed at S. N. 5(f) of Schedule of Environmental Impact Assessment (EIA) Notification under Category 'A' and requires appraisal at Central Level by Expert Appraisal Committee (EAC).

The details of products and capacity are as under:

Sr. No.	Name of the Product	CAS No.	Quantity MT/Month	End use of products
1	4-Nitro Toluene-2-Sulfonic Acid (PNTOSA)	121-03-9	300	Dyes manufacturing
2	Para Nitro Chloro Benzene Ortho Sulfonic Acid (PNCBOSA)	96-73-1		
3	Ortho Nitro Chloro Benzene Para Sulfonic Acid (ONCBPSA)	121-18-6		
4	Sulfo Tobias Acid (2-Naphthyl Amino 1-5 Disulphonic Acid)	117-62-4		
5	Armstrong Acid (1,5-Naphthalenedisulfonic acid)	81-04-9		
6	Aniline 2.4 Di-sulfonic Acid	24605-36-5		
7	Aniline 2.5 Di-sulfonic Acid	24605-36-5		
8	Ortho Anisidine 4 Sulfonic Acid (OA4SA)	98-42-0		
9	Schaeffer's Acid (6-Hydroxynaphthalene-2-sulphonic acid)	93-01-6		
10	Para Toluidine-2,5-Disulfonic Acid (PT2,5DSA)	26585-57-9		
11	Chloro Benzene Sulfonic Acid (CBSA)	98-66-8		
12	Para Anisidine 2 Sulfonic Acid (PA2SA)	6470-17-3		
13	Para Anisidine 3 Sulfonic Acid (PA3SA)	13244-33-2		
14	Sulpho OAVS (1-Amino-2-Methoxy-4-Beta Hydroxy Ethyl Sulphone Sulphate Ester)	121-88-0		
15	Sulfo VS (3 Sulphonyl-4-Amino Phenyl Beta Hydroxy Ethyl Sulphone Sulphate Ester)	42986-22-1		
16	Para Phenylenediamine 2.5 Disulfonic Acid (PPD2,5DSA)	7139-89-1		
17	Meta Phenylene Diamine 4.6 Di-	137-50-8		

Sr. No.	Name of the Product	CAS No.	Quantity MT/Month	End use of products
	sulfonic Acid (MPD4,6DSA)			
18	N-Ethyl-N-Benzyl Aniline Sulfonic Acid (EBAMSA)	101-11-1		
19	Para Cresidine Ortho Sulfonic Acid (PCOSA)	6471-78-9		
20	Para Nitro Aniline Ortho Sulfonic Acid (PNAOSA)	30693-53-9	100	
21	Ortho Nitro Aniline Para Sulfonic Acid (ONAPSA)	82324-60-5		
22	Para Nitro Aniline (PNA)	100-01-6		
23	Ortho Nitro Aniline (ONA)	88-74-4		
24	4-Amino Azobenzene-4-Sulfonic Acid (PAABSA)	104-23-4	100	
25	Sodium Naphthionate (SN)	130-13-2	70	
26	Alpha Naphthylamine	134-32-7		
27	Alpha Naphthol	90-15-3		
28	NW Acid	84-87-7		
29	C Acid (2-Naphthylamine 4,8 Di Sulfonic Acid)	131-27-1	40	
30	Epsilon Acid (1-Naphthol 3,8 Di Sulfonic Acid)	117-43-1		
31	2-Pyridone	142-08-5	50	
32	Ethyl Cyano Pyridone (3-Cyano-1-Ethyl-6-Hydroxy-4-Methyl-2-Pyridone)	28141-13-1		
33	Diethyl Cyano Pyridone (3-Cyano-6-Methyl-2-Pyridone)	4241-27-4		
Total			660	

The standard ToR issued by Ministry vide letter no. IA-J-11011/264/2021-IA-II (I); dated 3.07.2021. Public Hearing for the project was conducted by the Gujarat Pollution Control Board on 29.12.2021. The Public Hearing proceeding was presided over by Resident Additional Collector & Additional District Magistrate. The main issues raised during the public hearing were related to local employment, development of greenbelt in surrounding area and conservation of environment. As informed by the PP that there is No Litigation is pending against the proposal.

The PP reported that Proposed land area of the project is 5000 m². Industry will develop greenbelt in an area of 33% i.e. 1650 m², out of total area of the project. The estimated project cost is Rs. 5.0 Crore. Total capital cost earmarked towards environmental pollution control measures is Rs. 2.29 Crore and the Recurring cost (operation and maintenance) will be about Rs. 4.48 Crore per annum. Total employment will be of 50 persons. Industry proposes to allocate Rs. 10.0 Lakhs towards Corporate Environment Responsibility.

The PP reported that there are no National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, and Wildlife Corridors etc. within 10 km distance of the project site. Pond of Lunej Village is at a distance of 1.8 km in WW direction.

The Ambient air quality monitoring was carried out at 8 locations during March, 2021 to May, 2021 and the baseline data indicates the ranges of concentration as: PM₁₀ (63.6 - 74.6 µg/m³), PM_{2.5} (35.9 - 44.4 µg/m³), SO₂ (13.8 - 18.2 µg/m³), NO_x (19.8 - 23.1 µg/m³). AAQ modeling study for point source emission indicated that the maximum incremental GLCs after the proposed project would be 3.665 µg/m³, 1.692 µg/m³ and 1.502 µg/m³ with respect to PM₁₀, SO₂ and NO_x. The resultant concentrations are within the national ambient air quality standards (NAAQS).

The PP reported that total water requirement is 260 m³/day of which fresh water requirement of 120 m³/day will be met from Ground Water Source – Bore well. 140 m³/day will be recycled/treated water. Sources of industrial effluent generation will be from process, scrubber, washing, boiler blow down, cooling bleed off. Total trade effluent (150.5 KLD) will be taken into ETP, after primary treatment effluent will be passed through RO. RO permeate (105 KLD) will be reused within premises and RO reject will be sent to MEE. MEE condensate (35 KLD) will be reused. Slurry of MEE will be Spray Dryer in in-house Spray Dryer. Thus, unit proposed to achieve Zero Liquid Discharge (ZLD). Sewage (5.0 KLD) will be disposed into soak pit through septic tank.

The PP reported that Power requirement for proposed project will be power requirement will be 450 kVA and will be met from Madhya Gujarat Vj Company Ltd. (MGVCL). Unit proposed to install one D.G. Set of 250 kVA capacity and will be used as standby during power failure. Stack (height 11 meters) will be provided as per the CPCB norms to the proposed D.G. Set.

The Project proponent committed to comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996. The Onsite and Offsite Emergency plan will be implemented as cited in the provisions of the Rules.

The unit will have Imported Coal/Briquette fired Boiler-1 (3 TPH), Boiler-2 (3 TPH), Thermic Fluid Heater (2.5 Lakhs Kcal/hr.), Hot Air Generator-1 (10 Lakhs Kcal/hr), Hot Air Generator-2 (15 Lakhs Kcal/hr) will be installed. Cyclone separator and bag filter with a stack height of 30 m will be installed on Boilers, HAG & TFHs for controlling the particulate emissions within the statutory limit of 150 mg/Nm³ for the proposed utilities. Process emission generation will be from stack attached with Multipurpose Plant-1 (Sulphonation), Multipurpose Plant-2 (Sulphonation), Multipurpose Plant-3 (Other Products), one common vent of 2 nos. of Spin Flash Dryer (300 kg/hr. each) and one vent of Imported Coal/Briquette fired Spray Dryer for effluent (500 lit/hr.). Two stage Alkali Scrubber will be installed to control process emission from reactor. In built bag filter will be provided as APCM on vent of Spin Flash Dryer. In-built cyclone and water scrubber will be installed on Spray Dryer.

Details of Solid waste/Hazardous waste generation and its management:

Sr. No.	Type of Waste	Category No. as per HW Rules, 2016	Quantity	Method of Disposal
1.	ETP Waste	35.3	100 MT/month	Collection, Storage, Transportation, Disposal at TSDF site.
2.	Salt of Spray Dryer	35.3	65 MT/month	Collection, Storage, Transportation, disposal at TSDF site.
3.	Iron Sludge	26.1	350 MT/month	Collection, Storage, Transportation, disposal at TSDF site or to Cement industries for co-processing.
4.	Gypsum Waste	26.1	225 MT/month	Collection, Storage, Transportation, disposal at TSDF site or to Cement industries for co-processing.
5.	Used Oil	5.1	1.0 KL/year	Collection, Storage, Transportation, sell to registered re-refiners or use for lubrication within premises.
6.	Discarded Containers/ Liners/Bag	33.1	10.0 MT/month	Collection, Storage, Transportation, Sell to registered recyclers.
7.	Spent Sulphuric Acid	26.3	885 MT/month	Collection, Storage and partly reuse in-house and partly will be sold to actual users under Rule-9.

Deliberations in the EAC:

The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

The Committee noted that the EIA/EMP reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

The Committee deliberated on the water balance data submitted by PP and found it satisfactory. The Committee deliberated on the action plan and budget allocation for green

belt development and noted that as committed by the PP the green belt development shall be completed within one year. The Committee suggested that the greenbelt development shall be taken up actively by the PP and trees shall be planted considered 2m x 2m ratio, accordingly, PP committed to plant 800 trees. The Committee deliberated on mitigation of carbon emission, biofuels and socio economic study submitted by PP and found satisfactory. The committee suggested for separate entry and exit gate at the unit and PP welcomed the suggestion of the committee and committed for the same. The committee deliberated Ecological biodiversity impact assessment report and found satisfactory.

The Committee deliberated the Onsite and Offsite Emergency plan and various mitigation measures to be proposed during implementation of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.

Accordingly, the EAC recommended for the grant of environmental clearance to the proposal subject to following conditions:

The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

The EAC, after detailed deliberations, **recommended** the project for grant of environmental clearance, **subject to compliance of terms and conditions** as under, and general terms and conditions in Annexure: -

- (i). The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- (ii). No banned chemicals/dyes shall be manufactured by the project proponent. No banned raw materials shall be used in the unit. The project proponent shall adhere to the notifications/guidelines of the Government in this regard.
- (iii). The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of

capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.

- (iv). The project proponent shall comply with the environment norms for Dye and Dye Intermediate Industry as notified by the Ministry of Environment, Forest and Climate Change, vide GSR 325(E), dated 07.05.2014 under the provisions of the Environment (Protection) Rules, 1986.
- (v). Necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The Project proponent shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.
- (vi). The Volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97 % with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out.
- (vii). The project proponent shall explore possibilities for recycling and reusing of treated water in the unit to reduce the fresh water demand and waste disposal.
- (viii). As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no treated/untreated wastewater shall be discharged outside the premises. Treated effluent shall be reused in the process/utilities. Treated Industrial effluent shall not be used for gardening/greenbelt development/horticulture.
- (ix). Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
- (x). The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report.
- (xi). The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
- (xii). Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees. Action plan for mitigation measures shall be properly implemented based on the safety and risk assessment studies.
- (xiii). The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.
- (xiv). The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be

provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.

- (xv). Total fresh water requirement, sourced from Ground Water, shall not exceed 120 m³/day. Prior permission in this regard shall be obtained from the concerned regulatory authority/CGWA and renewed from time to time.
- (xvi). The storm water from the roof top shall be channelized through pipes to the storage tank constructed for harvesting of rain water in the premises and harvested water shall be used for various industrial processes in the unit. No recharge shall be permitted within the premises. Process effluent/ any wastewater shall not be allowed to mix with storm water.
- (xvii). The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (xviii). The green belt of at least 5-10 m width shall be developed in at least 33% of the total project area, mainly along the plant periphery/ additional land. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department. Records of tree canopy shall be monitored through remote sensing map. 800 Number of Trees have to be planted with spacing of 2m x 2m ratio and as in first year itself and subsequent years the green belt shall be monitored. The plant species can be selected that will give better carbon sequestration.
- (xix). The activities and the action plan proposed by the project proponent to address the socio-economic issues in the study area shall be completed as per the schedule presented before the Committee and as described in the EIA/ EMP report in letter and spirit.
- (xx). A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.

Agenda No. 27.5

Amendment of Existing Environmental Clearance for Bulk Drug Unit by Addition of Plot No. 124 & CP-173 SIPCOT of admeasuring 0.87 ha., to the Land Area of 2.32 ha., (Plot No. 125 & 126) of M/s Global Calcium Private Limited, located at 125 & 126, Sipcot Industrial Complex, Hosur, Tamil Nadu- Amendment of Environmental Clearance

[Proposal No. IA/TN/IND3/255576/2022; File No.J-11011/411/2006-IA-II (I)]

The PP requested for amendment in existing Environmental Clearance issued by the Ministry vide letter No. J-11011/411/2006-IA II (I) dated 16.08.2016 for Bulk Drug Unit by Addition of

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Plot No. 124 & CP-173 SIPCOT of admeasuring 0.87 ha., to the Land Area of 2.32 ha., (Plot No. 125 & 126) of M/s Global Calcium Private Limited, Located at 125 & 126, Sipcot Industrial Complex, Hosur, TamilNadu. The PP informed that after the additional of the new plot total Green Belt will be developed in Area of 1.08 ha.

Deliberations in the EAC:

The Committee was informed that PP has uploaded the EIA report of 2015 on Parivesh portal. Present status of the project has not been submitted. The Committee deliberated on the compliance status of the project and found that some major conditions related to environmental conservation were partially complied.

Also, the PP requested to the Committee that they will revise the application and will apply under para 7 (ii) of the EIA Notification, 2006 (modernization). The proposal was accordingly **returned** in its present form for revision of the application for the needful.

Day 2: March 8, 2022 (TUESDAY)

Agenda No. 27.6

Expansion of Synthetic Organic Chemicals (Dyes Intermediate) Manufacturing unit of production capacity 4,244.48 TPA to 4,604.48TPA, located at plot F-94 & F-95 RIICO growth Centre, PHASE II ABU ROAD, Sirohi, Rajasthan by M/s Arbuda Industries – Consideration of Environmental Clearance

[Proposal No. IA/RJ/IND3/256958/2021; File No. IA-J-11011/61/2019-IA-II(I)]

The project proponent and the accredited consultant M/s Perfect Enviro Solutions Pvt. Ltd. having accreditation number NABET/EIA/1922/RA0184 valid till 27-05-2022 has made a detailed presentation on the salient features of the project and informed that:

The proposal is for consideration of the environmental clearance for the Expansion of Synthetic Organic Chemicals (Dyes Intermediate) Manufacturing unit of production capacity 4,244.48 TPA to 4,604.48TPA, located at plot F-94 & F-95 RIICO growth Centre, PHASE II ABU ROAD, Sirohi, Rajasthan by M/s Arbuda Industries.

The details of existing and expansion products and their capacity, as under:

S. No.	Particulars	CAS No.	Unit	Production Capacity as per EC dated 11.03.2020	Proposed Production Capacity	Total after Expansion Production Capacity
1	Sulpho Vinyl Sulphone (SVS)	42986-22-1	TPA	48.00	600.00	648.00
2	2,Naphthol 6,8 Di-Sulphonic Acid (G-salt)	118-32-1	TPA	72.00	0.00	72.00
3	4, Sulpho Ortho Aminobenzoic acid	98-43-1	TPA	60.00	0.00	60.00
4	4,4 Dinitro Stilbene 2,2, Disulphonic Acid (DNSDA)	128-42-7	TPA	60.00	0.00	60.00
5	Metanilic Acid	121-47-1	TPA	60.00	0.00	60.00
6	MPDSA (Meta Pheny Di Amine Sulphonic Acid)	88-63-1	TPA	60.00	0.00	60.00
7	Dil Sulphuric acid(25-30%)	7664-93-9	TPA	0.00	3,461.40	3,461.40

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8	Dil Sulphuric acid(50-70%)	7664-93-9	TPA	0.00	183.08	183.08
	Total		TPA	360	4,244.48	4,604.48

The project is covered under the category 'B' of item 5(f) – Synthetic organic chemical Industry of the Schedule to the Environment Impact Assessment (EIA) Notification, 2006 and its subsequent amendments. Due to the applicability of General Condition (interstate Boundary of Gujarat and Rajasthan within 5 km (1.31 Km WSW); the case is appraised at Central Level by the Expert Appraisal Committee (EAC).

The Ministry had granted earlier EC to the existing project vide letter no. F.No. J-11011/61/2019-IA II(I) dated 11.03.2020 for Manufacturing Synthetic Organic Chemical (dyes Intermediates) of capacity 30 TPM at plot no F-95, RIICO growth center, Phase-II, village Maval, Tehsil Abu Road, District Sirohi, Rajasthan in favour of M/s Arbuda Industries. The Certified compliance certificate vides F.No.IV/Env/Raj/IND-189/1023/2020 dated 23.02.2022 was obtained from the Integrated Regional Office, MoEFCC Jaipur.

The Standard ToR has been issued by the Ministry vide letter No. IA-J-11011/61/2019-IA-II(I) dated 05.01.2022. The Public Hearing for the proposed project is exempted as per clause 7 (i) (iii) stage (3)(i)(b) of EIA notification 2006 (as per OM J-11011/321/2016-IA. II(I) dated 27th April 2018) amended to date as the project lies in the Notified Industrial Area, RIICO Growth Center Phase II, Maval, Rajasthan. The EAC deliberated all the issues and found in order.

The PP reported that the existing land area is 1,977.30 m² and an additional 1,977.30 m² land will be used for proposed expansion for a total plot area 3954.6 m². The proponent committed that they will develop a greenbelt in an area of 40% i.e., 1582 m² out of the total area of the project. The estimated project cost is Rs 6.7 Crores including existing investment of Rs 6.0 Crores. Total capital cost earmarked towards environmental pollution control measures is Rs. 1.17 Crores and the Recurring cost (operation and maintenance) will be about Rs 0.40 Crores per annum.

The PP reported that there is notified (November 2020) ESZ of Jessore Sloth Bear Sanctuary at a distance of 6.92 Km in North-west direction and Mount Abu Wildlife Sanctuary at a distance of 8.05 km North from the project site. River/ water body Banas River is flowing at a distance of 1.68 Km WNW direction. Conservation plan for seven schedule I species has been duly prepared and a budget of Rs 0.12 crores has been allocated for the same. The Committee deliberated the Action Plan with mitigation measures and found in order.

Total Employment generation will be 30 persons. Industry proposes to allocate Rs 12 lakhs for social activities like development of smart classes in govt school and construction of community toilets in nearby villages with Rs. 5 lakhs in first year, Rs. 3.5 lakhs for 2nd year and Rs. 3.5 Lakhs towards social welfare.

The PP reported that the Ambient air quality monitoring was carried out at 8 locations during winter season from October 2021 to December 2021 and the baseline data indicates the ranges of concentrations as: PM10 (107.4 µg/m³ to 57.46 µg/m³), PM2.5 (63.55 µg/m³ to

32.61 $\mu\text{g}/\text{m}^3$), SO_2 (13.82 $\mu\text{g}/\text{m}^3$ to 7.13 $\mu\text{g}/\text{m}^3$) and NO_x (37.47 $\mu\text{g}/\text{m}^3$ to 17.74 $\mu\text{g}/\text{m}^3$). AAQ modelling study for point source emissions indicates that the maximum GLCs after the proposed project would be 0.300 $\mu\text{g}/\text{m}^3$, 0.264 $\mu\text{g}/\text{m}^3$, 0.300 $\mu\text{g}/\text{m}^3$, 1 $\mu\text{g}/\text{m}^3$ and 0.002 mg/m^3 with respect to PM_{10} , $\text{PM}_{2.5}$, SO_x and NO_x and CO. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS) except PM_{10} at one location at Chandravati is found to be at 107.4 $\mu\text{g}/\text{m}^3$. The main reason for the increase in PM_{10} value is due to kutchra road. The PP committed for better Air Quality in the Village Chandravati to control the PM_{10} and other AAQ emission values within the limits. M/s Arbuda Industries commit nearby to undertake the tree sapling plantation alongside the road in consultation with the local body. The PP also committed that the plantation of indigenous tree species that can reduce particulate matter and fugitive emissions with the scope for vertical gardening as much as feasible.

The PP reported that the Total water requirement is 13.70 m^3/day of which fresh water requirement of 6.0 m^3/day will be met from RIICO water supply/ Standby CGWB connection. Effluent of 9.2 m^3/day quantity will be treated through ETP, MEE/MVR system and RO. The plant will be based on the Zero Liquid discharge system. Water is being supplied from the RIICO water supply. Standby connection from CGWB is also taken.

The total Power requirement after expansion will be 250 kVA and will be sourced from Jodhpur Vidyut Vitran Nigam Limited (JVNL). Existing unit has DG sets with capacity of 125 kVA. Stack (5 m) will be provided as per CPCB norms to the proposed DG sets. Existing unit has 1 No. of 3 TPH Boiler with Multi cyclone separator/ wet scrubber with a stack of height of 30 m for controlling the particulate emissions within the statutory limit of 115 mg/Nm^3 for the boilers. Existing unit has a Thermic fluid heater with capacity of 1 No. of 6 Lac kcal/hr and now the PP is proposing an increase in capacity from 6 Lac kcal/hr to 8 Lac kcal/hr. Stack of height 30 m will be installed for controlling the particulate emissions.

The Project proponent will comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996. The Onsite and Offsite Emergency plan will be implemented as cited in the provisions of the Rules.

Details of Process emissions generation and its management

Stack No	Name of Stack	Pollution Control Measure	Height above ground(m)	Stack Dia (m)	Parameter	Emission standard	Fuel used
1	Thermic Fluid Heater (8 Lac kcal)	Multi Cyclone And wet scrubber	30	-	PM	115 mg/Nm^3	Agro Waste
2	Boiler (3 TPH)	Multi Cyclone And wet scrubber	30	0.8	PM	115 mg/Nm^3	Agro Waste

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3	DG sets 125 kVA (Standby)	Chimney	5	0.3	-	-	Diesel
4	Process Reactor	Adequate Stack Height, Three Stage Common Venturi Scrubber	30	-	Sulphuric Acid Mist Chlorine	35 mg/Nm ³ 15 mg/Nm ³	-

Details of Solid waste/ Hazardous waste generation and its management

Category	Type of Waste	After Expansion (kg/day)	Treatment Method
Biodegradable	Organic Waste	1.82	Will be sent to MSW disposal site
Non- Biodegradable	Recyclable Waste (Plastic, paper, wood, glass, etc)	2.98	Will be sold to Authorised Recycler
Total		4.80	
NON-HAZARDOUS WASTE MANAGEMENT (PROCESS)			
Process Waste	Unit	Total after expansion	Treatment/Disposal
Boiler Ash	TPM	0.2	Will be sold to the brick manufacturer.
HAZARDOUS WASTE MANAGEMENT (PROCESS)			
Waste/ Category as per HW Rules 2016	Unit	Total after expansion	Disposal
Used Oil (Hazardous Waste)	TPA	0.0012	Will be sold to an Authorised recycler/TSDF site, Udaipur (Rajasthan) .
Chemical sludge	TPA	159	Will be sent to the TSDF site, Udaipur (Rajasthan) .
Discarded chemical containers	TPA	6	Will be sold to an approved recycler or trader.
Iron Sludge	TPA	293	Will be Sold to the recycler/Co- processor having registration under rule 9 of HoWM rules 2016.
Salt from MEE/MVR	TPA	25	Will be sent to the TSDF site, Udaipur (Rajasthan) .
Spent carbon	TPA	2	Will be sold to the recycler/Co- processor having registration under rule 9 of HoWM rules 2016.

Deliberations by the EAC:

The EAC, constituted under the provision of the EIA Notification, 2006 comprising Experts Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the project proponent.

The EAC noted that the project proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

The Committee, after detailed deliberations, noted that the Ministry had issued EC earlier vide letter no. J-11011/61/2019-IA II(I) dated 11.03.2020 for Manufacturing Synthetic Organic Chemical (dyes Intermediates) of capacity 30 TPM (360 TPA) at plot no F-95, RIICO growth center, Phase-II, village Maval, Tehsil Abu Road, District Sirohi, Rajasthan in favour of M/s Arbuda Industries. The Unit has obtained certified compliance report of EC conditions by obtained from the Integrated Regional Office, MoEFCC Jaipur. The Committee deliberated the Certified Compliance Report and found in order.

The Committee also noted that the Ambient Air quality at Village Chandravati is found to be 107.4 $\mu\text{g}/\text{m}^3$ which is more than the prescribed standard. The main reason behind the increase in value of PM10 is due to the kutcha road which cause more pollution as comparison to Pakka road. The PP committed for better Air Quality in the Chandravati Village to control the emission of PM10 and other AAQ emission values within the prescribed standards. PP also committed for the plantation in the adjoining areas in consultation with the local authorities. The PP also committed that the plantation is of indigenous tree species that can reduce particulate matter and fugitive emissions with the scope for vertical gardening.

The Committee also deliberated the Onsite and Offsite Emergency plan and various mitigation measures to be proposed during implementation of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.

Accordingly, the EAC recommended for the grant of environmental clearance to the proposal subject to following conditions:

The environmental clearance granted to the project/activity is strictly under the Minutes of 27th EAC Meeting (Industry 3 Sector) held on March 7-8, 2022

provisions of the EIA Notification 2006 and its amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

The EAC, after detailed deliberations, **recommended the project for grant of environmental clearance, subject to compliance of terms and conditions as under, and general terms and conditions in Annexure: -**

- (i). The PP shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- (ii). The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- (iii). No banned chemicals/dyes shall be manufactured by the project proponent. No banned raw materials shall be used in the unit. The project proponent shall adhere to the notifications/guidelines of the Government in this regard.
- (iv). The project proponent shall comply with the environment norms for Dye and Dye Intermediate Industry as notified by the Ministry of Environment, Forest and Climate Change, vide GSR 325(E), dated 07.05.2014 under the provisions of the Environment (Protection) Rules, 1986.
- (v). All Necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The Project proponent shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.
- (vi). The continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
- (vii). The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report.
- (viii). The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.

- (ix). Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees.
- (x). The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.
- (xi). The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.
- (xii). Volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97% with effective chillers/modern technology.
- (xiii). Total fresh water requirement shall not exceed 6.0 m³/day Prior permissions in this regard shall be obtained from the concerned regulatory authority.
- (xiv). As already committed by the project proponent, Zero Liquid Discharge (ZLD) shall be ensured and no waste/treated water shall be discharged outside the premises. Treated effluent shall be reused in the process/utilities. Treated Industrial effluent shall not be used for gardening/greenbelt development/horticulture purpose
- (xv). The storm water from the roof top shall be channelized through pipes to the storage tank constructed for harvesting of rain water in the premises and harvested water shall be used for various industrial processes in the unit. No recharge shall be permitted within the premises. Process effluent/ any wastewater shall not be allowed to mix with storm water.
- (xvi). The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high-pressure hoses for equipment clearing to reduce wastewater generation.
- (xvii). The green belt of at least 5-10 m width shall be developed in nearly 40% of the total project area mainly along the plant periphery/adjacent areas, as committed by the PP. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department. Records of tree canopy shall be monitored through remote sensing map. Trees have to be planted with spacing of 2m x 2m and number of trees have to be increased accordingly. The plant species can be selected that will give better carbon sequestration and plantation shall be completed within six months.
- (xviii). The activities and the action plan of the issues raised during public hearing to address the socio-economic issues in the study area, shall be completed as per the schedule presented before the Committee and as described in the EMP report in letter and spirit. The compliances report shall be submitted to IRO, MoEFCC Lucknow.

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- (xix). A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.

Agenda No. 27.7

Setting up of Pesticides Manufacturing Unit with proposed capacity of 3500 MTPA (excluding formulation), located at 529/2 3-15, 530/2 5-15, 531/1 0-10, Village-Hassanpur Tehsil- Rajpura, District- Patiala, Punjab by M/s. Safe Agrochemicals LLP – Re- Consideration of Environmental Clearance-regarding.

[Proposal No. IA/PB/IND3/214382/2021; File No. IA-J-11011/239/2021-IA-II(I)]

The proposal was earlier placed before the EAC in its 24th meeting held during 12-13 January, 2022 wherein EAC recommended the project. During the file processing, competent authority sought certain requisite information/inputs regarding onsite and offsite emergency plan. The Information submitted by the project proponent was not satisfactory.

Deliberations in the EAC:

The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal.

The EAC noted that the project was considered earlier in the 24th EAC meeting wherein EAC recommended the project. During processing of the project for grant of EC the Ministry has sought a clarification that, "Since this is a Pesticide Manufacturing Unit, it would be appropriate that the Project Proponent is called upon to submit the Disaster Management Plan as well which may be deliberated by the EAC and timeline for completion of the various activities related to it is also clearly specified so that Response to various Disasters is in place before the Plant becomes operational." Accordingly, the PP was submitted the ADS reply and the proposal is placed in this instant meeting.

The EAC noted that the requisite information/inputs regarding onsite and offsite emergency plan was not satisfactory.

The EAC, after detailed deliberations, **suggested to resubmit the revised On-site, Off-Site Emergency Disaster Management Plan and various mitigation measures to be proposed during implementation of the project.**

Agenda No. 27.8

Extension of environmental Clearance for expansion of dyes & dye intermediates unit {60 MTPM to 2355 MT/month and coal based power plant: 5 MW/month at Survey No 637, nr. Kalamsar Village, Khambhat, Anand, Gujarat by M/s ROHAN DYES AND INTERMEDIATES UNIT 1 – Consideration in Validity of extension in Environmental

Clearance

[Proposal No. IA/GJ/IND3/257657/2022; File No. J-1101/467/2008-IA-II(I)]

The PP did not attend the meeting; however, the Committee deliberated the request of PP as submitted on the Parivesh portal.

It was informed to the Committee that the EC was issued by the Ministry to the project vide letter No. J-11011/467/2008-IA II (I) dated 4th October, 2010. Extension in validity of Environmental Clearance was also issued to the project vide letter dated 19.07.2017.

The committee was also informed that as per para 9 of EIA Notification, 2006 "validity may be extended by the regulatory authority concerned by a maximum period of three years if an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form I, and Supplementary Form IA, for Construction projects or activities (item 8 of the Schedule)"

The committee was of the view that for the calculation of validity of EC, EC dated 4th October, 2010 should be considered. The committee recommended that as the EC was not implemented by the PP even after taking extension of three years, therefore no scope for further extension left as per the provision of EIA, Notification, 2006.

The Committee **returned** the proposal in the present form.

Agenda No. 27.9

Extension of environmental Clearance for Adhesive Manufacturing Plant at Plot No. 770/2 & 770/3, Village Jhagadia GIDC, Taluka Jhagadia, District Bharuch, Gujarat by M/s Bostik India Private Limited – Consideration in Validity of extension in Environmental Clearance

[Proposal No. IA/GJ/IND3/258604/2022; File No. J-11011/78/2013-IA-II(I)]

The proposal is for validity extension in the Environmental Clearance granted by the Ministry vide letter No. J-11011/78/2013-IA II (I) dated 13th April 2015 for the project Adhesive Manufacturing Plant located at plot number 770/2 and 770/3 of GIDC Jhagadia, Taluka Jhagadia, District Bharuch in Gujarat in favour of M/s. Bostik India Private Limited.

The project proponent has requested for validity extension in the Environmental Clearance with the details are as under;

S. No.	Para of EC issued by MoEF&CC	Details as per the ToR/EC	To be revised/ read as	Justification/reasons		
				S.	EC	Date
1	EC received dated 13 th	<ul style="list-style-type: none"> Validity period as per EC 5 years. 	Extension for 3			

April 2015	<ul style="list-style-type: none"> As per Gazettee Notification by MoEF&CC Delhi dated 29th April 2015, validity of Environment Clearance shall be 7 years from the date of issue instead of 5 years. Hence, EC is valid till 12th April 2022 Because of COVID-19 situation, MoEF released one notification dated 18th January, 2021 regarding validity of EC. "The period from the 1st April, 2020 to the 31st March, 2021 shall not be considered for the purpose of calculation of the period of validity of Prior Environmental Clearances" Hence, Hence Our EC is valid up to 12th April 2023. 	years	No.	Extension Process till date	
			1	EC Received	13 th April 2015
			2	Validity of EC for 7 years	12 th April 2022
			3	One year EC validity extension due to COVID-19	12 th April 2023
			4	Application for EC Validity Extension	21 st February 2022
			5	Acceptance of Application by MoEF&CC, Delhi	28 th February 2022
			9	EC Extension Presentation at MoEF&CC, Delhi	08 th March 2022

Deliberations in the EAC:

The Member Secretary informed the Committee that the PP has got EC on 13th April 2015 but still there are non-compliances of EC conditions as reported by the IRO, MoEFCC. EAC observed that compliance of EC conditions should be the primary objective of PP. Accordingly, the committee was of the opinion that without complete compliances of existing EC condition this instant project may not be considered by the EAC for further extension.

The EAC noted that while presentation the consultant addressed State Level Expert Appraisal Committee (SEAC) instead of Expert Appraisal Committee (EAC). The committee showed displeasure to the casual behavior of the consultant. The Consultant, however, apologize for the mistake and submitted apology letter vide letter dated 08.03.2022.

The Committee suggested PP to first comply with the existing EC conditions and then come before the Committee for validity extension as the EC is already valid till April, 2023.

The proposal was accordingly **returned** in its present form for the revision of the application.

Agenda No. 26.10

Formaldehyde manufacturing unit with Production capacity of 80 TPD, located at village Kohand, Tehsil - Gharaunda, District: Karnal, Haryana by M/s JRS Industries – Consideration in TOR- Violation Case submitted by Project Proponent on Parivesh Portal on 25.02.2022.

(Hon'ble Supreme Court order dated 07.02.2022 in the matter of CIVIL APPEAL NO. 448 OF 2022, JRS INDUSTRIES V/s VINEET NAGAR & ORS.)

[Proposal No. IA/HR/IND3/258480/2022; File No. IA-J-11011/172/2021-IA-II(I)]

The project proponent and the accredited consultant M/s SBA Enviro Systems Pvt. Ltd., Consultants having accreditation number NABET/EIA/2023/ RA0198 valid till 24.5.2023 has made a detailed presentation on the salient features of the project and informed that:

The proposal is for Terms of Reference (ToR) for Formaldehyde manufacturing unit with capacity of 80 TPD, located at village Kohand, Tehsil - Gharaunda, District: Karnal, Haryana by M/s JRS Industries. The Existing plant was established based on Consent to Establish granted vide file no. HSPCB/Consent/313096618KARCTE5628233 dated 14.9.2018 without prior Environmental clearance, thus the Project has violated the provisions of the EIA Notification, 2006.

Production Capacity

Product	Existing Capacity	Proposed Capacity	Total Capacity
Formaldehyde	80 TPD	80 TPD	80 TPD

Raw Material Detail:

Raw Material	Existing Requirement	Proposed Requirement	Total Requirement
Methanol	40 MT	40 MT	40 MT

The project comes under Item 5(f) of the Schedule, as Category A, as per EIA Notification 2006 and its subsequent amendments and, therefore requires appraisal at central level by Expert Appraisal Committee (EAC) in the Ministry.

The PP reported that the existing land area is 4375.62 sqm and built up area is 864.00 m². The proponent informed that existing develop a greenbelt area is 1540.00 sqm and open area is 698sqm of the project. The estimated project cost is Rs 6.7 Crores including existing investment of Rs 3.25 Crores. The PP reported that the Total water requirement is 53 KLD, 52.5 KLD for industrial use & 0.5 KLD for domestic purpose. NOC for ground water abstraction from HWRA is yet to be obtained. The PP reported that the total power requirement will be 220 kVA (Total Connection load) and will be sourced from UHBVN (Uttar Haryana Bijli Vitran Nigam). Two DG set of capacity 180 KVA and 200 KVA also exist as the

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backup power supply.

Details of Violation:

Period	Production	Remarks
August, 2018- October, 2020	Formaldehyde Manufacturing (80 TPD)	Prior EC was not taken before setting up and operating the Unit, hence covered under violation of the provisions of the EIA Notification, 2006

Deliberations by the EAC:

The Member Secretary has informed to the EAC that the Ministry had issued a Notification vide S.O. 804 (E) dated 14th March, 2017 for appraisal of projects for grant of terms of reference/ Environmental Clearance, which have started the work on site, expanded the production beyond the limit of Environmental Clearance, or changed the product mix without obtaining prior Environmental Clearance under EIA Notification, 2006. The above said notification i.e., Notification vide S.O. 804 (E) dated 14th March, 2017 was an open window for 6 months. The projects or activities which are in violation as on date of this notification only will be eligible to apply for environmental clearance under this notification and the project proponents can apply for environmental clearance under this notification only within six months from the date of this notification.

The Member Secretary has also appraised to the EAC that there were three recent court cases in the Hon'ble NGT [viz. Dastak NGO vs Syncochem Prganics Pvt. Ltd. & ors in OA No. 287 of 2020, Vineet Nagar Vs. Central Ground Water Authority & Ors. in OA No. 298 of 2020, and Ayush Garg Vs Union of India & Ors. in OA No. 840 of 2019], which were disposed of by Hon'ble NGT vide its Order dated 03.06.2021 with the following directions:

- (i) For past Violations, the concerned Authorities are free to take appropriate action in accordance with polluter pays principle, following due process.
- (ii) Since having prior EC is statutory mandate, it has to be complied with by the formaldehyde producing industrial units barring which the units cannot be allowed to function.
- (iii) State PCB may assess and recover compensation for illegal operation of the Units on 'Polluter Pays' principle.
- (iv) State PCB may ensure that the unit does not re-start functioning without requisite Statutory Clearance.
- (v) To be duly considered by the concerned regulatory authorities including MoEFCC on merits and in accordance with law.

It was informed to the Committee that the Hon'ble NGT(WZ) in the matter titled Appeal No. 34/2020 titled Tanaji B. Gambhire vs. Chief Secretary, Govt. of Maharashtra & Ors. vide order dated 24.05.2021 directed that a proper SoP (Standard Operating Procedure) be laid down for grant of EC in violation cases so as to address the gaps in binding law and practice being currently followed. The Hon'ble NGT further suggested MoEFCC to consider circulating such SoP to all SEIAAs in the country. Standard Operating Procedure (SOP) for identification

and handling of violation cases under EIA Notification, 2006 vide office memorandum dated 7th July, 2021 was issued.

It was further informed that the Hon'ble Supreme Court in another matter titled **Electrosteel Steels Ltd. Vs. Union of India & Ors** (Civil Appeal No. 7576-7577 of 2021) vide judgment dated 09/12/2021, inter-alia, held vide the following paragraphs that :

.....93. *The interim order passed by the Madras High Court appears to be misconceived. However, this Court is not hearing an appeal from that interim order. The interim stay passed by the Madras High Court can have no application to operation of the Standard Operating Procedure to projects in territories beyond the territorial jurisdiction of Madras High Court. Moreover, final decision may have been taken in accordance with the Orders/Rules prevailing prior to 7th July, 2021.*

94. *In passing the impugned order the High Court overlooked the consequences of closure of an integrated steel plant with a work force of 300 regular and 700 contractual workers. The High Court also failed to appreciate that the judgment of this Court in Alembic Pharmaceuticals (supra) was distinguishable on facts. Furthermore, continuance of the interim orders allowing operation of an industrial establishment or even the grant of revised EC to the industrial establishment cannot stand in the way of action against that establishment for contraventions, including the imposition of penalty, on the principle 'polluter pays'. The scope and effect of Section 32A of the IBC is a different issue. This Court need not examine into the question of whether penal action can be initiated against the Appellant or, whether compensation can be recovered from the Appellant, at this stage. The issue may be decided by the appropriate authority at the appropriate stage when it adjudicates an action for penalization of the Appellant or recovery of compensation from the Appellant. The application of the Appellant for revised EC, CTO etc. shall be considered strictly in accordance with environmental norms.*

95. *The appeals are allowed. The impugned order is set aside. The Respondent No.1 shall take a decision on the application of the Appellant for revised EC in accordance with law, within three months from date. Pending such decision, the operation of the steel plant shall not be interfered with on the ground of want of EC, FC, CTE or CTO....."*

Further, the Ministry has issued an OM on 25/08/2021 and forwarded the directions of the Hon'ble Supreme Court in the matter of Electrosteel Steels Ltd. Vs. Union of India & Ors (Civil Appeal No. 7576-7577 of 2021) vide judgment dated 09/12/2021 to regulatory authority.

The Member Secretary informed to Committee that the instant matter was placed before the EAC, in pursuance of the directions given by the Hon'ble Supreme Court order dated 07.02.2022 for the Original Application No. 4480f 2022 (JRS Industries Vs. Vineet Nagar & Ors.) concluded "the concerned authorities shall proceed with the applications, in accordance with law, at the earliest, preferably within two months from the date of communication of this order".

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After detailed deliberations and examination of application in Form-I, PFR, other reports by the Committee it is emerged that the instant application is not as per the Standard Operating Procedure (SOP) dated 7.7.2021 for identification and handling of violation cases under EIA Notification, 2006. Even PP has not proposed the violation TOR as per provision of the SOP dated 07.07.2021 and PP has not submitted the correct application.

During the presentation the PP/Consultant has accepted that they had missed out some of the important details related to the project. They have requested the EAC to consider this one-time and allow us to furnish the requisite details about the proposed TOR as per SOP dated 07.07.2021 and other parameters in the PFR & Form-1 which is requisite documents as per provision of the EIA Notification, 2006.

The EAC has also advised that the Consultant to submit the application with all the details for appraisal of the EAC.

After, detailed deliberations, the EAC accepted the request of PP for revision of application on Parivesh portal. Accordingly, the EAC **deferred** the proposal for revision of application as per SOP dated 07.07.2021.

The meeting ended with thanks to the Chair.

ANNEXURE

GENERAL EC CONDITIONS

- (i) No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (ii) The Project proponent shall strictly comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, and Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 and other rules notified under various Acts.
- (iii) The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
- (iv) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules- 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- (v) The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. The activities shall be undertaken by involving local villages and administration. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- (vi) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- (vii) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Panshad/Municipal Corporation, Urban local Body and the local NGO, if any from whom suggestions/ representations, if any, were received while processing the proposal.
- (viii) The project proponent shall also upload/submit six monthly reports on Parivesh Portal on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data to the respective Integrated Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- (ix) The environmental statement for each financial year ending 31st March in Form-V as is

mandated shall be submitted to the concerned State Pollution Control Board prescribed under the Environment (Protection) Rules, 1986 and shall subsequently, shall also be put on the website of the company along with the compliance of environmental clearance conditions and shall also be submitted to the respective Integrated Regional Office of MoEF & CC by e-mail

- (x) The project proponent shall inform the public that the project has been granted environmental clearance by the Ministry and copies of the clearance letter shall be available with the SPCB/Committee and may also be seen at Website of the Ministry and at <https://parivesh.nic.in/>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the State concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
- (xi) The project authorities shall inform the Regional Office as well as the Ministry of financial closure and final approval of the project by the concerned authority by the date of start of the project.
- (xii) This Environmental clearance is granted subject to final outcome of the project by the Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of law if any law may be applicable to this project.

Annexure-II**List of the Expert Appraisal Committee (Industry-3) members participated during Video Conferencing (VC) meeting**

S No.	Name of Members	Designation
1.	Prof. (Dr.) A.B. Pandit Vice-Chancellor, Institute of Chemical Technology, Mumbai, Sir J.C. Bose Fellow, Government of India Email: ab.pandit@ictmumbai.edu.in	EAC Chairman
2.	Dr. Ashok Kumar Saxena, IFS Bungalow No. 38, Sector-8A, Gandhinagar, Gujarat – 382008 E-mail: ashoksaxena1159@gmail.com	Member
3.	Prof. (Dr.) S. N. Upadhyay Research Professor (Hon.) Department of Chemical Engineering & Technology, Indian Institute of Technology (Banaras Hindu University), Varanasi E-mail: snupadhyay_che@iitbhu.ac.in	Member
4.	Prof. (Dr.) Vijay S. Moholkar Professor in Department of Chemical Engineering, Block K (Academic complex), Room No. 111, India Institute of Technology, Gandhinagar, Gandhinagar – 781039 E-mail: vmoholkar@iitg.ac.in	Member
5.	Shri Santosh Gondhalkar Shree Apartment, Flat 401, Plot No. 22, Tukaram Society, Santhnagar, Pune- 411009 E-mail: santoshgo@gmail.com	Member
6.	Dr. Suresh Panwar House No 4, Gayatri Green Society, NH 58 Bypass, Kankarkhera, Meerut, Uttar Pradesh Email- sppn@gmail.com	Member
7.	Shri Tukaram M Karne "SHREYAS DRNATE" F-1, 95-Tulasibagwale Colony, Sahakarnagar-2, PUNE- 411 009, Maharashtra E-mail: tmkarne@gmail.com	Member
8.	Prof. (Dr.) Suneet Dwivedi, Professor in K. Banerjee Centre of Atmospheric and Ocean Studies, University of Allahabad, Allahabad - 02 Uttar Pradesh E-mail: dwivedisuneet@rediffmail.com suneetdwivedi@gmail.com	Member

9.	<p>Shri Sanjay Bisht Scientist 'E', Room No. 517, Office of the Director, Institute of Meteorology, Indian Meteorological Department, Musam Bhawan, Lodhi Road, New Delhi - 110003 E-mail: sanjay.bisht@imd.gov.in</p>
10.	<p>Shri Dinabandhu Gouda Additional Director, DH (PC) I, Room No. 1040, 10th Floor, Central Pollution Control Board, Parvati Bhawan, Kasturba Arjun Nagar, Delhi - 110032 E-mail: dinabandhu.cpcb@nic.in</p>
11.	<p>Dr. R. B. Lal Scientist 'E'/Additional Director Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Room No. W-404, 4th Wing, Jor Bag Road, New Delhi-110003 Telefax: 011-20819346 E-mail: rb.lal@nic.in</p>

MoEFCC

1.	<p>Dr. Abhilasha S Mathuriya Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bag Road, New Delhi-110003</p>
2.	<p>Dr. Bhawana K Negi Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bag Road, New Delhi-110003</p>
3.	<p>Mr. Ritin Raj Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bag Road, New Delhi-110003</p>

Approval of EAC Chairman

Email

Additional Director MoEFCC Dr R B LAL

Re: Zero Draft Minutes of the 27th EAC (Industry 3 Sector) meeting held during March 7-8, 2022 (through Video Conferencing) for comments of the EAC and approval of the Chairman Sir.

From : ab.pandit <ab.pandit@ictmumbai.edu.in> Mon, Mar 14, 2022 11:00 AM
 Subject : Re: Zero Draft Minutes of the 27th EAC (Industry 3 Sector) meeting held during March 7-8, 2022 (through Video Conferencing) for comments of the EAC and approval of the Chairman Sir. 1 attachment
 To : Additional Director MoEFCC Dr R B LAL <rb.lal@nic.in>, mihoksaxena1159@gmail.com, snupadhyay.che <snupadhyay.che@iitbhu.ac.in>, dwivedisuneet@rediffmail.com, suneetdwivedi@gmail.com, santoshgouda@gmail.com, pkmishra.che <pkmishra.che@iitbhu.ac.in>, jipkern15@gmail.com, spcppri@gmail.com, treamen@jntia.com, Dinabandhu Gouda <dinabandhu.pcb@nic.in>, Sanjay Bist <sanjay.bist@ind.gov.in>, vnuhokar@itg.ac.in, Rakesh kushwaha <kushwaha-cgwb@gov.in>

Enclosed are the Zero Draft Minutes of the IC meeting.

Yours faithfully,

The Minutes of the meeting has been approved



Prof Aniruddha B Pandit

Annexure - A/g

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The GM
MS. SUN PHARMACEUTICAL INDUSTRIES LIMITED
Sun Pharmaceutical Industries Ltd Sathammal Village, Karunkhuzhi Post
madhuranthagam Taluk, Kanchipuram, Tamil Nadu-603303

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/TN/IND3/248368/2021 dated 08 Feb 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC22A058TN111003 |
| 2. File No. | IA-J-11011/544/2021-IA-II(I) |
| 3. Project Type | New |
| 4. Category | A |
| 5. Project/Activity including Schedule No. | 5(f)-API |
| 6. Name of Project | "Proposed expansion of Active Pharmaceutical Ingredients (APIs) Bulk Drug manufacturing within the Existing Plant" of M/s. Sun Pharmaceutical Industries Ltd. Village Sathammai, Taluk Madurantakam, District Chengalpattu (Formerly Kancheepuram), Tamil Nadu |
| 7. Name of Company/Organization | MS. SUN PHARMACEUTICAL INDUSTRIES LIMITED |
| 8. Location of Project | Tamil Nadu |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 31/03/2022

(e-signed)
Dr. R.B. Lal
Scientist E
IA - (Industrial Projects - 3 sector)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

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and Virtuous Environment Single-Window Hub)*



F. No. IA-J-11011/544/2021-IA-II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
 Jorbagh Road, New Delhi - 110003

Dated: 31st March, 2022

To,

M/s Sun Pharmaceutical Industries Ltd.,
 Village Sathammai, Taluka Madurantakam,
 District Chengalpattu (Formerly Kancheepuram),
 Tamil Nadu

Email: joy.ma@sunpharma.com

Project: Expansion of Active Pharmaceutical Ingredients (APIs) manufacturing unit with production capacity from 25.5 TPM to 134.082 TPM within the Existing Plant located at Sy. No. 90/2, 90/3, 90/4, 99/1, 99/2, 99/3, 99/4, 99/5, 100/1, 100/2a, 100/2b, 100/3, Village Sathammai, Taluka Madurantakam, District Chengalpattu (Formerly Kancheepuram), Tamil Nadu by M/s Sun Pharmaceutical Industries Ltd. - Environmental Clearance regarding.

Sir,

This has reference to your proposal No. IA/TN/IND3/248368/2021 dated 30th December 2021 and further EDS reply dated 8th February, 2022 and submitting the PFR & EMP report and further information vide letter dated 8th March, 2022 on the above subject matter.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for Environmental Clearance to the project for Expansion of Active Pharmaceutical Ingredients (APIs) manufacturing unit with production capacity from 25.5 TPM to 134.082 TPM within the Existing Plant, located at Sy. No. 90/2, 90/3, 90/4, 99/1, 99/2, 99/3, 99/4, 99/5, 100/1, 100/2a, 100/2b, 100/3, Village Sathammai, Taluka Madurantakam, District Chengalpattu (Formerly Kancheepuram), Tamil Nadu by M/s Sun Pharmaceutical Industries Ltd.

3. The details of products and capacity are as under:

S. No.	Product Details (complete name)	CAS No.	Existing Quantity	Proposed Quantity	Total Quantity	Uses
1.	Sodium Valproate	1069-66-5	8	27	35	Anticonvulsant
2.	Oxetacaine	126-27-2	1	2.4	3.4	Oral Anaesthetic
3.	Clomipramine	303-49-1	1	2	3	Antidepressant
4.	Metadoxine	74536-44-0	0.4	0.6	1	Non-alcoholic Steatohepatitis

5.	Flurbiprofen	5104-49-4	1	0	0	Nonsteroidal anti-inflammatory agent
6.	Analgin Magnesium	63372-86-1	6	0	0	Analgesic
7.	Carbamazapine	298-46-4	4	0	0	Anticonvulsant
8.	Metoprolol Tartrate	56392-17-7	3	0	0	Beta blockers
9.	Tramadol Hydrochloride	36282-47-0	1	0	0	opioid analgesics
10	Danazol	17230-88-5	0.1	0	0	androgenic hormones
11	Magnesium Valproate	62959-43-7	0	10	10	Anticonvulsant.
12	Divalproex Sodium	76584-70-8	0	15	15	Anticonvulsant.
13	Mephentermine sulphate	1212-72-2	0	0.75	0.75	Antihypertensive
14	Elagolix sodium	832720-36-2	0	0.02	0.02	Gynaecology (Menstruation disorders)
15	Valproic acid	1069-66-5	0	43	43	Anticonvulsant.
16	Ranolazine	95635-55-5	0	10	10	Antianginal
17	Amisulpride	71675-85-9	0	2	2	Dopamine receptor antagonist; neuroleptic.
18	Hydroxychloroquine	747-36-4	0	0.55	0.55	Rheumatoid arthritis
19	Carboplatin	41575-94-4	0	0.072	0.072	Various types of cancers.
20	Orlistat	96829-58-2	0	2.4	2.4	Therapy of weight loss.
21	Isotretinoin	4759-48-2	0	0.18	0.18	Treat severe recalcitrant nodular acne.
22	Lumacaftor	936727-05-8	0	0.05	0.05	Treat cystic fibrosis
23	Pregabalin	148553-50-8	0	4	4	Analgesic in treatment of peripheral neuropathic pain Anticonvulsant, Anxiolytic
24	Dexmethyl Phenidate	19262-68-1	0	0.1	0.1	deficit hyperactivity disorder

25	Tizanidine	64461-82-1	0	0.25	0.25	skeletal muscle relaxants
26	Lenalidomide	191732-72-6	0	0.025	0.025	treat various types of cancers
27	Liraglutide	204656-20-2	0	0.25	0.25	control blood sugar levels
28	Methylphenidate HCL	298-59-9	0	0.475	0.475	attention deficit hyperactivity disorder - ADHD
29	Lurasidone	367514-87-2	0	0.5	0.5	treat the symptoms of schizophrenia
30	Imatinib	220127-57-1	0	1.9	1.9	treat certain types of leukemia
31	Sunitib	341031-54-7	0	0.04	0.04	Antineoplastics
32	Leuprolide	74381-53-6	0	0.1	0.1	Treatment of prostate cancer, endometriosis, uterine fibroids
33	Semaglutide	910463-68-2	0	0.02	0.02	control blood sugar levels
34	Total		25.5	123.68	134.82	

4. The Project proponent reported that the land area is 64688.76 sq.m. The expansion is proposed within the existing land. The industry has already developed 21992.00 sq.m. (33.99%) green area and an additional 2500 more trees will be developed in area of 4006.00 sq.m. near project site. So overall greenbelt proposed after expansion will be 40.19%. The estimated project cost is Rs. 202.36 Crores including an existing investment of Rs. 174.36 Crores. Total capital cost earmarked towards environmental pollution control measures for proposed expansion is Rs. 149.5 Lakhs and the Recurring cost (operation and maintenance) will be about Rs. 59.97 lakhs per annum. Total Employment will be of 654 persons. Industry proposes to allocate Rs. 33 Lakhs of the proposed cost towards CER.

5. The PP reported that the unit is located at 3.72 km (West) from the Vedanthangal Bird Sanctuary. Wildlife Corridors etc. within 10 km distance from the project site. Project proponent has applied the NBWL clearance vide proposal no. FP/TN/IND/5079/2020 which is under consideration by Wildlife Division. There are no other National Park, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site. The Kiliyar River is flowing at a distance of 2.03 km in SSW direction. Palar River is flowing at a distance of 7.52 km in ENE direction.

6. The PP reported that total water requirement after expansion will be 286.5 KLD out of which fresh water will be 182 KLD. Fresh water will be sourced from private tankers. Effluent of 83 KLD will be treated through existing Effluent Treatment Plant of 60 KLD

followed by RO (40 KLD), MEE (80 KLD) and ATFD (22KLD). The plant is based on Zero liquid discharge system.

7. The power requirement after expansion will be 42000 kVA including existing 36000 kVA and will be met from TANGEDCO. Existing unit has DG sets of 1x380 kVA, 1x1500 kVA, 1x1010 kVA, 1x 500 kVA capacities, additionally DG sets are used as standby during power failure. Stack height of 7m for 380 kVA & 500 kVA and 30 m for 1010 kVA & 1500 kVA has been provided as per CPCB norms. Existing unit has 3 TPH (2 Nos.), 6 TPH (1 No.) and 10 TPH (1 No.) coal/wood fired boilers. No additional boiler will be installed. Dust collector with a stack height of 30 m (for 6 TPH boiler) and dust collector followed by bag filter with a stack height of 36 m (for 10 TPH boiler) has been installed for controlling the particulate emissions within the statutory limit of 115 mg/Nm³.

8. The Project proponent will comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996. The Onsite and Offsite Emergency plan will be implemented as cited in the provisions of the Rules.

9. Details of solid waste/hazardous waste disposal and process emissions generation and its management are as per the plan provided in the PFR & EMP report and as deliberated in the EAC.

10. The PP reported that this is old unit and is operating with valid CTO from SPCB before 2006. The unit has obtained CTO compliance from the Tamilnadu Pollution Control Board vide letter dated 07.03.2022. All the conditions were reported complied, however, some suggestion were given to the unit. The PP committed to implement the suggestion given by TNPCB. The EAC deliberated the compliance status and found satisfactory.

11. The Committee was informed that the Ministry has issued an Office Memorandum dated 28.01.2021, which inter-alia request EAC to clearly recommend the permissible pollution load i.e., quantity and quality, including composition of emissions, discharge and solid waste generation. In compliance this OM, PP has submitted the following pollution load information and the EAC deliberated on the issue. PP also requested that EC may include the name of products also otherwise PP will face difficulty in obtaining the CTE/CTO from concerned SPCB.

Kg Per Day														
Water Input	EFFLUENT WATER								SOLID WASTE					
	Effluent Water	Inorganics In Effluent	Organics In Effluent	TDS	COD	HTDS	LTDS	Total Effluent	Organic Solid waste	Inorganic Solid waste	Spent Carbon	Distillation Residue	Process emissions	Fugitive loss
1,82,000	83,000	617	475	514	528	36,500	46,500	83,000	59	72	127	9,143	927.7	66.36

HAZARDOUS SOLID WASTE DETAILS

Kg Per Day			
SOLID WASTE			
Organic solid	Inorganic solid waste	Spent Carbon	Distillation Residue
59	72	127	9,143

EMISSION DETAILS

Kg Per Day	
Process emissions	Fugitive emissions
927.7	66.36

Kg Per Day										
CO2	H2	NH3	O2	N2	HBr	HCl	(CH3)2NH	CH3Cl	HF	SO2
895.7 (P) + 15 (F) = 910.7	0.3 (P)	0.3 (P)	14 (F)	16 (F)	0	12.6 (P)	0	0	0	18.6 (P) + 21.36 (F) = 39.96

12. The proposal was considered by the **Expert Appraisal Committee (Industry-3 Sector) in its 27th meeting held during 7-8 March, 2022**, wherein the project proponent and their consultant [M/s Eco Laboratories and Consultants Pvt. Ltd, having accreditation number NABET/EIA/2023/RA0211 valid till 17.12.2023] presented the PFR/EMP report.

The Committee found the PFR/EMP report and reply of PP satisfactory and recommended the project for grant of environmental clearance. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <http://parivesh.nic.in>.

The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with PFR/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the PFR/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

The Committee noted that the PFR/EMP reports are in order, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

The Committee deliberated on the revised water balance data submitted by PP and found it satisfactory. The Committee also deliberated on the action plan and budget allocation for green belt development. As committed by the PP the green belt development shall be completed within one year. The Committee suggested that the greenbelt development shall be taken up actively by the PP and trees shall be planted considered 2m x 2m ratio. The Committee deliberated on mitigation of carbon emissions, biofuels and socioeconomic study submitted by PP and found satisfactory. The committee deliberated the status of court case and compliance status of CTO and found the reply of PP satisfactory and reply of PP found to be satisfactory.

The Committee deliberated the Onsite and Offsite Emergency plans and various mitigation measures to be proposed during implementation of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

13. The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

14. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-3), Ministry of Environment, Forest and Climate change hereby accords **Environmental clearance to the project for Expansion of Active Pharmaceutical Ingredients (APIs) manufacturing unit with production capacity from 25.5 TPM to 134.082 TPM within the Existing Plant, located at Sy. No. 90/2, 90/3, 90/4, 99/1, 99/2, 99/3, 99/4, 99/5, 100/1, 100/2a, 100/2b, 100/3, Village Sathammai, Taluka Madurantakam, District Chengalpattu (Formerly Kancheepuram), Tamil Nadu by M/s Sun Pharmaceutical Industries Ltd.** under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as under:-

A. Specific Conditions:

- (i). This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble NGT and any other Court of Law, as may be applicable to this project.
- (ii). This Environmental Clearance is subject to obtaining the NBWL clearance from the Standing Committee on Wildlife as the Unit is located at 3.72 km (West) from the Vedanthangal Bird Sanctuary.
- (iii). The project proponent shall comply with the environment norms for Bulk Drugs (Pharmaceutical) Industry as notified by the Ministry of Environment, Forest and Climate Change, vide GSR 541(E), dated 06.08.2021 under the provisions of the Environment (Protection) Rules, 1986.
- (iv). The PP shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the PFR/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- (v). No banned chemicals shall be manufactured by the project proponent. No banned raw materials shall be used in the unit. The project proponent shall adhere to the notifications/guidelines of the Government in this regard.
- (vi). The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.

- (vii). All necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The Project proponent shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.
- (viii). The volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97 % with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out.
- (ix). The project proponent shall explore possibilities for recycling and reusing of treated water in the unit to reduce the fresh water demand and waste disposal.
- (x). As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no treated/untreated wastewater shall be discharged outside the premises. Treated effluent shall be reused in the process/utilities. Treated Industrial effluent shall not be used for gardening/greenbelt development/horticulture.
- (xi). Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
- (xii). The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report.
- (xiii). The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
- (xiv). Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees. Action plan for mitigation measures shall be properly implemented based on the safety and risk assessment studies.
- (xv). The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.
- (xvi). The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.
- (xvii). Total fresh water requirement, sourced from private tankers shall not exceed 182 KLD. Prior permission in this regard shall be obtained from the concerned regulatory authority/CGWA and renewed from time to time.

- (xviii). The storm water from the roof top shall be channelized through pipes to the storage tank constructed for harvesting of rain water in the premises and harvested water shall be used for various industrial processes in the unit. No recharge shall be permitted within the premises. Process effluent/ any wastewater shall not be allowed to mix with storm water.
- (xix). The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (xx). The green belt of at least 5-10 m width shall be developed in at least 33% of the total project area, mainly along the plant periphery/ additional land. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department. Records of tree canopy shall be monitored through remote sensing map. Trees have to be planted with spacing of 2m x 2m ratio and as committed by PP shall plant 2500 number of trees in first year itself and subsequent years the green belt shall be monitored. The plant species can be selected that will give better carbon sequestration.
- (xxi). The activities and the action plan proposed by the project proponent to address the socio-economic issues in the study area, shall be completed as per the schedule presented before the Committee and as described in the PFR/EMP report in letter and spirit.
- (xxii). A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.

B. General Conditions: The grant of environmental clearance is further subject to compliance of other general conditions as under:-

- (i) No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (ii) The Project proponent shall strictly comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, and Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 and other rules notified under various Acts.
- (iii) The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
- (iv) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers,

enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

- (v) The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. The activities shall be undertaken by involving local villages and administration. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- (vi) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- (vii) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (viii) The project proponent shall also upload/submit six monthly reports on Parivesh Portal on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data to the respective Integrated Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- (ix) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of MoEF&CC by e-mail.
- (x) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at <https://parivesh.nic.in/>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
- (xi) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
- (xii) This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

15. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a

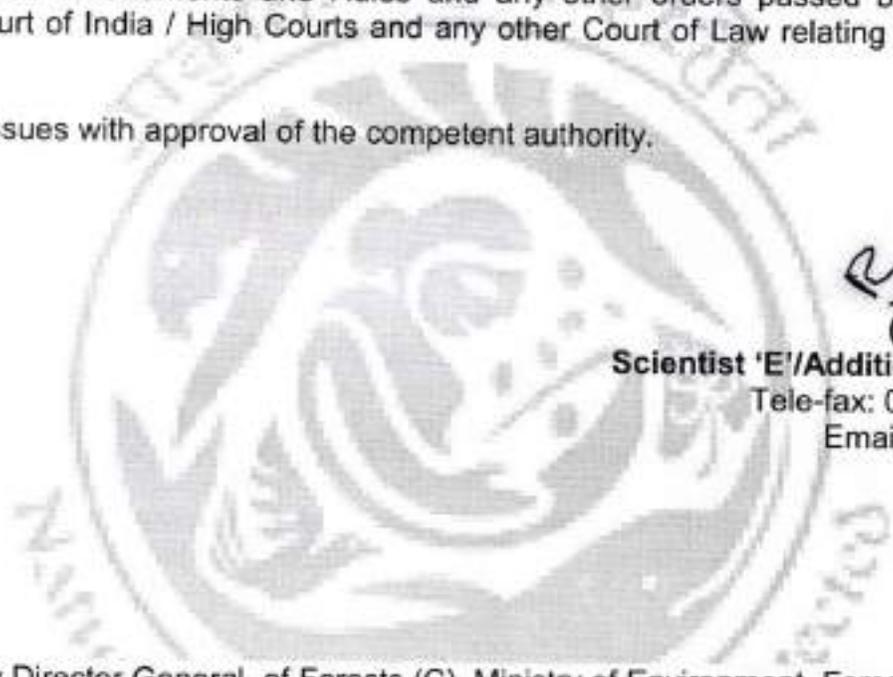
time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

16. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

17. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

18. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter

19. This issues with approval of the competent authority.



(Dr. R. B. Lal)
Scientist 'E'/Additional Director
Tele-fax: 011-20819346
Email-rb.lal@nic.in

Copy to: -

1. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), 1st and 2nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 34
2. Principal Secretary to Government, Department of Environment, Climate Change and Forests, Government of Tamil Nadu, No. 1, Jeenis Road, Panagal Building, Ground Floor, Saidapet, Chennai-600015
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai - 600 032
5. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
6. The District Collector, District Chengalpattu, Tamil Nadu



(Dr. R. B. Lal)
Scientist 'E'/Additional Director
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Signature Not Verified
Digitally signed by Dr. R.B. Lal
Scientist E
Date: 3/31/2022 1:05:50 PM

ANNEXURE-5

TAMIL NADU POLLUTION CONTROL BOARD

By Signature/Post with
Korandipattam/Post
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TAMIL NADU POLLUTION CONTROL BOARD

CHEMIST NO. 1 304

Postoffice No. 1 116/7000/100/100/100

DATE: 20/11/2005

DATE: 20/11/2005

Consent for Establishment under Section 23 of the AIR (Prevention and Control of Pollution) Act-1986,
as amended in 1987.

FOR: THE BOARD - Consent for establishment
INDUSTRIES IN PROGRESSIVE INDUSTRIES LIMITED,
K.M.S. 50/3 CT., JERAMBAH VILLAGE,
KORANDIPATTAM TALUK,
SANKERAPET DISTRICT.

Copy to: The District Environmental Engineer, South Madu Pollution Control Board,
SANKERAPET DISTRICT.

For Information and necessary action.

- REF: 1. YOUR APPLICATION NO. 078 DATED 22.4.2005
2. 22 NO. 078/1987-CR-20-04-05-2005 DATED 24.1.2005
3. GOVERNMENT RESOLUTION NO. 2-38 DATED 18.11.2005



Chief Government Engineer, 1987.

YOUR APPLICATION NO. 1

DATE: 1

Consent to establish or take steps to establish an industry under Section 23 of the AIR (Prevention and Control of Pollution) Act, 1986, as amended in 1987, and the rules thereunder made thereunder by THE GOVERNMENT OF TAMIL NADU, SANKERAPET DISTRICT.

Consent is granted to establish or take steps to establish an industry under Section 23 of the AIR (Prevention and Control of Pollution) Act, 1986, as amended in 1987, and the rules thereunder made thereunder by THE GOVERNMENT OF TAMIL NADU, SANKERAPET DISTRICT.

This consent is granted as per the provisions of the AIR (Prevention and Control of Pollution) Act, 1986, as amended in 1987, and the rules thereunder made thereunder by THE GOVERNMENT OF TAMIL NADU, SANKERAPET DISTRICT.

(Signature)
C. K. Srinivasan
FOR MEMBER SECRETARY
TAMIL NADU POLLUTION CONTROL BOARD
SANKERAPET
2/12

TAMIL NADU POLLUTION CONTROL BOARD

By Registered Post with
Acknowledgment for
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TAMIL NADU POLLUTION CONTROL BOARD

ORDER NO. 1 20/0

Proceedings No. 1 TNP/1974-75/20/0/0/0

Consent for Establishment under Section 23 of the Water Prevention and Control Act, 1974 as amended in 1976, at provided in 1980.

Re: TNP Board - Consent for establishment
MEROSE SIA MANUFACTURING INDUSTRIES LIMITED,
C.M.S. 333 ETL., SETHUPATHI VILLAGE,
KANCHI DISTRICT.

THE MEMBER-OPERATION,
M.S. SIA MANUFACTURING INDUSTRIES LIMITED,
SETHUPATHI VILLAGE, KANCHI DISTRICT,
KANCHI DISTRICT.

Copy to: The District Environmental Engineer, Tamil Nadu Pollution Control Board
KANCHI DISTRICT.

For information and necessary action.

For the establishment of this steps to establish the industry under Section 23 of

the Water Prevention and Control Act, 1974 as amended in 1976
Consent Act 23 of 1976.

Ref: 1. L.O. NO. 107/1974 DATED 22.1.1974
2. L.O. NO. 107/1974 DATED 25.7.1974
3. MEMORANDUM NO. 2-10 DATED 18.11.1974



Order Resolutions No. 1

ORDER 1

Consent to establish & take steps to establish in terms provided under Section 23 of the Water Prevention and Control Act, 1974 as amended in 1976 (Central Act No. 107 of 1974) as amended in 1976 (Tamil Nadu Act No. 23 of 1976) and the rules and orders made there under in the Member-Operation.
M.S. SIA MANUFACTURING INDUSTRIES LIMITED,
Sethupathi referred to in "the Applicant" submitting his/her/its to establish or take steps to establish the industry in the site mentioned below.
S.M.S. 333 ETL., SETHUPATHI VILLAGE,
KANCHI DISTRICT.

This Consent is valid for 100 years or till the industry ceases to operate under Section 23 of the Water Prevention and Control Act, 1974 as amended in 1976 whichever is earlier.

Chandrasekhar
FOR MEMBER-OPERATION
TAMIL NADU POLLUTION CONTROL BOARD
KANCHI